

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. OA No. 1108/2024**

In the matter of:

Ram Kumar Shukl

Applicant

Versus

State of Uttar Pradesh

Respondent

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Filed by Adv. Soni Singh
(On behalf on Central Pollution Control Board)
A-14, Nizamuddin East
New Delhi – 110013
#011-46502980, E: vga@vgalegal.com

Place: Delhi
Dated: 14.12.2024

Joint Committee Report on
OA No. 1108/2024 in the matter of Ram Kumar Shukl Vs State of U.P.
Passed by Hon'ble NGT order dated 14.11.2024

1. Background:

Hon'ble National Green Tribunal, principal bench vide its order dated 14.11.2024 constituted Joint Committee of comprising of District Magistrate, Prayagraj; Uttar Pradesh Pollution Control Board (UPPCB); Central Pollution Control Board (CPCB). The CPCB was directed to act as nodal authority for coordination and compliance of this order. The related para of said order is reproduced here as under:

"2. Complainant has raised issue of illegal mining in village Nodhia Tarhar Tehsil Bara, District Prayagraj by Chanderjeet Kushwah. Complainant has said that illegal sand mining in violation of environmental laws by using heavy machines like Poclain, JCB etc. Is being carried out on the river bank and also stream of river and despite complaint to authorities no action has been taken. Proponent has carried out mining upto depth of 7 to 8 meters which is not permissible at all and thereby it has affected river ecology, hydrology, flora and fauna and damaged environment.

3. In our view, allegations made in this letter petition prima-facie give rise to a substantial question relating to environment but before proceeding further in the matter we find it appropriate to obtain a factual report verifying the facts stated in the letter petition.

4. We accordingly, constitute a Joint Committee comprising District Magistrate, Prayagraj; Uttar Pradesh State Pollution Control Board; and, Central Pollution Control Board.

5. Central Pollution Control Board shall be the Nodal Authority for coordination and compliance of this order.

6. Above Committee shall visit the site, collect relevant information and submit a factual report within one month.

7. List for further consideration on 16.12.2024.

Copy of the reference NGT order is annexed as **Annexure-I**

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In compliance with said Hon'ble NGT order, the following officials were nominated from the concerned departments for Joint Committee:

1. Shri Kamal Kumar, Scientist 'E', CPCB, RD- Lucknow
2. Shri Vinay Singh, ADM (F/R), Prayagraj
3. Shri Kaushal Kumar, AEE, UPPCB, RO, Prayagraj

Joint inspection of the site in the village Majhiyari Nodhia Tarhar in Tehsil Bara district Prayagraj along with the bank of river Yamuna and its distributary river (lagoon created by bifurcation of main Yamuna River stream due to summer condition) of river Yamuna was carried out on **06.12.2024** by the Joint Committee. During site visit, Shri Vaibhav Kumar Soni, Mining Inspector, Prayagraj, Shri Mohd Faisal, SSA, CPCB, RD, Lucknow, Shri Mithlesh Kumar, Lekhpal, Shri Vidya Bhushan Singh, Representative of M/s Tara Enterprises, Prayagraj were also present during visit.

2. Field Observations:

Observations based on Joint Committee inspection and records provided by the concerned departments are as follows:

1. Letter of Intent (LoI) for the lease was issued by the District Administration to the Project Proponent (PP) (Shri Chanderjeet Kushawaha, M/s Tara Enterprises, Prayagraj) on 04.01.2022 for mining in 10 hectare mine lease area of village Majhiyari with quantity 160000 m³ per year for 5 years. Copy of LoI is annexed as **Annexure- II**
2. The above-mentioned mining lease has been granted by Director, Geology and Mining Directorate, U. P. vide letter dated 19.05.2022 to District Magistrate, Prayagraj (Mining Department) for approval of mining site for the duration of 19.05.2022 to 18.05.2027. Copy of letter is annexed as **Annexure- III**
3. The public hearing for the said mining project was conducted on 08.02.2023. Environmental Clearance (EC) has been granted for sand mining in the lease area by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 04.05.2023 to M/s Tara Enterprises. The method of mining prescribed in the EC is manual and semi mechanized. Copy of EC is annexed as **Annexure- IV**



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4. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981 on dated 12.12.23, which is valid up to 31.12.27. Copy of CTO is annexed as **Annexure- V**
5. The mining plan for the project is attached as **Annexure-VI**
6. The replenishment study for the project is attached as **Annexure-VII**
7. Total 159895 m³ of sand has been excavated by the project proponent from May 04, 2023 to June 30, 2024 according to the Mining Department, Prayagraj records.
8. The letter petition in the present matter was received in Hon'ble on 23.01.2024 complaining about illegal mining activity in village Nodhia Tarhar Tehsil Bara, District Prayagraj being carried out using heavy machinery and boats up to a depth of 7-8 metre by Chanderjeet Kushwaha.
9. During visit, mining activity was not being carried out in this mine lease area. Mining Inspector informed that project proponent has carried out mining activity till 30 June, 2024 and stopped mining activity during the months July-Sep-24. The representative of the project proponent informed that the mining will begin after the water level on the distributary river banks decreases and after lease area demarcation by pillars.
10. It was observed that illegal mining was carried out on the bank of river Yamuna near border of village Nodhia & Amaliyaat 01 Km away from leased area and marks of machines were observed on the bank of distributary of river in the village Majhiyari. Photographs of signs of illegal mining on the bank and marks observed during visit are enclosed.
11. Mining Inspector informed that a FIR was lodged on dt. 12.11.24 for illegal mining in this regard in the name of unknown person. Copy of FIR is attached as **Annexure-VIII**.
12. During the visit, following observation with respect to condition of EC & CTO, Mining Plan, Mining guideline etc. were observed in the mining area of M/s Tara Enterprises, Manjhiyari Village:
 - a) The PP has yet not conducted the digital processing of the entire lease area so far.
 - b) During the visit, no pillar was found in the lease area.



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13/12/24




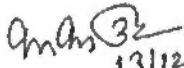
- c) The PP has not carried out the hydro-geological study.
- d) During the visit, temporary pathway for transportation of sand and weigh bridges and PTZ camera were not found in site area of river bank.
- e) No display board with mining lease information was available on site.
- f) The temporary camp, toilets and hand pump were not found in the site.
- g) The project proponent (PP) has submitted of the six-monthly compliance reports to the Regional Office, SEIAA-UP. Copy of the report is attached as **Annexure-IX**
- h) The PP has conducted third-party monitoring of ambient air quality, ambient noise level, soil quality and water quality during March 2024 and August 2024. Copy of the report is attached as **Annexure-X**


4. Recommendations:

Based upon the above field observations, Joint Committee recommends as below:



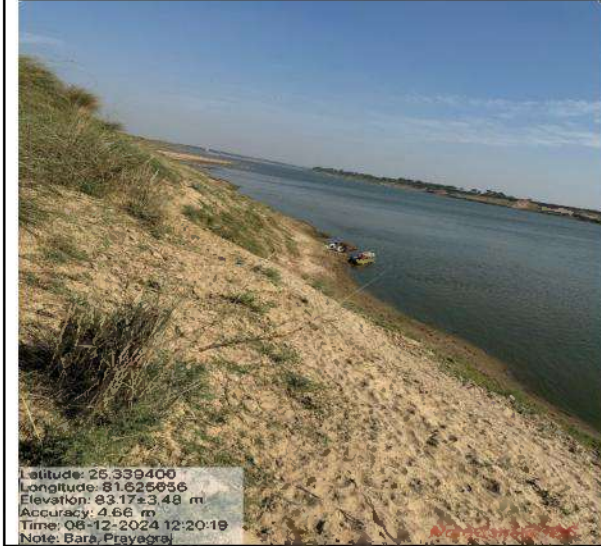

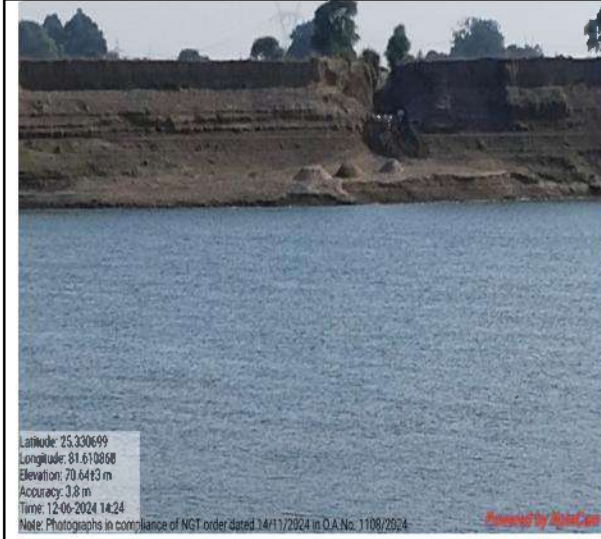
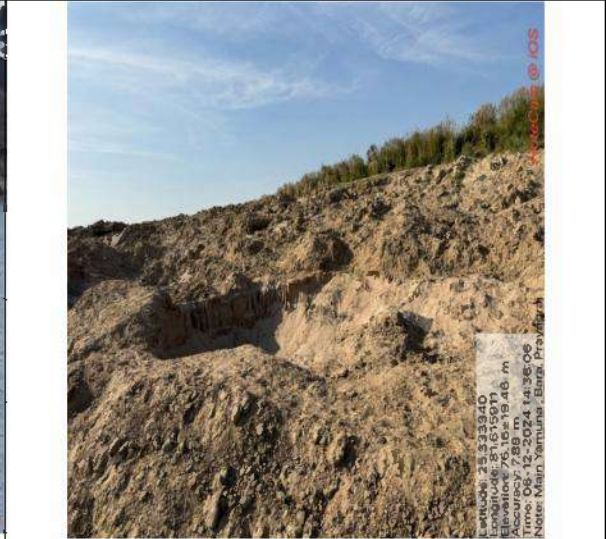
1. Mining Department should take necessary action against illegal mining activities found near the border of village Nodhia- Amaliyaon river bank of Yamuna and ensure that no illegal mining takes place in Yamuna River.
2. The use of heavy machinery and boats which can be used for in-stream mining should not be allowed near the river. Stringent action should be taken against any persons found carrying out illegal mining, obstructing flow of the river, and keeping heavy machinery and lifter boats near the river.
3. Mining Department should not allow mining activity of M/s Tara Enterprises, Manjhiyari Village without compliance of EC conditions and action should be taken, if violations found and UPPCB shall also take necessary action for any violation of EC and CTO conditions under the Water (PCP) Act, 1974, and the Air (PCP) Act, 1981.
4. Mining Department and UPPCB should ensure proper compliance of Sustainable Sand Mining Guideline, 2020.


13/12/2024
(Kaushal Kumar)
AEE
UPPCB, Prayagraj


13/12/24
(Kamal Kumar)
Scientist "E"
Central Pollution Control
Board, Lucknow


13/12/24
(Vinay Singh)
ADM (F/R)
Prayagraj

Pictures of site visit

 <p>Latitude: 25.341584 Longitude: 81.619784 Elevation: 72.6715 m Accuracy: 5.9 m Time: 12-06-2024 13:35 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>	 <p>Latitude: 25.342572 Longitude: 81.620109 Elevation: 78.0913 m Accuracy: 3.6 m Time: 12-06-2024 12:05 Note: Photographs in compliance of MGT order dated 14/11/2024 in O.A.No. 1108/2024</p>
<p>Joint Team on Lease area Site visit</p>	<p>Lease area Site visit</p>
 <p>Latitude: 25.339400 Longitude: 81.625556 Elevation: 83.17±3.48 m Accuracy: 4.66 m Time: 06-12-2024 12:20:19 Note: Bara, Prayagraj</p>	 <p>Latitude: 25.335404 Longitude: 81.619793 Elevation: 83.13±3.29 m Accuracy: 4.80 m Time: 06-12-2024 13:04:57 Note: Main Yamuna, Bara, Prayagraj</p>
<p>Yamuna river bank</p>	<p>Yamuna river bank</p>
 <p>Latitude: 25.330699 Longitude: 81.618808 Elevation: 70.6413 m Accuracy: 3.8 m Time: 12-06-2024 14:24 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>	 <p>Latitude: 25.335940 Longitude: 81.615911 Elevation: 75.15±19.48 m Accuracy: 7.95 m Time: 12-06-2024 14:38:06 Note: Main Yamuna, Bara, Prayagraj</p>
<p>Sand collected on Yamuna river bank</p>	<p>Mining pits on river bank</p>

 <p>Latitude: 25.337208 Longitude: 81.61347 Elevation: 20.29100 m Accuracy: 5.0 m Time: 06-12-2024 14:03 Note: NGT OA No. 1108</p>	 <p>Latitude: 25.342223 Longitude: 81.621852 Elevation: 33.6918 m Accuracy: 5.8 m Time: 12-06-2024 12:10 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>
<p>Footprint of machines/Tractors</p>	<p>Site between Yamuna and distributary</p>
 <p>Latitude: 25.342365 Longitude: 81.619713 Elevation: 71.9214 m Accuracy: 4.4 m Time: 12-06-2024 12:00 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>	 <p>Latitude: 25.341551 Longitude: 81.619744 Elevation: 71.453 m Accuracy: 4.6 m Time: 12-06-2024 13:34 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>
<p>Site between Yamuna and distributary</p>	<p>Site between Yamuna and distributary</p>
 <p>Latitude: 25.332498 Longitude: 81.608738 Elevation: 13.6418 m Accuracy: 4.4 m Time: 12-06-2024 14:14 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>	 <p>Latitude: 25.341584 Longitude: 81.619792 Elevation: 21.354 m Accuracy: 4.9 m Time: 12-06-2024 13:25 Note: Photographs in compliance of NGT order dated 14/11/2024 in O.A.No. 1108/2024</p>
<p>Site between Yamuna and distributary</p>	<p>Site between Yamuna and distributary</p>

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1108/2024

Ram Kumar Shukl

Applicant(s)

Versus

State of Uttar Uttar Pradesh

Respondent(s)

Date of hearing: 14.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. A letter petition received in Tribunal on 27.01.2024 sent by Ram Kumar Shukl son of Hanuman Bali Shukl, resident of village Surseni Tilhapur, Tehsil Bara and District Prayagraj has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has raised issue of illegal mining in village Nodhia Tarhar Tehsil Bara, District Prayagraj by Chanderjeet Kushwah. Complainant has said that illegal sand mining in violation of environmental laws by using heavy machines like Poclain, JCB etc. is being carried out on the river bank and also stream of river and despite complaint to authorities no action has been taken. Proponent has carried

out mining upto depth of 7 to 8 meters which is not permissible at all and thereby it has affected river ecology, hydrology, flora and fauna and damaged environment.

3. In our view, allegations made in this letter petition *prima-facie* give rise to a substantial question relating to environment but before proceeding further in the matter we find it appropriate to obtain a factual report verifying the facts stated in the letter petition.

4. We accordingly, constitute a Joint Committee comprising District Magistrate, Prayagraj; Uttar Pradesh State Pollution Control Board; and, Central Pollution Control Board.

5. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

6. Above Committee shall visit the site, collect relevant information and submit a factual report within one month.

7. List for further consideration on 16.12.2024.

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 14, 2024
Original Application No. 1108/2024
M

कार्यालय जिलाधिकारी प्रयागराज।

(खनन अनुभाग)

पत्रांक 4577 / खनिज / 2021-22

दिनांक 04/11 / 2022

आशय-पत्र (Letter of Intent)

तारा इण्टरप्राइजेज

प्रो० श्री चन्द्रजीत कुशवाहा

पुत्र श्री मिठाई लाल कुशवाहा

पता-51, आर०के० पुरम्, हवेलिया

आवास विकास, डूँसी, प्रयागराज।

शासनादेश संख्या-2168/86-2019-57(सामा०)/2017 दिनांक 09.10.2019 व शासनादेश संख्या-1144/एम-1ए-15/2019 दिनांक 11.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-4176/खनिज/2021-22 दिनांक 09.12.2021 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 07 रिक्त क्षेत्रों को उ०प्र० उपखनिज(परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत 05 वर्ष के लिए खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:-

विवरण

क्षेत्र का विवरण							वार्षिक आंकलित खनन योग्य साधारण बालू की मात्रा (घनमीटर / वर्ग)
तहसील	ग्राम	नदी	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वार्डिनेट्स		
					अक्षांश	देशान्तर	
1	2	3	4	5	6	7	8
वारा	मझियारी, भंभौर	यमुना	06	10.00	A	25° 20.529' N 81° 37.268' E	1,60,000
					B	25° 20.615' N 81° 37.188' E	
					C	25° 20.625' N 81° 37.486' E	
					D	25° 20.710' N 81° 37.411' E	

ई-नीलामी बोली में प्राप्त सर्वोच्च दर (रु०/ घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रु०)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (जिसमें प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम किरत के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रु०)	जमा प्रीबिड अर्नेस्ट मनी (रु० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रु० में)
09	10	11	12	13
139.00	2,22,40,000.00	1,00,08,000.00	26,00,000.00	74,08,000.00

एम०एस०टी०सी० लि० द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख चरित्र प्रमाण पत्र व हैसियत प्रमाण पत्र जनपद प्रयागराज का है, जिसका सत्यापन मूल अभिलेख से किया गया, जो सही पाया गया।

अतः उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या-06 (ग्राम मझियारी, भंभौर) रकबा-10.00 हेक्टेयर हेतु उ०प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है :-

शर्तों:-

1. प्रथम वर्ष के लिए देय नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विक्रयित में आंकलित मात्रा 1,60,000 (घनमीटर) को ई-निविदा/सह ई-नीलामी की दर 130.00 (रुपया प्रति घनमीटर) से गुणा कर निकाली गयी है।
2. लेटर ऑफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत (सदिका कॉलम-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखा शीर्षक 0053 अर्थात् खनन एवं वातु कर्म उद्योग में लेटर ऑफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा गालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खनन अनुभाग को प्रेषित करना होगा। प्री विड अर्नेस्ट मनी की धनराशि एम0एम0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अपना ऑनलाइन हस्तांतरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुए उसके द्वारा जमा अर्नेस्टमनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किस्त एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. चयनित आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा विन्दुओं का जियोकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
5. चयनित आवेदक नियम-35 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसी प्रस्तुत करेगा।
6. चयनित आवेदक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेन्ट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किस्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम-35(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समधान करना अनिवार्य होगा। नियम-35(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-60(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
9. नियम-35(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-35(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किस्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा की सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अपेक्षित कार्यवाही की जायेगी।
11. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर आप द्वारा आश्वस्त हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
12. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर ऐसे सीमा विन्दु को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन सक्रियतायें प्रारम्भ किया जाना होगा और तत्पश्चात जान बूझकर कोई रथगन किये बिना ऐसी खनन सक्रियताओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
14. चयनित आवेदक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृष्यता रिकार्डिंग के योग्य चार पी0टी0जेड सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एम0आई0डी0 रकनेर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित चार कोड का डेटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका

समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

15. चयनित आवेदक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-2021 के नियम-60 के अन्तर्गत शासित का भागीदार होगा।
16. चयनित आवेदक 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा। नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
17. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
19. यदि चयनित आवेदक द्वारा नियमों, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।
20. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय एवं समय-समय पर जारी शासनादेशों में पारित आदेशों का अनुपालन किया जायेगा।
21. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।
23. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
25. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।
26. खनन स्थल पर निर्धारित विशिष्टियों का तौल मशीन एवं सी0सी0टी0वी0 कैमरा लगवाकर उसका इन्टीग्रेशन कमाण्ड सेन्टर से किया जाना होगा।
27. पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक/को कोई आपत्ति नहीं होगी।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
5. शाखा प्रबन्धक, एम0एस0टी0सी0 लिमिटेड, द्वितीय तल सेन्टर कोर्ट, बिल्डिंग 3/सी 5 पार्क रोड, सिविल अस्पताल के सामने, हजरतगंज, लखनऊ।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

प्राप्त,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Prayagraj

संख्या :-

2022/5/5/120215

दिनांक :- 2022-05-19

विषय :-

पट्टाधारक श्री **Chandrajeet Kushwaha** के पक्ष में स्वीकृत जनपद **Prayagraj** में तहसील **Bara** ग्राम-**Maghiyari, Bhambhor** गाटा सं०-**06** क्षेत्रफल **10.0000** हे० में उपखनिज साधारण बालू (प्रथम श्रेणी), के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

संदर्भ,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **Chandrajeet Kushwaha** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2022-05-19** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (साह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **160000.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(ग)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(घ)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी के तल जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फ्रूट एंड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. नदी के तटबन्ध से नदी की ओर न्यूनतम 50 मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(सतीश कुमार सिंह)

Digitally signed by SATISH KUMAR SINGH
Date: 2022.05.19 18:13:05

संख्या :- 2022/5/5/120215 (1)/मा० प्लान , तद् दिनांक

प्रतिनिधि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- Prayagraj
- 2- पट्टाधारक श्री Chandrajeet Kushwaha नि० तहसील Bara जनपद Prayagraj
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

भवदीय

(सतीश कुमार सिंह)

मंयुक्त निदेशक
Digitally signed by SATISH KUMAR SINGH
Date: 2022.05.19 18:13:05

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Proprietor
M/S TARA ENTERPRISES
Plot no- 51,R.K Puram, Hawelia, Aawas Vikas,Jhunsi,Prayagraj -211019

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/418783/2023 dated 18 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP163081
2. File No.	7648-7169
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Ordinary Sand Mining Project"
7. Name of Company/Organization	M/S TARA ENTERPRISES
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/05/2023

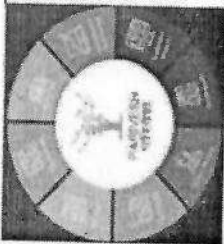
(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/418783/2023 & SEIAA, U.P File no-7648/7169

Sub: Environmental Clearance for Ordinary Sand Mining Project", located at Yamuna River Bed, Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P., (Leased Area: 10.0 ha.), M/s Tara Enterprises.

Dear Sir,

This is with reference to your application / letter dated 01-07-2022, 04-08-2022, 18-02-2023, 24-03-2023 above mentioned subject. The matter was considered by 738th SEAC in meeting held on 27-03-2023 and 722th SEIAA in meeting held on 26-04-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 27-03-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "Ordinary Sand Mining Project", located at Yamuna River Bed, Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P., (Leased Area: 10.0 ha.), M/s Tara Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 216/Parya/SEIAA/ 7169/2022, dated 12/10/2022.
3. The Public Hearing was organized on 08/02/2023. Final EIA Report was submitted by the Project Proponent on 18/02/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/418783/2023		
2.	File No. Allotted By SEIAA, UP	7648/7169		
3.	Name Of Proponent	M/s. Tara Enterprises Mr.Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha		
4.	Full Correspondence Address Of Proponent And Mobile Number	R/o 51, R.K Puram, Havelia, Awas Vikas Jhansi, District-Prayagraj, U.P		
5.	Name Of Project	Ordinary Sand Mining Project		
6.	Project Location (Plot/Khasra/Gata No.)	Yamuna River Bed, Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Maghiyari, Bhambhor		
9.	Tehsil	Bara		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Sand		
12.	Sanctioned Lease Area	10.0 Ha.		
13.	Mineable Area	9.0 Ha		
14.	Max. & Min mRL Within Lease Area	72-76 mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)

		A	25° 20.529' N	81° 37.268' E
		B	25° 20.615' N	81° 37.188' E
		C	25° 20.625' N	81° 37.486' E
		D	25° 20.710' N	81° 37.411' E
16.	Total Geological Reserve	3,00,000 Cu.m		
17.	Mineable Reserve	1,60,000 Cu.m /year		
18.	Total Proposed Production as per LOI	1,60,000 Cu.m /year		
19.	Proposed Production	1,60,000 Cu.m /year		
20.	Sanctioned Period Of Mine Lease	05 Years		
21.	Method of Mining	Manual & Semi mechanized		
22.	Working Hours/Day	08 hrs max (Day Time)		
23.	No. of Workers	55		
24.	No. of Vehicles Movement/Day	25 trucks once a day (To & Fro)		
25.	Type of Land	Govt. Land /Non forest		
26.	Ultimate Depth of Mining	1.78 meter		
27.	Nearest Metalled Road From Site	SH-95 -9.9Km, in North-West Direction from mine site.		
28.	Water Requirement	9.67 say 10 KLD		
29.	Name of The QCI Accredited Consultant With QCI No. And Period Of Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RA0215 Valid till Feb 24, 2024		
30.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
31.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	Cluster Certificate has been issued vide letter no. 988/Khanij/2022-23 Dated: 28/06/2022.		
32.	Details Of Lease Area In Approved DSR	10.0 Ha.		
33.	Length And Breadth Of Haul Road	500.00 m X 6.00 m		
34.	No. of trees to be planted	10000 Saplings		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 27-03-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-04-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,60,000 Cu.m /year for lease area of 10 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).

4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.

24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 50 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. Project proponent/Consultant should revise the CER/EMP report as per MoEF guideline and submit the compliance with detail expenditure and photograph at the time of submission of certified compliance report as per EIA notification
29. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
30. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
31. Environment management in according to environmental status and impact of the project.
32. During the school opening and closing time transportation of minerals will be restricted.
33. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
34. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
35. Pakkamotorable haul road to be maintained by the project proponent.
36. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
37. Permission from the competent authority regarding evacuation route should be taken.
38. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
39. Provision for cylinder to workers should be made for cooking.
40. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
41. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
42. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
43. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
44. Provision for two toilets and hand pumps should be made at mining site.
45. Drinking water for workers would be provided by tankers.
46. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
47. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
48. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

49. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
50. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
51. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
52. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
53. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
54. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
55. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
56. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
57. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
58. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
59. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
60. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
61. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
62. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
63. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
64. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the

- purpose, schedule of health examination of the workers should be drawn and followed accordingly.
65. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
 66. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 67. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 68. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 69. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 70. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 71. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 72. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 73. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 74. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
 75. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
 76. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 77. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 78. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 79. Waste water from potable use be collected and reused for sprinkling.
 80. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 5/4/2023 7:13:24 PM
Page 11 of 11



Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194213/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 12/12/2023

To,

M/s

TARA ENTERPRISES

M/S Tara Enterprises Ordinary Sand Mining Project, located at Yamuna River Bed, Khand No.06, Village Maghiyari, Bhambhor, Tehsil Bara, District - Prayagraj, U.P.,PRAYAGRAJ,211019

Application Id- 23052054

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to TARA ENTERPRISES located at M/S Tara Enterprises Ordinary Sand Mining Project, located at Yamuna River Bed, Khand No.06, Village Maghiyari, Bhambhor, Tehsil Bara, District - Prayagraj, U.P.,PRAYAGRAJ,211019. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TARA ENTERPRISES granted for the period from 12/12/2023 to 31/12/2027 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Ordinary Sand, 160000, Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Row 1: Domestic, 1.0 KLD, Septic Tank, Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportati on and loading/unl oading of Ordinary Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Ordinary Sand- 160000 Cu meter/year by opencast and semi mechanized mining in 10.0 Hectare Lease area at Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P..
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP163081 dated 04.05.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
 Digitally signed by
 RAJENDRA SINGH
 Date: 2023.12.14
 11:29:36 +05'30'

Chief Environmental Officer (circle-2)

Copy to:



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

MINING PLAN & PROGRESSIVE CLOSURE PLAN

(Submitted under Rule 34(2) of U.P. MMCR-1963)

For

ORDINARY SAND MINING AT YAMUNA RIVER

Located at

KHAND NO. 06, AREA - 10.0 HA

VILLAGE - MAGHIYARI, BHAMBHOR

TEHSIL- BARA & DISTRICT- PRAYAGRAJ, UTTAR PRADESH.

LEASE PERIOD - 05 YEARS

APPLICANT

M/S TARA ENTERPRISES

Mr. Chandraject Kushwaha S/O Sh. Mithai Lal Kushwaha R/o
51, R.K Puram, Havelia, Aawas Vikas, Jhunsi,
District- Prayagraj, U.P

PREPARED BY

DR. VIJAY KUMAR MISHRA

M.SC. GEOLOGY, RQP/UPDGM/007/2018,
403, AIMEN APARTMENT, 29 CHANDRALOK COLONY,
ALIGANJ, LUCKNOW, U.P.-226006,

PHONE +91-9161202020

WEBSITE: WWW.GEOGREEN.IN

EMAIL: vkm.geo@gmail.com

PREPARED ON: 04/05/2022

Vijay Kumar Mishra
DR. VIJAY KUMAR MISHRA
RQP/UPDGM/007/2018

Validity unknown



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Humayun

47
AUTHORISATION LETTER BY THE LESSEE

I, Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha, Proprietor of (M/s Tara Enterprises) here by authorize to Dr. Vijay Kumar Mishra RQP No. RQP/UPDGM/007/2018 to prepare the Mining Plan under Rule 34(4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Ordinary Sand Mining Project, Located at Yamuna River Bed, Khand No. 06, Village- Maghiyari, Bhambhor, Tehsil- Bara & District- Prayagraj, Uttar Pradesh (Mining Area- 10.0 Ha).

I request to the Director, Directorate of Geology and Mining Lucknow, U.P. to make further correspondence regarding modification and to collect the approved copies of the aforesaid mining plan with said recognized person on his following address;

Name of RQP - Dr. Vijay Kumar Mishra
Registration No. RQP/UPDGM/007/2018
Validity- 16/12/2023
Address of RQP- 403, Aimen Apartment, 29 Chandralok Colony, Aliganj, Lucknow

Yours Faithfully

Chandrajeet

Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha,
R/o 51, R.K Puram, Havelia, Aawas Vikas, Jhunsi,
District- Prayagraj, U.P

Vijay Mishra
Dr. Vijay Kumar Mishra
RQP/UPDGM/007/2018

CERTIFICATE

I, Dr. Vijay Kumar Mishra hereby certify that-

- 1- Provisions of mines Act, Rules and Regulations made there under have been observed in the aforesaid mining Plan and wherever specific permissions are required the lessee will approach the Director General of Mines Safety.
- 2- It is further certified that the aforesaid mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with lessee his representative.
- 3- It is also certified that the information furnished in the aforesaid mining Plan are true and correct to the best of my knowledge belief and in case of default the approval would be withdrawn.

Vijay Kumar Mishra

Name of RQP- Dr. Vijay Kumar Mishra

Registration No. RQP/UPDGM/007/2018

403, Aimen Apartment, 29 Chandralok
Colony, Aliganj, Lucknow, U.P.226006

Vijay Kumar Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

INTRODUCTION

Indeed the origins of mining dates back to the Stone Age, when the ancestors mined flints, and the dependence of man on minerals has increased as the society has evolved. Today the civilization/society could not exist, without the products of mining and the demands for these products continue to grow in the days to come also. Mining can only take place where the minerals present and their economic viability. Another important aspect of mining is that it's a robber economy in that a mineral deposit is finite resource and so mining comes to end when the deposit is exhausted.

The proposed mining plan covers a scientific and systematic assessment of the deposit, which includes details and protection of environment in and around the mining area.

River carried with it huge quantity of sediment consisting of stones and sand during every monsoon. The sediment in the form of river bed material (RBM) deposit from the time immemorial had changed the shape of the river bed from a more valley to a raised land. Because of this, every year during the monsoon, heavy and divesting floods damage large tracts of land lying on both the bank of river. Hence, it is necessary to remove the materials so that the river gets channelized.

The present project involves collection of river bed material. This is very essential to prevent widening of the river bed due to the deposition of sediments which if not mined out cause flooding and damage to the adjoining areas. This project operation will generate employment to the people.

1

Aruman Mishra
 Director, Prayagraj District
 Prayagraj, U.P. 221001

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER-1

1.0 GENERAL INFORMATION:

1.1	Applicant Name & Full address:	M/s Tara Enterprises Mr Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha R/o 51,R.K Puram, Havelia,Aawas Vikas,Jhansi, District- Prayagraj, U.P
1.2	Applicant's post/social status	Proprietor
1.3	Mineral or Minerals which the applicant intends to mine	Ordinary Sand Mining
1.4	Period of the lease	5 Years
1.5	Name & address of RQP & Regd. No.	Dr. Vijay Kumar Mishra Address: 403, Aimen Apartment, 29 Chandralok Colony, Aliganj, Lucknow, U.P.- 226006 RQP/UPDGM/007/2018
1.6	RQP Certificate valid up to	16.12. 2023
1.7	Name of the prospecting Agency	Not Required

Vijay Kumar Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER -2

LOCATION AND ACCESSIBILITY:

LOCATION OF THE AREA:

S.N.	PARTICULAR	DESCRIPTION
1	OWNERSHIP & STATUS OF OCCUPANCY	Government Land ,River Bed
2	AREA	10.0 Ha
3	METHOD OF MINING	Manual and Semi-mechanized (with Excavators & Loaders)
4	KHAND/GATA NO	06
5	RIVER	Yamuna River
6	VILLAGE	Maghiyari, Bhambhor
7	TEHSIL	Bara
8	DISTRICT	Prayagraj
9	STATE	Uttar Pradesh
10	LATITUDE	A 25° 20.529' N 81° 37.268' E
11	LONGITUDE	B 25° 20.615' N 81° 37.188' E
		C 25° 20.625' N 81° 37.486' E
		D 25° 20.710' N 81° 37.411' E

2.20 GENERAL:

S.N.	Particular	Description
1	Land use patterns (Forest, Agricultural Grazing, and Barren etc.)	River bed, Non forest Land
2	Mineral	Ordinary Sand
3	Category of land	Government Land

Amor Mishra
 By: *Amor Mishra*
 20/05/2018

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

4	Ownership Of Land	Government Land
5	Period of mining	05 Years

2.30 INFRA STRUCTURAL FACILITIES

A) ACCESSIBILITY:

The mining area is located in village Maghiyari, Bhambhor. The lease area is well connected via non-metal road to metal road.

2.30 INFRASTRUCTURAL FACILITIES:

A) ACCESSIBILITY:

- Village Audhan- 0.58 KM towards North West direction
- Village Rasoolpur Byur – 1.10 KM towards NNE direction
- Village Amilia Tarhar– 1.5, KM towards South direction

Road:

- Newada Road – 3.95, KM towards NNW direction
- State Highway 95– 9.90 KM towards NW direction
- Village Road– 1.30, KM towards North direction

Railway Station:

- Manauri Railway Station- 14.5, KM towards North-East direction

Airport:

- CAC Air Force Bamrauli Airport– 15.5 KM towards North-East direction

Religious/Worship Places:

- Shiv Temple – 2.45, KM towards North-West direction

School/College:

- Primary & Upper Primary School Majhiyari – 1.5 KM towards South East direction
- SML Schools & College – 3.55 KM towards North-West direction

Hospital:

- Railway Hospital Subedarganj – 18.9, KM towards North-East direction

Suman Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

(B) WATER SUPPLY & REQUIREMENT:

Hand pumps, wells & tube wells are the source of water in area, which will be used in agriculture and house hold purposes. The water for drinking and sprinkling purposes will be supplied from the nearby area through tankers.

PURPOSE	REQUIREMENT (KLD)
Drinking	0.55
Suppression of Dust	9.00
Plantation	0.12
Total	9.67

(C) ELECTRIFICATION:

The village Maghiyari, Bhambhor is well connected with electricity while mining area is not connected with electricity.

Anwarul Hossain
 District Mining Officer, Prayagraj
 Prayagraj, U.P. 221001

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER-3

GEOLOGY:

TOPOGRAPHY:

Topographically, as well geographically, the district consists of an elevated plateau called 'Patra'. The general slope of the district area is from south-west to north-east. The drainage pattern of Prayagraj district is mainly controlled by two rivers viz-Yamuna, Ganga. It is also characterized by diverse fertile erosional plains & valleys. The general slope of the district area is from south-west to north-east. Geomorphology has an influence on the ground water regime of the area. Geomorphologically, Prayagraj district has two district region namely: (I) Southern pediplain and (II) Northern pediplain region.

(I) Southern pediplain region is characterized by the occurrence of Vindhyan systems & Bundelkhand granite gneiss having weathered mantle of Colluvial & alluvial materials. This region is comprises of various geomorphic units such as pediments/inselberg complex, shallow pediplains & residual hills.

(II) Northern pediplain region includes other geomorphic units viz. moderately weathered pediplain & deeply buried plain.

Chitrakut district has various geological formations ranging right from the Archean, Vindhyan to Recent, obviously have undergone diversified pedogenesis.

The proposed area is undulating. The difference of the highest 76.0 mRL & the lowest 72.0 mRL, elevation difference of the area is about 4.0 meter. The flow rate of the river varies with the quantity of precipitation in the catchment area. The lease area surrounded mostly with agricultural lands.

REGIONAL GEOLOGY:

Geologically the district is mainly occupied by the units of Vindhyan system comprising of Tirohandotomite/lime stone and Kaimur Sandstones of Kaimur Group with isolated out crops of Bundelkhand granite. A generalized geological set up in the district area is as under:

Aman Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Age/Period	Formation	Group	Lithology
Quaternary	Alluvial deposit	Newer alluvium older alluvium	Sand, silt, clay, Gravels, kankar etc.
Puranas	Vindhyan	1. Kaimur Group 2. Rewa Group 3. Semri Group Upper Glouconitic limestone	Kaimur Sandstone Shale, Sandstone Tirohan lime stone dolomite Sand stone, pallet
-----Unconformity-----			
Archean	Bundelkhand Genesis Complex		Bundelkhand granite gneiss.

Archean group is mainly represented by the occurrence of Bundelkhand granite gneissic complex in the south & south-western part of the district. The coarse to medium grained granites are well exposed as extensive out crop in and around Sitapur Mafi, Laxman Pahar, Bharatcup, Dugwan, Marfa & South of Karwi block.

The major part of the district is occupied by semi-consolidated sedimentary formations which are mainly represented by sandstones, shales and Tirohan limestone/dolomite of the Vindhyan Super Group. Kaimur sandstones in central part, south & south-eastern & eastern part of the district are occurring in the form of extensive out crops with flat top & very steep escarpments in Manikpur block. The Tirohan limestones of the Semri Group are exposed beneath overlying Kaimur sand stone in south & southern parts of Karwi & Manikpur blocks. The Rewashales are exposed in small patches at the extreme south-eastern boundary of the district. As the ground water potential within the sandstones & overlying alluvial deposit in the district is limited but the cavernous limestone occurring beneath the sandstones are expected to contain sizable quantities of ground water.

The quaternary group of sediments represented by unconsolidated alluvium occurs north of the Kaimur & Rewa hillocks & Bundelkhand complex hills to the vicinity of Yamuna River in north-west & west of Pansini & Baghain Rivers.

Amara Mishra
 DEPUTY COMMISSIONER
 PRAYAGRAJ, U.P. 2013

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.
LOCAL GEOLOGY

Geomorphic Units	Lithology
Recent flood plain of stream	Yellow colored clay, silt Sand of various grades.
Terrace Zone Sand and kankar beds	Yellow and grey colored silt
Older Alluvial Plains Sand and kankar beds	Yellow grey colored silt

EXPLORATION:

No specific method of exploration is required because ordinary sand mining is done since long period. River bed is well exposed all along the river. Adequate quantity of ordinary sand in reserves is available for consumer demand. No other type of mineral is found at the site.

Estimation of reserve:

The method of cross section has been adopted for computing the reserve. The mining lease boundary, proven & mining limits are marked on the plan which is there after transferred to cross section for determining the different categories of reserve.

Lease Area	10.0 Ha
Mineable Area	9.0 Ha
Peripheral strip (10%)	1.0 Ha
Geological Reserve	3,00,000 m ³
Mineable Reserve/ Total Vol. of Mineral	1,60,000 m ³
Proposed Production per annum	1,60,000 m ³
Production capacity as per LOI dated 04/01/2022	1,60,000 m ³
Method of Mining	Manual & Semi Mechanized

Yama Mishra
 Director
 Prayagraj District
 Prayagraj U.P.

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

GEOLOGICAL RESERVES

All the quantity estimated is under proved (111) category under UNCEF classification.

The area of mining lease and the average thickness of mineral are multiply to get volume.

- (A) Lease area is =10.0 Ha =10000 Sq. m
- (B) Available Depth of reserve = 3m.
- (C) Geological reserves of the lease area = 3,00,000 m³

MINEABLE RESERVES

It is a part of Geological reserve, where area will be left along each bank of river for safety and stability point of view. Around 10 percent will be left on each side of the banks.

- (A) Lease area is =10.0 Ha
 - (B) Peripheral Strip of 10% = 1.0 Ha
 - (C) Available Depth = 1.78 meters.
 - (D) Mineable Area = 9.0 Ha
 - (E) Mineable reserves of the lease area = 1,60,000 m³
 - (F) Mineral Production per annum as per LOI= 1,60,000 m³
 - (G) Depth for the proposed production = 1.78 meter
- Annual production of only 1,60,000 m³ Ordinary Sand will be replenished every rainy/ monsoon period.

Anwar Ali Khan
 DR. ANWAR ALI KHAN
 REGISTRAR, DIST. PRAYAGRAJ
 20/07/2019

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER-4

MINING:

METHOD OF WORKING:

Mining activity in river bed of Yamuna River will be opencast and semi mechanized. The proposed volume of scrapping of Ordinary Sand is 1,60,000 m³/year upto the depth of 1.78 m, the maximum depth of mining will not be more than 3m. The mining method will be bar scalping/scrapping using bar scrapper for Ordinary Sand scrapping from the lease area and collecting in designated area. Loader will be used for loading of Ordinary Sand in to the trucks/trolley for further transportation to the Local market. Bar scrapping is the method approved in SSMMG, 2016 issued by MoEF& CC, GOI.

Machinery Used: 1. Numbers of Excavators/JCB/Poclaim: 4 ; 2. Numbers of Loaders: 4

POSTULATES OF MINING METHODOLOGY-

1. Ordinary Sand mining will be carried out strictly as per Mining Act/Rules.
2. Blasting & Drilling will not be required.
3. Main stream will not be disturbed.
4. Mining will be done in Day time and dry seasons only.
5. Required safe corridor will be maintained.
6. Mining will be restricted to the depth of 1.78m.
7. Ground water will not be disturbed.
8. Angle of repose for mining will not be more than 30 degree.

HAULAGE & SURFACE TRANSPORT-

Mode of transportation of Ordinary Sand is by trucks/tractor trolley of 4-5 Cu.m capacity. Trucks of larger size may also be used where the material is to be carried to a long distance. The trucks will be properly covered with tarpaulin. The water will be sprinkled or dust suppression twice a day or as per requirement. Also trees will be planted along the approach road as a part of Green belt development and grasses will be planted to avoid soil erosion.

Annual Production capacity = 1,60,000 m³

No. of working Days = 300

Yamuna Mishra
 Dr. VIJAY KUMAR MISHRA
 Director, Prayagraj District Mineral
 Development Authority, Prayagraj

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Daily production capacity = $1,60,000/300 = 533.33$ Cu. m per day.

Trucks/trolleys required per day = 35-40 Trucks twice a day.

Working Depth –

- The Deposits occur in the middle/bottom of the river bed. During the entire lease period, the deposit will be worked from the top surface to 1.78 meter or above the ground water table, whichever is less. The ultimate depth of the open cast pits will be 1.78 m below ground level.
- Mining will be continued in layers of 1.78 m depth.
- Mining operation will be above ground level.
- The mining will not be allowed below the water table.
- No mining operation will be allowed in forest area.
- The contractors will abide by U.P. Minor Mineral Concession Rules, 1963.
- The contractors will abide at the time of mining with terms and condition as laid down under mines act, 1952 and mines and minerals (Regulating and Development) act, 1957, Forest (conservation) Act, 1980.
- The contractors will abide by provision of mines act, 1952, Interstate migrant work man act, the contractor with the satisfaction of competent authority will provide drinking water, rest shelter, first aid box, welfare facilities as central and state government labor laws.
- The riverbed areas dug other than rainy season will get refilled Ordinary Sand deposit in rainy season in which the material so deposited will be available for fresh quarry.

METHODOLOGY

Bar scalping or skimming is extraction of Ordinary Sand from the surface of bars. Historical scalping commonly removed most of the bar above the low flow water level, leaving an irregular topography. Present method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from a specified level above the river's water surface at the time of extraction. Bar scalping is commonly repeated year after year. Mining will be done by Semi-mechanized/manual method of mining from the mine lease area.

The machinery used in the mining will be:

Sr. No.	Name of Machinery	Quantity
1	Excavators/JCB/Dozlain	4

Anwar Mishra
 Dr. VILAY KUMAR MISHRA
 RQP/UP/2018/01/2018

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

2	Loader	4
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The guidelines of the ministry of Environment and Forest and also of the Geological survey of India stipulates following recommendation on mining of miner minerals:

- 1- Stream should not be diverted from inactive channel.
- 2- Mining below sub stream water level should avoid as a safeguard against environmental contaminated and over exploitation of resources.
- 3- Mining at the concave side of the river channel should be avoided to prevent bank erosion.
- 4- Mining of riverbed should restrict to a maximum depth of 1.78 m from the surface.
- 5- Identification of river stretches and their demarcation for mining must be completed prior to Mining for sustainable development.
- 6- Area of mining lease will be demarcated prior to mining for Pucca pillars will be erected on ground.
- 7- No mining operations shall be carried out in proximity 50mt of any bridge and or embankment.

USE OF MINERAL

The Ordinary Sand will be used in the construction of buildings, bridges & infrastructure etc. The Ordinary Sand of lease area is medium to fine grained brown in colour. Ordinary Sand is an essential minor mineral used extensively across the country for construction purposes. Ordinary Sand is used in building construction activities. The mineral is being used in making Pipes. The Ordinary Sand can be used as die- casting and molding material.

OTHER

A. SITE SURVICES

The following site services will be provided at mine site.

- (i) Site office
- (ii) Drinking water facility
- (iii) Rest shelter
- (iv) First Aid kit
- (v) Toilet facility

Arjun Malik

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

B. EMPLOYMENT

(i) Mines Foreman/ Supervisor -	01
(ii) Mechanical Engineer -	01
(iii) Mines Mate-	02
(iv) Drivers /Operators -	06
(iv) Unskilled labour-	45

Grand Total = 55

1stYears mining

Considering the above following quantity of river Sand will collect from the river bed.

S. N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

2ndYear mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

3rdYear mining

Yamuna Mishra
 DISTRICT MINE OFFICER, PRAYAGRAJ
 DISTRICT PRAYAGRAJ, U.P.

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

4th Year mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

5th Year mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Collection of Ordinary Sand is restricted up to a maximum depth of 1.78 m. River/stream will be not diverted in any case. No mining proposed in rainy season.

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy.

Amara Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER – 5

5. DRILLINGANDBLASTING:

River sand are weathered/loose minerals. No Drilling & blasting are required.

CHAPTER - 6

6. WATERDRAINAGE SYSTEM:

There will be no requirement of water drainage system of river bed. Mining work will be not done during rainy season. In this reason main river /stream will not be diverted in any case.

CHAPTER - 7

7. DISPOSAL OF WASTE MATERIAL:

It will be opencast manual-semi mechanized mine. Tools like shovel and machinery like Excavator will be used to collect the Ordinary Sand.

Machinery Used: 1. Numbers of Excavators/JCB/Poclain: 4 ; 2. Numbers of Loaders: 4

CHAPTER - 8

8. USE OF MINERAL:

The mineral is used mainly in the construction activities like buildings, road, bridges infrastructure etc. The requirement for the mineral is always high in the nearby cities, towns and village.

Harman Mishra
Dr. VIKAS KUMAR MISHRA
PROFESSOR OF CIVIL ENGINEERING

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER - 9

9. BENEFICIATION:

There will be no mineral beneficiation required for river Ordinary Sand. The excavated mineral will be directly loaded into the truck and trolley.

CHAPTER – 10

10. HAULAGE AND TRANSPORTATION:

In the operation phase Ordinary Sand will be excavated manually as well as semi mechanized and loaded directly into trucks/trolleys and transported to local markets. Mining area is connected with approach road to metal road, thereafter it is connected to state highway.

CHAPTER – 11

11. SITE SERVICES:

The site services like site office, temporary rest shelters and drinking water, portable toilets and first Aids facilities will be provided to the mine area.

CHAPTER – 12

MANPOWER REQUIREMENT:

The manpower requirement for the proposed project will be around 55. This will include manpower required for transportation and unloading of Ordinary Sand in dumpers/trucks/trolleys and the manpower required for excavating and loading the vehicles. Local labor will be used to the full extent.

WATER REQUIREMENT:

In the river bed mining projects there is as such no need of water to carry out operations. Water will be required for drinking purpose and dust suppression. The number of working people are 55, so the water required for drinking purpose for the workers will be around 0.55 KLD for the dust suppression will be 9.0 KLD, and for plantation 0.12 KLD, making the total water requirement will be around 9.67 KLD. This water will be supplied from the nearby area.

Anwar Malik
 DR. VILAY KUMAR, IAS, 1974
 SUPERVISOR, Jhansi-2013

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

SAFETY PROVISION:

All provision in safety rules & regulation will be maintained by providing required materials to the employees. The mine workers are subject to respiratory diseases, muscular-skeletal and gastro-intestinal disorders and skin diseases. For protection from dust it may be made compulsory for all mine workers to wear masks, gloves and safety shoes while working in the mines. There will be no violation of safety provisions.

CHAPTER- 13

13. ENVIRONMENT MANAGEMENT PLAN:

BASE LINE INFORMATION:

(1) LAND USE PATTERN:

The land use of the mine lease area is YAMUNA River and there will be no change in land use after operation. The excavated ordinary sand will be replenished every year during the monsoon season. Hence the ultimate land use of the mine lease area will not be changed.

(2) FLORA AND FAUNA-

Mine area is devoid of any kind of Biome (fauna and flora). Out of mine area periphery of 10 km. radius different type of fauna and flora are found.

Trees species like Neem, Babul, mango, Pippel, Ashok, Jamun, Gul Mohar, Arjun, Shisham, Khair, Ber, Shurbes like Munj, Dhatura, Kaner, are common species.

Wild animal comprise of rabbits, Squirrels, Jackal and Blue Bull are common.

Birds are pigeons, king fisher, peacock like other several species are found around.

Domestic animals are Goats, cow horse, donkey, sheep, and buffalos.

(3) RAINFALL AND CLIMATIC CONDITION:

The annual normal rainfall (1950-80) of the district is 980.1 mm. The maximum rainfall occurs during monsoon period is June to September having normal value of 876.8mm. which is 89.46% of the annual rainfall. August is the wettest month having the normal rainfall of 366.7 mm. followed by July with normal rainfall of 265.3 mm. The average 20 years data

Anur Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

reveals that the average rainfall varies between 939.5 mm (Mau) and 1059.2 mm. (Karvi). Average number of rainy days is 47.1.

The climate of the district is sub-tropical. The monthly precipitation index (P.E.) i.e. 46.058. The hottest month is May with average mean temperature 35.3°C. The coldest month is January with average mean temperature 16.55°C. The average annual humidity is 56.29%. The normal annual wind speed is 2.29 km/hr

(4) SOCIAL ENVIRONMENT:

Peoples are mainly in Hindu and second Muslim community.

(5) OCCUPATION:

The main occupation of the area is agricultural.

(6) PUBLIC BUILDING, PLACES OF WORSHIP AND MOUMENT:

No such building /monument are located within 1km. periphery of this mine.

(7) IMPACT AND MITIGATION:

S.N	IMPACTS	MITIGATION
1	Land use/land cover	<p>Access roads along the river bank will be avoided during the monsoon season and at the time of floods.</p> <p>Haulage roads parallel to the bank of river and roads connecting to the site will be made available.</p> <p>Care will be taken to ensure that ponds are not formed at the bank of river</p>
2	Soil	<p>There is no soil found on river bed.</p> <p>During mining activity, soil of the area will not be disturbed.</p> <p>Therefore not required any soil management plan.</p> <p>Plantation on road side will arrest soil erosion.</p>

Suman Mishra
 Dr. VIJAY KUMAR MISHRA
 REPLY/TECHNICAL OFFICER

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

3	Flora and Fauna	<p>Any kind of Flora and fauna are not seen in the mining area.</p> <p>Vegetation development is proposed along the road sides of the approach roads .</p>
4	Air pollution	<p>In mining operations, loading, transportation and unloading operations may cause degradation in air quality due to handling dry materials.</p> <p>Only wet materials will be handled, thus eliminating problems of fugitive dust.</p> <p>The dust suppression measures like water spraying will be done on the roads.</p> <p>Plantation proposed long the roads will also reduce the impact of dust in the nearby village.</p>
5	Noise pollution	<p>Vehicular traffic is the main source of noise pollution, There is no blasting activity.</p> <p>Minimum use of Horns at the village area.</p> <p>Timely maintenance of vehicles and their silencers to minimize vibration and sound.</p> <p>Phasing out of old and worn out trucks.</p> <p>Provision of green belts along the road networks.</p> <p>Care will be taken to produce minimum sound during loading.</p>
6	Rehabilitation and Resettlement	<p>The mining area is very small. No migration will be taken place.</p> <p>Therefore any Rehabilitation and Resettlement plan is not</p>

Anwar Malik
 Dy. Joint Director
 Prayagraj, U.P.

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

		required.
7	Water	Mining will be done on river bed therefore underground and surface water will not be touched. Care will be taken to ensure that ponds are not formed in the bank of river.

(8) REMEDIAL MEASURES SUGGESTED:

- 1- Collection of air and water samples at strategic locations with frequency suggested and by analyzing thereof. If the parameters exceed the permissible tolerance limits, corrective regulation measure will be taken.
- 2- Collection of soil samples at strategic locations once in every year and analysis thereof with regard to deleterious constituents, if any.
- 3- The effectiveness of drainage system depends upon proper cleaning of all drains provided in the surrounding of mine area. Any blockage due to siltation or loose material will be checked at least once in a month.
- 4- Measurement of water level fluctuations in the nearby ponds dug wells and bore wells.

Regular visual examination will be carried out to look for erosion of YAMUNA River. Any abnormal condition, if observed will be taken care of. apters with proper taking care of environmental aspects is without disturbing the ambient condition.

- 5- It can be concluded from the above facts that the mining of ordinary sand from this area will not have any adverse impacts but would help in improving the socioeconomic condition of surrounding villages. Hence this mining plan may kindly be approved at earliest. Measurement of noise levels at mine site, stationary and mobile sources, and adjacent villages will be done in every quarter of the year.

Anwar Nishan

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

6- Plantation/Afforestation as will be done as per program i.e. along the road sides and near civic amenities, which will be allotted by Government bodies as it is not feasible to plant trees near the mine lease area. Post plantation, the area will be regularly monitored in every season for evaluation of success rate. For selection of plant species local people should also be involved.

(09) SOLID WASTE MANAGEMENT:

The applied area is in river bed of YAMUNA River. The area is devoid of top soil. No solid waste is generated during the course of mining of ordinary sand. Hence, Solid Waste Management is not required.

(10) MUNICIPAL WASTE:

All the labours engaged in activity will be hired from nearby villages. Thus municipal waste generated will be minimal. Mobile toilet will be provided to avoid scattering of excreta. Provision of dustbins will be kept in order to contain the waste generated during day to day activity of the labours i.e. gutakhs pouches, leftover of the edible items etc.

(11) HAZARDS WASTE MANAGEMENT:

The activity is limited to collect river ordinary sand from the banks of river and dispatch to buyers. Domestic hand tools will be used and hired from outside. No washing activity will be done within the proposed lease area. Therefore no hazardous waste will be generated.

(12) CORPORET SOCIAL RESPONSIBILITY:

Lessee will be developing a comprehensive rural development plan. Lessee will provide medicine, solar lamp, Books, cloth, bicycle, toy etc of poor/needy people of the area.

Yunus Khan
 Director, Prayagraj
 Prayagraj, U.P. 221001

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

(13) CONCLUSION:

This LoI has been issued for mining of ordinary sand from the Yamuna river bed. This is a part of state policy to develop infrastructure facility in the state. This mining of mineral generates direct & indirect employment to the local people.

The lessee will undertake mining activity as per the plan indicated in the above chapter-7.

Amal Mishra
AMAL MISHRA

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at
Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj
U.P.

B Part: PROGRESSIVEMINE CLOSURE PLAN

CHAPTER -1

1.0 GENERAL INFORMATION:

1.1	Applicant Name & Full address :	M/s Tara Enterprises Mr Chandrajeeet Kushwaha S/O Sh. Mithai Lal Kushwaha R/o 51,R.K Puram, Havelia,Aawas Vikas,Jhunsi, District- Prayagraj, U.P
1.2	Applicant's post/social status	Proprietor
1.3	Mineral or Minerals which the applicant intends to mine	Ordinary Sand Mining
1.4	Period of the lease	05 Years
1.5	Name & address of RQP & Regd. No.	Dr. Vijay Kumar Mishra Address: 403, Aimen Apartment, 29 Chandralok Colony, Aliganj, Lucknow, U.P.- 226006 RQP/UPDGM/007/2018
1.6	RQP Certificate valid up to	16.12. 2023
1.7	Name of the prospecting Agency	Not Required

Vijay Kumar Mishra
Dr. VIJAY KUMAR MISHRA
RQP/UPDGM/007/2018

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

2.30 INFRA STRUCTURAL FACILITIES

A) ACCESSIBILITY:

The Mining area is located in village Maghiyari, Bhambhor. The lease area is well connected via non-metal road to metal road.

2.30 INFRASTRUCTURAL FACILITIES:

A) A) ACCESSIBILITY:

- Village Audhan- 0.58 KM towards North West direction
- Village Rasoolpur Byur – 1.10 KM towards NNE direction
- Village Amilia-Tarhar– 1.5, KM towards South direction

Road:

- Newada Road – 3.95, KM towards NNW direction
- State Highway 95– 9.90 KM towards NW direction
- Village Road– 1.30, KM towards North direction

Railway Station:

- Manauri Railway Station- 14.5, KM towards North-East direction

Airport:

- CAC Air Force Bamrauli Airport– 15.5 KM towards North-East direction

Religious/Worship Places:

- Shiv Temple – 2.45, KM towards North-West direction

School/College:

- Primary & Upper Primary School Majhiyari – 1.5 KM towards South East direction
- SML Schools & College – 3.55 KM towards North-West direction

Hospital:

- Railway Hospital Subedarganj – 18.9, KM towards North-East direction

(B) WATER SUPPLY & REQUIREMENT:

Suman Mishra
 Director, Prayagraj
 Prayagraj, Uttar Pradesh
 221001

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Hand pumps, wells & tube wells are the source of water in area, which will be used in agriculture and house hold purposes. The water for drinking and sprinkling purposes will be supplied from the nearby area through tankers.

PURPOSE	REQUIREMENT (KLD)
DRINKING	0.55
SUPPRESSION OF DUST	9.00
PLANTATION	0.12
Total	9.67

(C) ELECTRIFICATION:

The village Maghiyari, Bhambhor is well connected with electricity while mining area is not connected with electricity.

Suman Mishra
 Dr. VIJAY KUMAR, IAS
 Regional Commissioner, Prayagraj
 15/05/2018

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at
Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj
U.P.

CHAPTER-3

GEOLOGY:

TOPOGRAPHY:

Topographically, as well geographically, the district consists of an elevated plateau called 'Patra'. The general slope of the district area is from south-west to north-east. The drainage pattern of Prayagraj district is mainly controlled by two rivers viz-Yamuna, Ganga. It is also characterized by diverse fertile erosional plains & valleys. The general slope of the district area is from south-west to north-east. Geomorphology has an influence on the ground water regime of the area. Geomorphologically, Prayagraj district has two district region namely: (I) Southern pediplain and (II) Northern pediplain region.

(I) Southern pediplain region is characterized by the occurrence of Vindhyan systems & Bundelkhand granite gneiss having weathered mantle of Colluvial & alluvial materials. This region is comprises of various geomorphic units such as pediments/inselberg complex, shallow pediplains & residual hills.

(II) Northern pediplain region includes other geomorphic units viz. moderately weathered pediplain & deeply buried plain.

Chitrakut district has various geological formations ranging right from the Archean, Vindhyan to Recent, obviously have undergone diversified pedogenesis.

The proposed area is undulating. The difference of the highest 76.0 mRL & the lowest 72.0 mRL elevation of the area is about 4.0 meter. The flow rate of the river varies with the quantity of precipitation in the catchment area. The lease area surrounded mostly with agricultural lands.

REGIONAL GEOLOGY:

Geologically the district is mainly occupied by the units of Vindhyan system comprising of Tirohandotomite/lime stone and Kaimur Sandstones of Kaimur Group with isolated out crops of Bundelkhand granite. A generalised geological set up in the district area is as under:

Suman Mishra
 Director, Prayagraj District
 Prayagraj, U.P. 221002

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Age/Period	Formation	Group	Lithology
Quaternary	Alluvial deposit	Newer alluvium older alluvium	Sand, silt, clay, Gravels, kankar etc.
Puranas	Vindhyan	1. Kaimur Group 2. Rewa Group 3. Semri Group Upper Glauconitic limestone	Kaimur Sandstone Shale, Sandstone Tirohan lime stone dolomite Sand stone, pallet
-----Unconformity-----			
Archean	Bundelkhand Genesis Complex		Bundelkhand granite gneiss.

Archean group is mainly represented by the occurrence of Bundelkhand granitegneissic complex in the south & south-western part of the district. The coarse to mediumgrained granites are well exposed as extensive out crop in and around SitapurMafi, LaxmanPahar, Bharatecup, Dugwan, Marfa& South of Karwi block.

The major part of the district is occupied by semi-consolidated sedimentary formations which is mainly represented by sandstones, shales and Tirohan limestone/dolomite of the Vindhyan Super Group, Kaimur sandstones in central part, south & south-eastern & eastern part of the district are occurring in the form of extensive out crops with flat top & every steep escarpments in Manikpur block. The Tirohan limestones of the Semri Group are exposed beneath overlying Kaimur sand stone in south & southern parts of Karwi & Manikpur blocks. The Rewashales are exposed in small patches at the extreme south-eastern boundary of the district. As the ground water potential within the sandstones & overlying alluvial deposit in the district is limited but the cavernous limestone occurring beneath the sandstones are expected to contain sizable quantities of ground water.

The quaternary group of sediments represented by unconsolidated alluvium occurs north of the Kaimur & Rewa hillocks & Bundelkhand complex hills to the vicinity of Yamuna River in north-west & west of Pansini & Baghain Rivers.

LOCAL GEOLOGY

Geomorphic Units	Lithology
Recent flood plain of stream	Yellow colored clay, silt Sand of various grades.

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Terrace Zone Sand and kankar beds	Yellow and grey coloured silt
Older Alluvial Plains Sand and kankar beds.	Yellow grey coloured silt

EXPLORATION:

No specific method of exploration is required because ordinary sand mining is done since long period. River bed is well exposed all along the river. Adequate quantity of ordinary sand in reserves is available for consumer demand. No other type of mineral is found at the site.

Estimation of reserve:

The method of cross section has been adopted for computing the reserve. The mining lease boundary, proven & mining limits are marked on the plan which is there after transferred to cross section for determining the different categories of reserve.

Lease Area	10.0 Ha
Mineable Area	9.0 Ha
Peripheral strip (10%)	1.0 Ha
Geological Reserve	3,00,000 m ³
Mineable Reserve/ Total Vol. of Mineral	1,60,000 m ³
Proposed Production per annum	1,60,000 m ³
Production capacity as per LOI dated 04/01/2022	1,60,000 m ³
Method of Mining	Manual & Semi Mechanized

Anwar Nisham
 DEPUTY COMMISSIONER
 Prayagraj District, Prayagraj
 2019

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

GEOLOGICAL RESERVES

All the quantity estimated is under proved (111) category under UNCEF classification.

The area of mining lease and the average thickness of mineral are multiply to get volume.

- (D) Lease area is =10.0 Ha =10000 Sq. m
- (E) Available Depth of reserve = 3m.
- (F) Geological reserves of the lease area = 3,00,000 m³

MINEABLE RESERVES

It is a part of Geological reserve, where area will be left along each bank of river for safety and stability point of view. Around 10 percent will be left on each side of the banks.

- (H) Lease area is =10.0 Ha
 - (I) Peripheral Strip of 10% = 1.0 Ha
 - (J) Available Depth = 1.78 meters.
 - (K) Mineable Area = 9.0 Ha
 - (L) Mineable reserves of the lease area = 1,60,000 m³
 - (M) Mineral Production per annum as per LOI= 1,60,000 m³
 - (N) Depth for the proposed production = 1.78 meter
- Annual production of only 1,60,000 m³ Ordinary Sand will be replenished every rainy/ monsoon period.

Arun Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CHAPTER-4

MINING:

METHOD OF WORKING:

Mining activity in river bed of Yamuna River will be opencast and semi mechanized. The proposed volume of scrapping of Ordinary Sand is 1,60,000 m³/year upto the depth of 1.78 m, the maximum depth of mining will not be more than 3m. The mining method will be bar scalping/scrapping using bar scrapper for Ordinary Sand scrapping from the lease area and collecting in designated area. Loader will be used for loading of Ordinary Sand in to the trucks/trolley for further transportation to the Local market. Bar scrapping is the method approved in SSMMG, 2016 issued by MoEF& CC, GOI.

Machinery Used: 1. Numbers of Excavators/JCB/Poclaim: 4 ; 2. Numbers of Loaders: 4

POSTULATES OF MINING METHODOLOGY-

9. Ordinary Sand mining will be carried out strictly as per Mining Act/Rules.
10. Blasting & Drilling will not be required.
11. Main stream will not be disturbed.
12. Mining will be done in Day time and dry seasons only.
13. Required safe corridor will be maintained.
14. Mining will be restricted to the depth of 1.78m.
15. Ground water will not be disturbed.
16. Angle of repose for mining will not be more than 30 degree.

HAULAGE & SURFACE TRANSPORT-

Mode of transportation of Ordinary Sand is by trucks/tractor trolley of 4-5 Cu.m capacity. Trucks of larger size may also be used where the material is to be carried to a long distance. The trucks will be properly covered with tarpaulin. The water will be sprinkled or dust suppression twice a day or as per requirement. Also trees will be planted along the approach road as a part of Green belt development and grasses will be planted to avoid soil erosion.

Juma Mishra
 Dr. Juma Mishra
 Regional Director, Prayagraj
 Regional Office, Prayagraj
 10/11/2018

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

Annual Production capacity = 1,60,000 m³

No. of working Days = 300

Daily production capacity = 1,60,000/300 = 533.33 Cu. m per day.

Trucks/trolleys required per day = 35-40 Trucks twice a day.

Working Depth –

- The Deposits occur in the middle/bottom of the river bed. During the entire lease period, the deposit will be worked from the top surface to 1.78 meter or above the ground water table, whichever is less. The ultimate depth of the open cast pits will be 1.78 m below ground level.
- Mining will be continued in layers of 1.78 m depth.
- Mining operation will be above ground level.
- The mining will not be allowed below the water table.
- No mining operation will be allowed in forest area.
- The contractors will abide by U.P. Minor Mineral Concession Rules, 1963.
- The contractors will abide at the time of mining with terms and condition as laid down under mines act, 1952 and mines and minerals (Regulating and Development) act, 1957, Forest (conservation) Act, 1980.
- The contractors will abide by provision of mines act, 1952, Interstate migrant work man act, the contractor with the satisfaction of competent authority will provide drinking water, rest shelter, first aid box, welfare facilities as central and state government labor laws.
- The riverbed areas dug other than rainy season will get refilled. Ordinary Sand deposit in rainy season in which the material so deposited will be available for fresh quarry.

METHODOLOGY

Bar scalping or skimming is extraction of Ordinary Sand from the surface of bars. Historical scalping commonly removed most of the bar above the low flow water level, leaving an irregular topography. Present method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from a specified level above the river's water surface at the time of extraction. Bar scalping is commonly repeated year after

Juman Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

year. Mining will be done by Semi-mechanized/manual method of mining from the mine lease area.

The machinery used in the mining will be:

Sr. No.	Name of Machinery	Quantity
1	Excavators/JCB/Doilain	4
2	Loader	4

The guidelines of the ministry of Environment and Forest and also of the Geological survey of India stipulates following recommendation on mining of miner minerals:

- 8- Stream should not be diverted from inactive channel.
- 9- Mining below sub stream water level should avoid as a safeguard against environmental contaminated and over exploitation of resources.
- 10- Mining at the concave side of the river channel should be avoided to prevent bank erosion.
- 11- Mining of riverbed should restrict to a maximum depth of 1.78 m from the surface.
- 12- Identification of river stretches and their demarcation for mining must be completed prior to Mining for sustainable development.
- 13- Area of mining lease will be demarcated prior to mining for Pucca pillars will be erected on ground.
- 14- No mining operations shall be carried out in proximity 50mt of any bridge and or embankment.

USE OF MINERAL

The Ordinary Sand will be used in the construction of buildings, bridges & infrastructure etc. The Ordinary Sand of lease area is medium to fine grained brown in colour. Ordinary Sand is an essential minor mineral used extensively across the country for construction purposes. Ordinary Sand is used in building construction activities. The mineral is being used in making Pipes. The Ordinary Sand can be used as die- casting and molding material.

OTHER

Anwarul Islam
 DE. VIJAY KUMAR, DISTRICT
 ROOPCHANGI, DISTRICT

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

4.7 A. SITE SURVICES

The following site services will be provided at mine site.

- (vi) Site office
- (vii) Drinking water facility
- (viii) Rest shelter
- (ix) First Aid kit
- (x) Toilet facility

B. EMPLOYMENT

- (i) Mines Foreman/ Supervisor - 01
- (ii) Mechanical Engineer - 01
- (iii) Mines Mate- 02
- (iv) Drivers /Operators - 06
- (iv) Unskilled labour- 45

Grand Total = 55

1stYears mining

Considering the above following quantity of river Sand will collect from the river bed.

S. N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

2ndYear mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha

Humar Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

3rd Year mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

4th Year mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

5th Year mining

S.N.	Particular	Details
1.0	Total area consider during 05 Years Permit for mining	10.0 Ha
2.0	Mineable Area	9.0 Ha
3.0	Saleable Qty as per LOI	1,60,000 m ³
4.0	Proposed Quantity per annum	1,60,000 m ³

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy/monsoon season.

Amun Mishra
 Dy. Min. Officer
 Prayagraj U.P.

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

CONCEPTUAL MINE PLAN AND LIFE OF MINE:

Collection of Ordinary Sand is restricted up to a maximum depth of 1.78 m. River/stream will be not diverted in any case. No mining proposed in rainy season.

More than 1,60,000 m³ Ordinary Sand will be replenished each rainy.

CLOSURE PLAN:

The River mining will be done by open cast manual method. Mining of ordinary sand is proposed to be carried out by manually as well as semi mechanized. Ordinary sand is located on flood plain of the YAMUNA River. Extracted quantity of ordinary sand from the entire mined out are will be replenished every year by the YAMUNA River itself.

MINED OUT LAND:

No proposal can be given for concurrent back filling. Further, mined out pits will be replenished every year by river. The reclamation will be occurring naturally every year in such a manner that original topography will be restored.

AIR POLLUTION:

Mineral handling, loading and unloading areas including all the transfer point should have efficient dust control arrangements.

Water sprinkling on mine roads will regularly be under taken to control dust during transportation. They should be properly maintained by the proponent.

WATER POLLUTION:

River water and underground water will be not touched by the mining excavating, so water quality is not affected. Not required any water treatment.

SOIL MANAGEMENT:

There is no soil on river bed not required any management.

WASTE MANAGEMENT:

Aruna Mishra

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

All excavated material like sand, bajari, moram to be sold to the market. So no waste material is generated. Hence, no management is required.

TAILING DAM MANEGMENT:

No processing of mineral is proposed in the plan. Hence, no tailing dam proposed.

DISPOSAL OF MINING MACHINERY:

No mining machinery is used in the collection of river sand. It will be manual as well as semi mechanized mine. Hand tools and excavators will be used to collect the ordinary sand.

INFRASTRUCTURE:

As on date no infrastructure facilities like a real ropeway, conveyor belts, power lines, building & structures, water treatment plant, transport & water supply sources are present within the area. Therefore it is not required for their maintenance.

SAFETY AND SECURITY:

All provision in safety rules & regulation will be maintained by providing required materials to the employees. Safety measures to be taken for the safety of the people working at the mine lease area also include measures for treatment of bite of poisonous reptiles/insect like snake.

Each worker shall be provided with helmets & safety shoes.

DISASTER MANAGEMENT:

Disaster management plan is a comprehensive and structured system for ensuring the prevention of risks disasters involved. Following hazards have been identified.

1-Use of explosive and blasting operation:

No explosive is proposed to be used in the mining activity.

2-Slope failures/fall of machinery:

Suman Mishra
 CH. V. S. RAO
 DISTRICT COLLECTOR
 PRAYAGRAJ
 09/11/2014

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

The ultimate depth of mining is only upto 3.0 meter, so there isn't any chance of failure of machinery due to slope.

3-Road accidents:

A code of traffic management will be developed.

It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pits is not foreseen.

CARE AND MAINTENANCE DURING TEMPORARY DISCONTINUANCE:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR1988 & Reg.6 OF MMR 1961) shall be sent to IBM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR1988, vide form No D-1. All precautionary steps shall be taken into account in respect of care & maintenance.

TIME SCHEDULING FOR RECLAMTION & REHABILITATION:

Mining shall reach the maximum depth (1.78m) from the surface so that mined out area shall be left open for replenishment during monsoon. The reclamation will be occurring naturally every year in such a manner that original topography will be restored. No reclamation and rehabilitation activity proposed.

PLANTATION:

Plantation along the approach roads and in the nearby village.

Activities	Quantity				
	1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year
Plantation (No. of tree Sapling)	100	100	100	100	100

Mine Plan of Sand Mining at Yamuna River Bed over and area of 10.0 Ha at Khand No.- 06, Village- Maghiyari, Bhambhor, Tehsil- Bara, District- Prayagraj U.P.

19. ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND MANPOWER RETRENCHMENTS

The land used of the area for mining is grazing land. At present, it is not used for any purpose. In mining activity about 55 people will get direct employment.

20. FINANCIAL ASSURANCE:

The financial assurance has been calculated on the basis of following way.

Under rule 34(6) & (7) of amended rules of U.P. Minor mineral (Concession) Rules 1963 the minimum amount as a Financial will be Rs. 4,94,200 only.

The financial assurance has been calculated on the basis of following way.

1. Total Lease area- 10.0 Ha
2. Storage and reclamation of soil- Nil.
3. Infrastructure- Nil.
4. Rate of Financial Assurance – Rs. 20,000/acre.
5. Area considered for Financial Assurance-24.71 Acre
6. The total amount of financial Assurance – $24.71 \times 20,000 = \text{Rs. } 4,94,200$

Anur Mishra
 DEPUTY REGIONAL MANAGER
 Prayagraj, 2017 Year 2019

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. VIJAY KUMAR MISHRA S/o SHRI AKHILANAND MISHRA

House No.-403, Aimen Apartment, 29, Chandralok Colony, Aliganj, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 007...../Year.....2018
2. This recognition is valid for a period of 05 years from 17-12-2018 to 16-12-2023.
3. His office address is House No.-403, Aimen Apartment, 29, Chandralok Colony, Aliganj, Lucknow.
4. His mail ID-VKM.geo@gmail.com.
5. Contact No. 9415215163.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Vijay Kumar Mishra

Specimen Signature of RQP

Place: Lucknow

Date: 17-12-2018

Vijay Kumar Mishra
 Dr. Vijay Kumar Mishra
 Registered Professional Geologist
 Registration No. 007/2018

(Dr. Roshan Jacob)
 Director

कार्यालय जिलाधिकारी प्रयागराज।

(खनिज अनुभाग)

संख्या-4176/खनिज/2021-22

दिनांक 04/11/2021

आशय-पत्र (Letter of Intent)

तारा इण्टरप्राइजेज

प्रो० श्री चन्द्रजीत कुशवाहा

पुत्र श्री मिठाई लाल कुशवाहा

पता-51, आर0के0 पुरम्, हवेलिया

आवास विकास, झेंसी, प्रयागराज।

शासनादेश संख्या-2168/86-2019-57(सामा0)/2017 दिनांक 09.10.2019 व शासनादेश संख्या-1144/एम-1ए-15/2019 दिनांक 11.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-4176/खनिज/2021-22 दिनांक 09.12.2021 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 07 रिक्त क्षेत्रों को उपरो उपखनिज(परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत 05 वर्ष के लिए खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/निज्ञापित किया गया था। सेवा प्रदाता संस्था एनएसटी0सी0 लि0 (संयुक्त सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बालू सर्वोच्च पायी गयी है-

विवरण

तहसील	ग्राम	नदी	खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वाड्रिनेट्स		वार्षिक अनुमत खनन योग्य साधारण बालू की मात्रा (घनमीटर/वर्ष)	
					अक्षांश	देशान्तर		
					6	7		
बारा	मडियारी, भनौर	यमुना	06	10.00	A	25° 20' 529" N	81° 37' 268" E	1,60,000
					B	25° 20' 615" N	81° 37' 198" E	
					C	25° 20' 625" N	81° 37' 486" E	
					D	25° 20' 710" N	81° 37' 411" E	

ई-नीलामी बोली में प्राप्त सर्वोच्च दर (रु० घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी भूखण्ड की संख्या (वर्ग)	प्रथम वर्ष हेतु निर्धारित नीलामी भूखण्ड की संख्या (वर्ग) का 45 प्रतिशत (प्रथम वर्ष हेतु निर्धारित नीलामी भूखण्ड की संख्या का 45 प्रतिशत) का 20 अक्षर तक विस्तार के रूप में एक प्रथम वर्ष हेतु निर्धारित नीलामी भूखण्ड की संख्या (वर्ग) का 20 प्रतिशत के रूप में स्वीकार हो के सर्वोच्च धनराशि (रु०)	जमा प्रीबिड अर्नेस्ट मनी (रु० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रु० में)
09	10	11	12	13
139.00	2,22,40,000.00	1,00,08,000.00	28,00,000.00	74,08,000.00

एन0एसटी0सी0 लि0 द्वारा की गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्राप्त अभिलेख चरित्र प्रमाण पत्र व हेरिफिल प्रमाण पत्र जनपद प्रयागराज का है, जिसका सत्यापन मूल अभिलेख से किया गया, जो सही पाया गया।

अब उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या-06 (ग्राम मडियारी, भनौर) संख्या-10.00 हेक्टेयर हेतु उपरो उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन परार, किये जाने हेतु आपका पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ नियमित की जा रही है-

शर्तें-

1. प्रथम वर्ष के लिए क्षेत्र नीलामी धनराशि की गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञापित में आकलित मान 1,00,000 (घनमीटर) को ई-निविदा/सह ई-नीलामी की दर 139.00 (रुपया प्रति घनमीटर) से गुणा कर निकाली गयी है।
2. लैटर ऑफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 20 प्रतिशत प्रथम किस्त प्रदाता पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत (तालिका कॉलम-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखा शीफ्ट 0855 अलॉड खनन एवं धातु कार्य जातीय मे लैटर ऑफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अनैस्टमनी समायोजित करने हुए जमा किया जाना होगा तथा जमा बलान की मूल प्रति कार्यालय जिलाधिकारी प्रयागराज खनन अनुभाग को प्राप्त करना होगा। प्री विड अनैस्ट मनी को उपकारी एम0एल0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को बैंक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्ताक्षरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उसके द्वारा जमा अनैस्टमनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. वर्तमान आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेंगा, जिसमें सीमा दिक्कतों का जियोकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा-स्थान लगायेंगा और इसका अनुक्षण करेगा।
5. वर्तमान आवेदक नियम-35 के प्रावधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. वर्तमान आवेदक द्वारा नियम-35 के अनुसार क्षेत्र के गूनि-उद्धार और पुनर्वासन संचयन हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेन्ट) जारी होने के एक माह के भीतर अनुमानित क्षेत्र पर प्रतिभूति एवं प्रथम किस्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, पुराण एवं खानेपानी से सक्त प्रस्तुत किया जायगा एवं अनुमानित खनन योजना प्राप्त होने के एक माह के भीतर संपन्न प्रायश्चित्त के संबंध पर्यावरण सारकता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम-35(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्राप्ति के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी अपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-35(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-60(7) के अन्तर्गत जारी लैटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
9. नियम-35(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर प्रस्ताव दिल्ख का निष्पादन करना अनिवार्य होगा। नियम-35(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किस्ता एवं प्रतिभूति धनराशि समग्रुह करतें हुए जारी लैटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित नीलामी पट्टा का सकल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर अनुमानित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आफत पत्र में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यावली की जायेगी।
11. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आकलित उपखनिज की मात्रा एवं खनन स्थल के लिए चट्टान मार्ग आदि के सम्बन्ध में भौतिक का निरीक्षण कर आप द्वारा आश्वासन हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
12. पट्टे के अंदाज 135 वर्ग क्षेत्र के सर्वेक्षण और सीमांकन के समय स्वीकृति प्राप्त होने पर खनन पट्टा क्षेत्र का जॉडिनेटर्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पर्यावरण अनापत्ति एवं क्षेत्र के क्षेत्र पर पूरा सीमा दिक्कतों और खण्डों को जनायदा जो पट्टा विलेख से खनन स्थल में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन सक्रियता प्रारम्भ किया जाना होगा और उपररुवात जान वृद्धकर कोई स्थान बिना ऐसी खनन सक्रियताओं को संचालन प्रारम्भ और दस्तावेजपूर्ण रीति से कुशल कारीगर की भांति करेगा।
14. वर्तमान आवेदक नियम 36 के अनुसार वाहनों के प्रवेश न निकाली पर नियमों के लिए समय के साथ पर 360 किमी/घण्टा पर दृष्टता रिकॉर्डिंग को योग्य चार पीलियाजल रीफ्लेक्टिवीटीयु कमल लगाने सहित बैंक गाइड/बैर का निर्माण करेगा। पट्टाधारक उक्त बैंक पीलिया/गाइड पर आर0एल0सी0सी0 रफ्लेक्स भी रखेगा, जिसमें सम्बन्धित खनन पट्टा क्षेत्र से सपखनिजों के परिवहन हेतु प्रत्येक वाहन की सटीक निर्गत किया गये ई-पत्र में एम0एल0टी-11 पर अंकित बार कोड का साथ वाहन को सुरक्षित स्थान को सूचना दीगी और उसका

सन्निविद कम से कम खनन करेगा एवं सही तरीक़ात में खनन करेगा। पट्टाधारक उक्त सी०सी०टी०वी० कैंपे और आर०एफ०आइ०सी० कैंपेस द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 की शर्तों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर तत्काल रिकार्डिंग को उपलब्ध करायेगा।

18. सन्निविद आदिवासी क्षेत्रों का खनन को ई.एम०एफ०. का साथ विद्यमान सक्षित जारी करेगा। प्रत्येक वाहनो को निर्धारित ई.एम०एफ०. का प्रारंभिक भार करके खनन करेगा और खनन करेगा तथा दर्ज डाटा सेव करने के लिए आर०एफ०आइ०सी० कैंपेस लगायेगा तथा सन्निविद अनुसूचित करेगा और उन्हें सही एवं बालू दशा में रखेगा। सन्निविद खनन करेगा व करके की जायेगी। नियम-60 का विधम-60 के अन्तर्गत शासित का सन्निविद करेगा।
19. सन्निविद खनन करेगा का खनन की महसूद अन्तः खनन करेगा में से जो कम हो, से अधिक महसूद में खनन सन्निविद करेगा। कर्मी की खनन द्वारा न खनन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
20. जिलाधिकारी द्वारा निर्दिष्ट सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
21. खनन क्षेत्र को अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहीं पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
22. यदि सन्निविद सन्निविद द्वारा नियमों, खनन पट्टा पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टाधारक को अपना गामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उरका नाम काली सूची में जोड़ दिया जायेगा।
23. जो सन्निविद न्यायालय मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय एवं समय-समय पर जारी शासनादेशों में परिचित आदेशों का अनुपालन किया जायेगा।
24. नियमों एवं शर्तों का उल्लंघन को परिष्कार करने के लिए कोई नद अथवा आपराधिक प्रक्रिया योजित होती है तो इनको सम्पूर्ण तत्कालीन पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उरका वहन पट्टाधारक द्वारा किया जायेगा।
25. राज्य सरकार अथवा क्षेत्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई सुधार होता है अथवा कोई प्राव अथवा विधि परिवर्तित की जाती है तो वह पट्टाधारक को मान्य होगा।
26. जो सन्निविद सन्निविद खनन करेगा नदर रेडवे/रेडवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
27. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा विलेख निम्नलिखित कर्ताकर ही खनन कार्य प्रारम्भ करेगा।
28. स्वामी स्थिति उक्त परियोजना को ध्यान में रखते हुए समय-समय पर अन्य शर्तों जो जिलाधिकारी, प्रयागराज एवं मिर्जापुर प्रशासन एवं सन्निविद, स०एफ० द्वारा निर्दिष्ट समझी जायेगी उसे लागू किया जायेगा, जो सन्निविद आदेशों का मान्य होगा।
29. खनन क्षेत्र पर निर्धारित सांकेतिक आरंभ करेगा एवं सी०सी०टी०वी० कैमरा लगवाकर उसका इन्टीगेशन सन्निविद सन्निविद किया जायेगा।
30. पट्टा समाप्त के उपरान्त पर्यावरणीय स्वीकृत अनुमति प्रस्तावक को अन्तर्गत किये जाने में प्रस्तावक को कोई आपत्ति नहीं होगी।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक उपरोक्त।

प्रतिरूपि-निम्नलिखित को सूचनाथ एवं आवश्यक जानकारी हेतु प्रेषित।

1. सचिव, भूतत्व एवं सन्निविद विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं सन्निविद निदेशालय, उ०प्र० लखनऊ।
3. आकृष्ट, प्रयागराज महकमा प्रयागराज।
4. प्रभारी अधिकारी, भूतत्व एवं सन्निविद विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
5. शाखा प्रबन्धक, एन०एफ०सी०सी० लिमिटेड, दिवस अन्त सेंटर कोर्ट, बिल्डिंग 3/सी 5 पार्क रोड, प्रयागराज।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

Beneficiary Details	
Beneficiary Account Number (to be entered as it appears)	SBPGACPARNRC11
Amount	Rs. 740,000
Amount In Words	Seventy Four Lakhs Eight Thousand Rupees only
Beneficiary Bank	State Bank of India
Beneficiary IFSC Code	SBIN00001115
Name and Address	OP CYBER TREASURY
Beneficiary Reference No	AKV220005222
<p>Instructions for remitting Bank:</p> <ul style="list-style-type: none"> a. This form is valid for remittance through non-SBI branches. b. Beneficiary account no. is alpha-numeric and case sensitive. It should be entered as it appears above. c. Amount to be remitted should not be 2 digit or less and should be the same as shown above. 	
<p>Note for Bidders:</p> <ul style="list-style-type: none"> a. Bidder should ensure that account no. entered during RTGS/NEFT remittance at any bank counter or Internet banking site is the same as it appears on this remittance form. Bidder should not truncate or add any other detail to the above account number. b. No additional information like branch name, company name, etc. should be entered in the account no. column along with account no. for RTGS/NEFT remittance. c. Account to Account remittance is not allowed and are voided mode of payments. Hence, this remittance form is not valid for A/C to A/C payment. d. Bidder should ensure that order details as per the SBI order received as per the instructions of e-tender portal. Amount to be remitted should not be less than the amount and should be the same as shown above against Amount column. For remittance to be within the prescribed time and as per the terms and conditions specified in tender. e. Please ensure the correctness of details reported while remittance through RTGS/NEFT. Please also ensure that your banker keys in the Account Number correctly as case sensitive as displayed in this form. SBI and Merchant shall not be responsible if the payment is not received due to incorrect details inputted. f. For RTGS/NEFT transactions, Date and time at which payment is received in SBI would be relevant for the purpose of determining the receipt of payment. Payment may be received in time or not. Therefore, bidders should make transactions self in advance to ensure that the payment reaches SBI before date and time for submission of tender/bid. g. Bids for which Payment is received after the time for submission of tender/bid would be rejected and would not be considered for award. The payment would be returned back to the bank account from which the remittance is made. h. Please ensure that the remittance is made through SBI and not through any other bank. i. Please ensure that the remittance is made through SBI and not through any other bank. <p>In case the above points are not followed, the payment may be treated as invalid and the respective bid is liable to be rejected.</p> <p>Disclaimer</p> <p>SBI does not have any control over third party websites and accepts no responsibility or liability for any of the material contained on these services. You use these third party websites at your own risk and responsibility and SBI will not be responsible for any loss or damage or changes, direct or indirect incurred by you, arising out of or in connection with your access to these third party websites or for any deficiency in the products and services of the third party or for the failure or discontinuation of the services of the third party.</p> <p>SBI is not in any way liable for the contents of any website or webpage. By integrating with an external website or webpage, SBI shall not be deemed to endorse, recommend, approve, guarantee, indemnify or introduce any third parties or the services/products of any website or webpage. Please note SBI is only facilitating the online transaction and will not be a party to any contract or arrangement entered into between you and the third party. SBI shall not be liable for any loss or damage or changes, direct or indirect incurred by you, arising out of or in connection with your access to these third party websites or for any deficiency in the products and services of the third party or for the failure or discontinuation of the services of the third party.</p>	

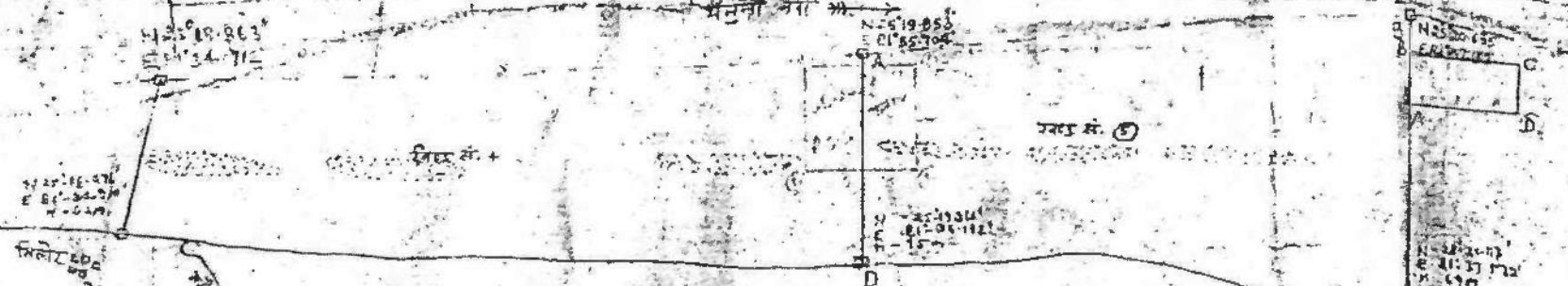
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मनाचक्र बाबू क्षेत्र

ग्राम - मजिगारी
 तहसील - बाग
 जिल्हा - उन्नाव
 रकबा लच्छन 06
 क्षेत्रफल 10.00 हेक्टर
 स्थिति का नाम - मनाचक्र बाबू
 मिती का नाम - प.सि.
 दिनांक - 10/11/1955
 मिती का प्रकार - मनाचक्र
 मालक - बाबू
 मालक का पता - मजिगारी
 मालक का नाम - मनाचक्र बाबू

तहसील बाग मनाचक्र मजिगारी



मजिगारी तहसील

□ - स्थिति का नाम - मनाचक्र बाबू क्षेत्र

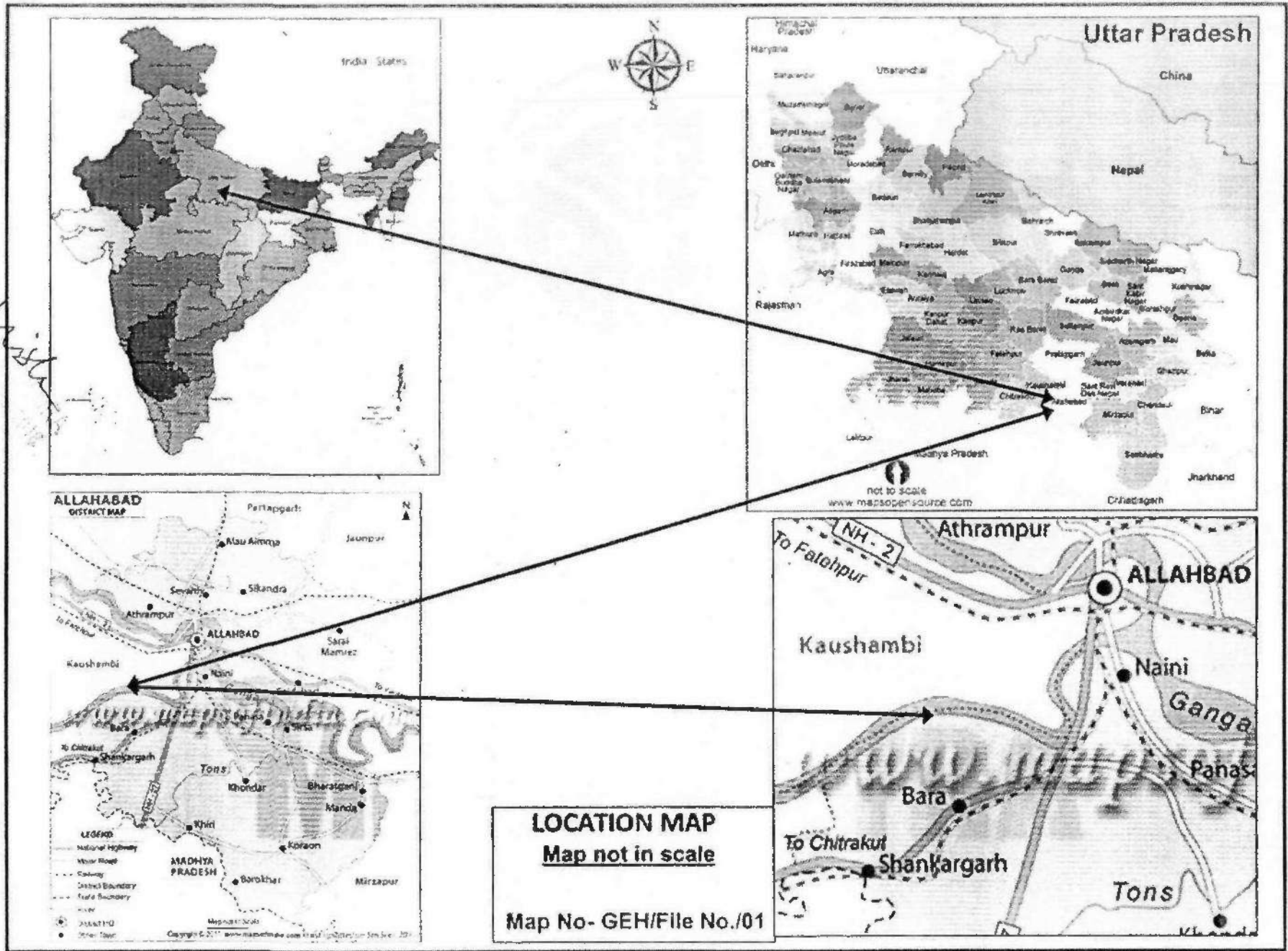
ग्राम - मजिगारी तहसील - बाग जिल्हा - उन्नाव

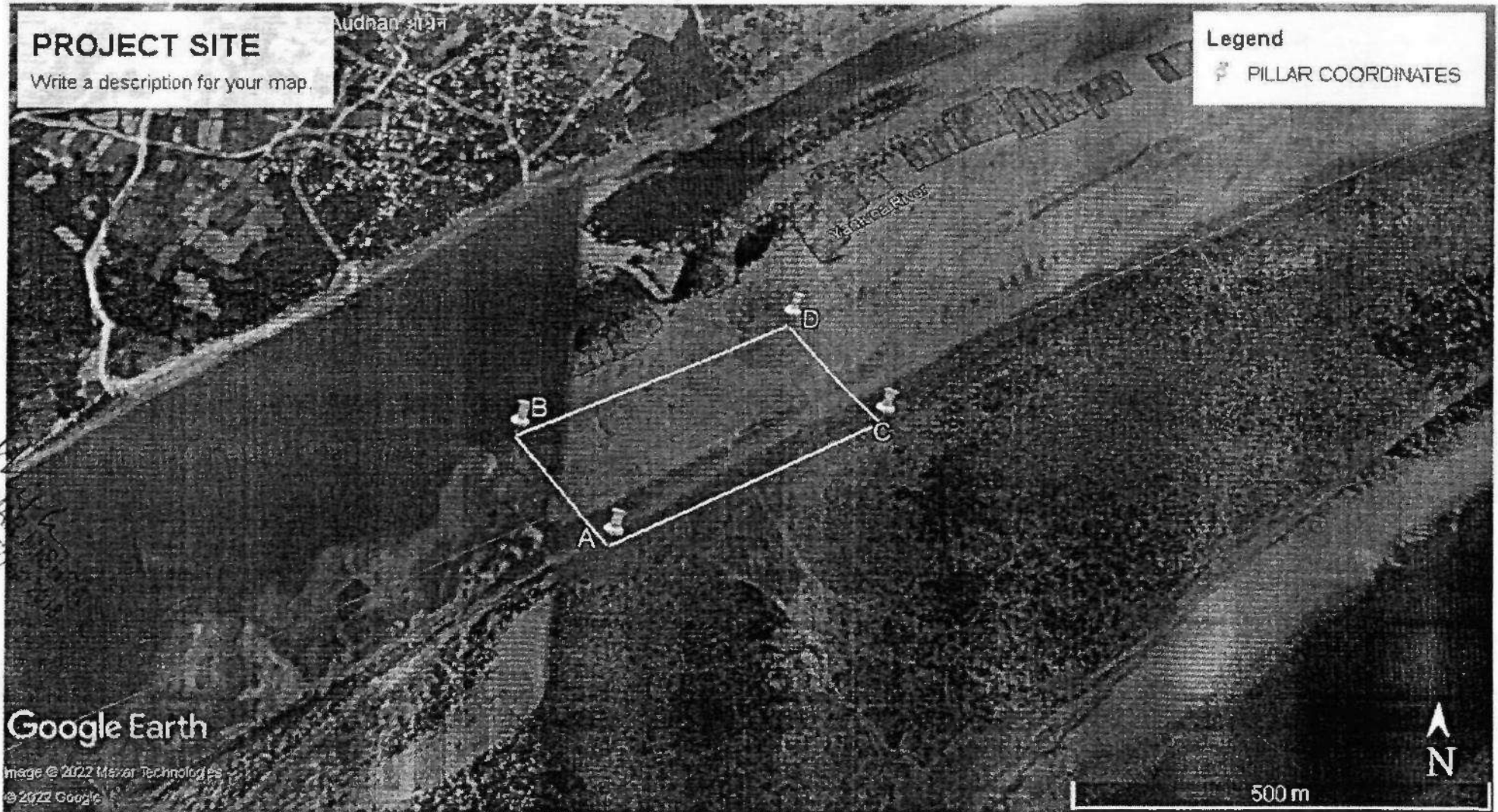
रकबा लच्छन 06 क्षेत्रफल 10.00 हेक्टर मजिगारी

A - 95°-20'-52"N 81°-37'-26"E
 B - 25°-20'-41"N 81°-37'-26"E
 C - 25°-20'-41"N 81°-37'-26"E
 D - 95°-20'-52"N 81°-37'-26"E

मजिगारी तहसील
 मनाचक्र बाबू क्षेत्र
 मजिगारी तहसील
 मनाचक्र बाबू क्षेत्र
 मजिगारी तहसील
 मनाचक्र बाबू क्षेत्र

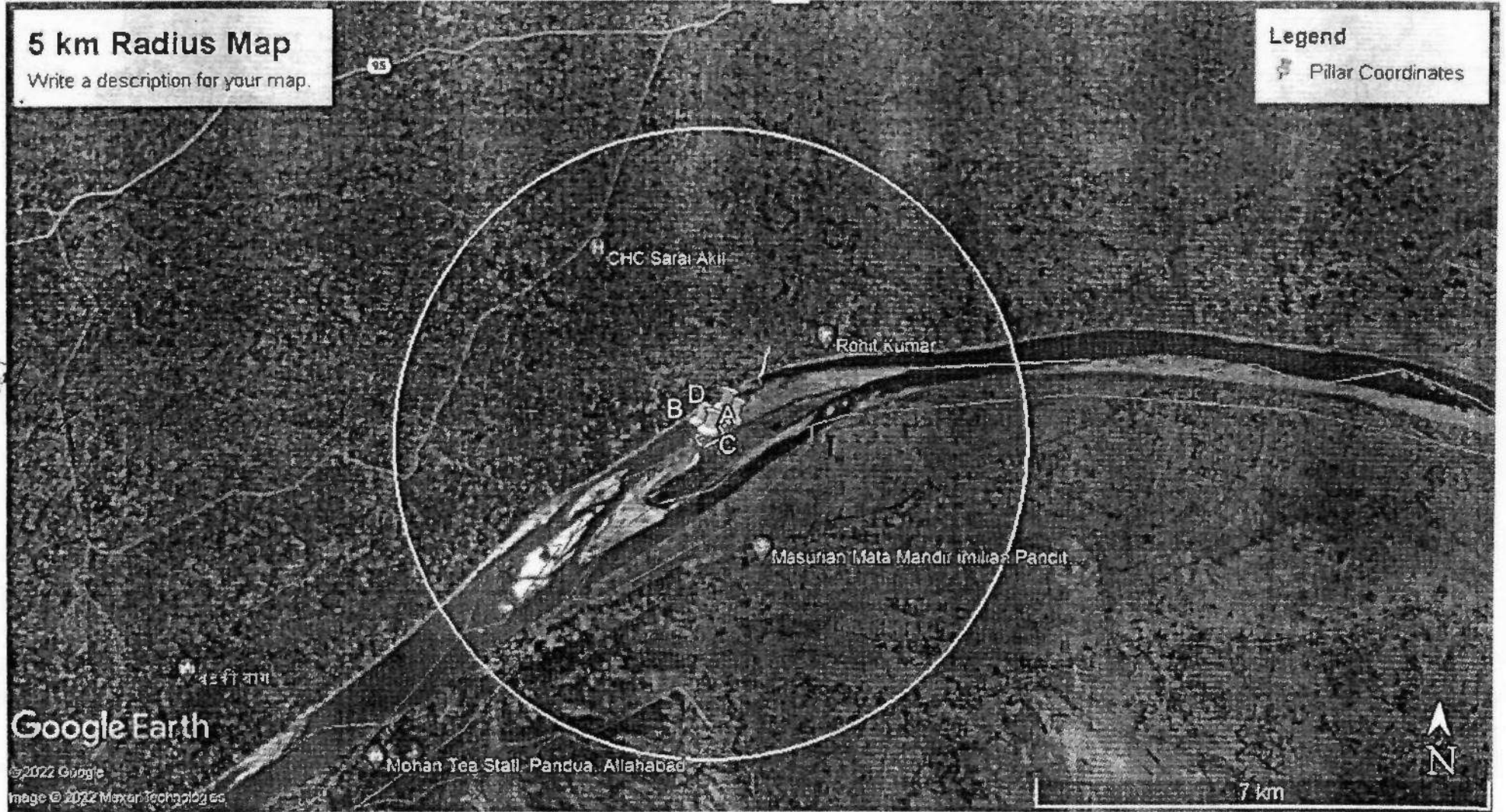
Kumar Mishra

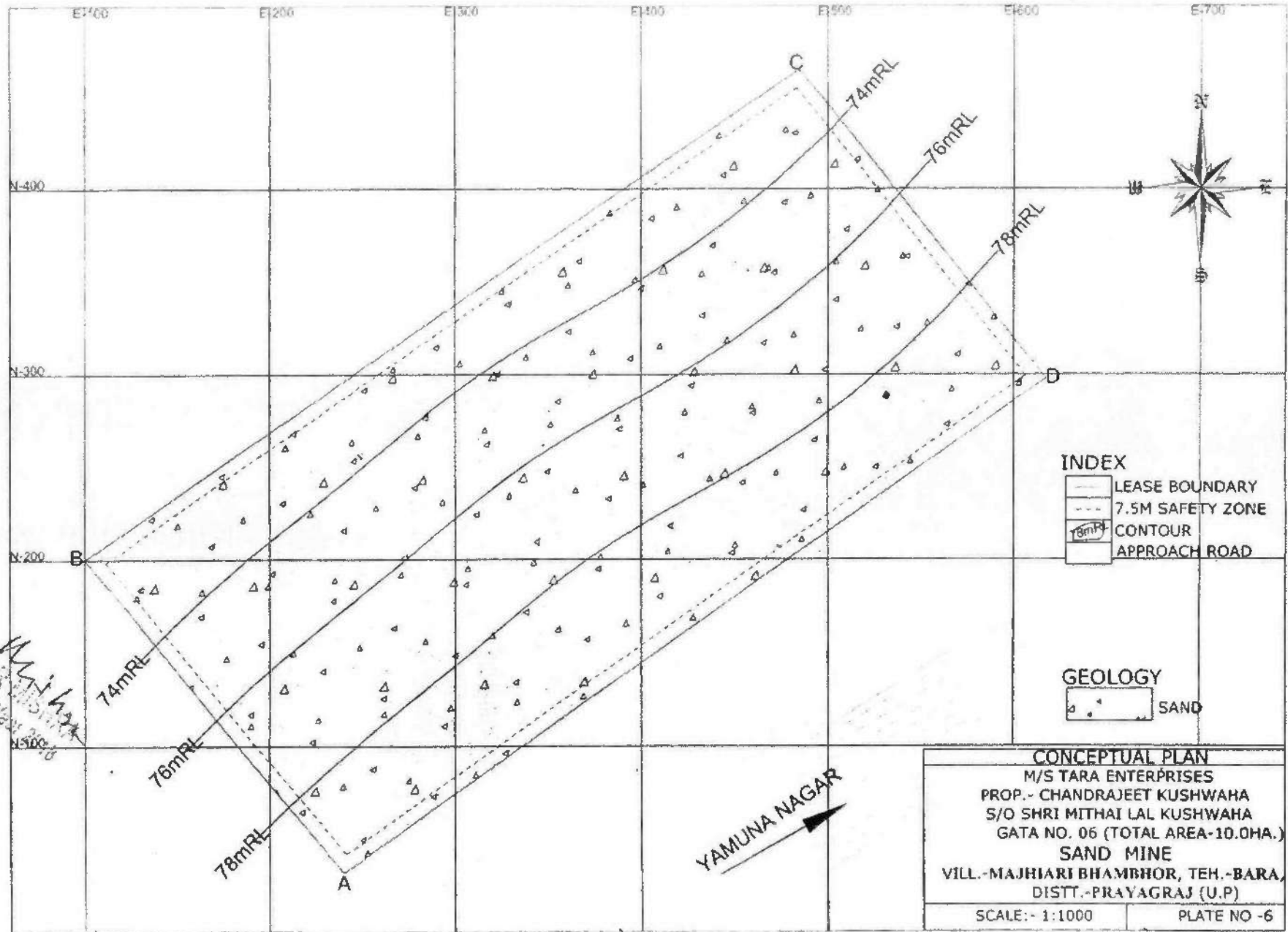




Dr. VILAY KUMAR
TELEPHONE: 9876543210

Dr. VILJAY
RISHI

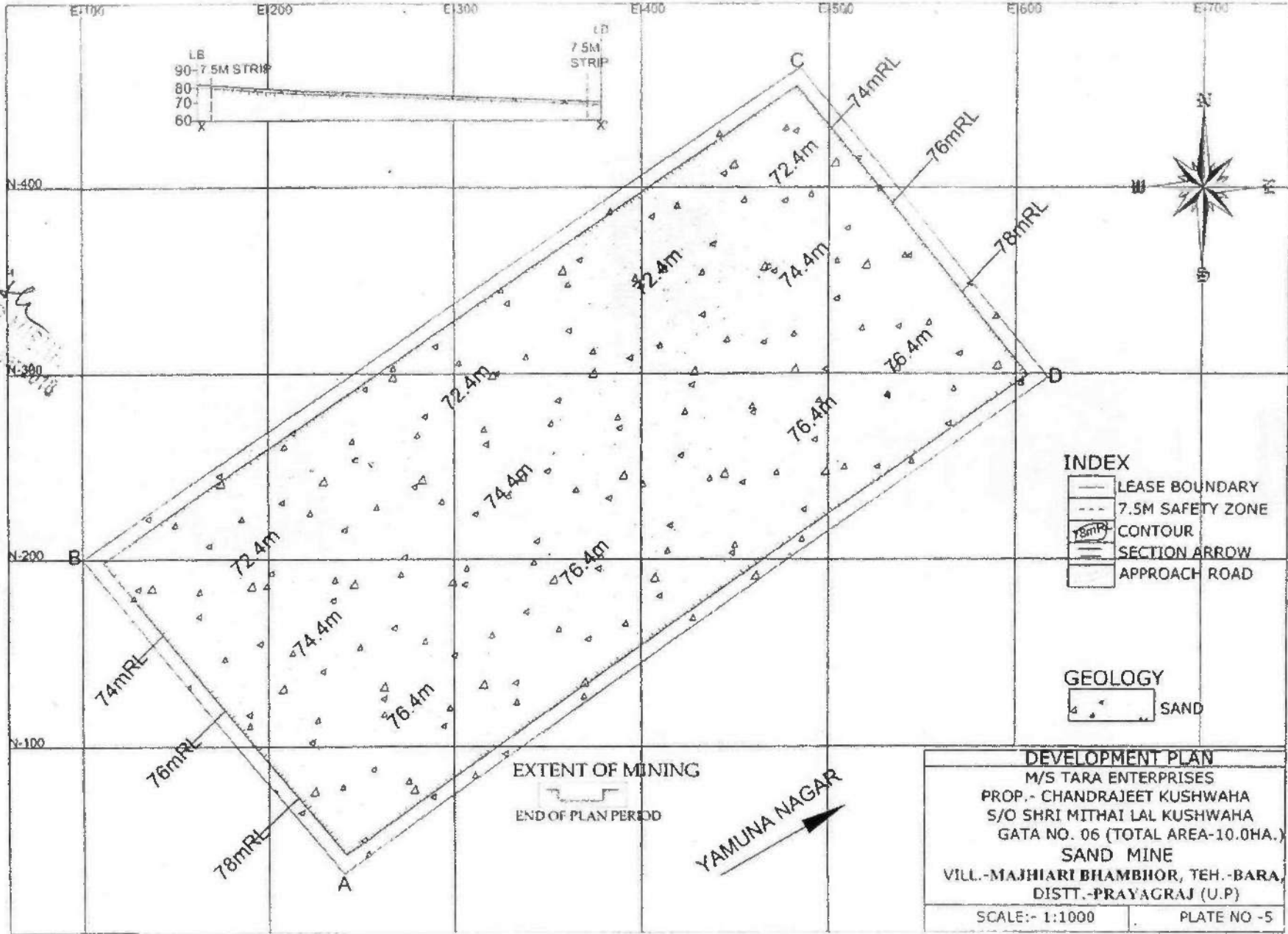


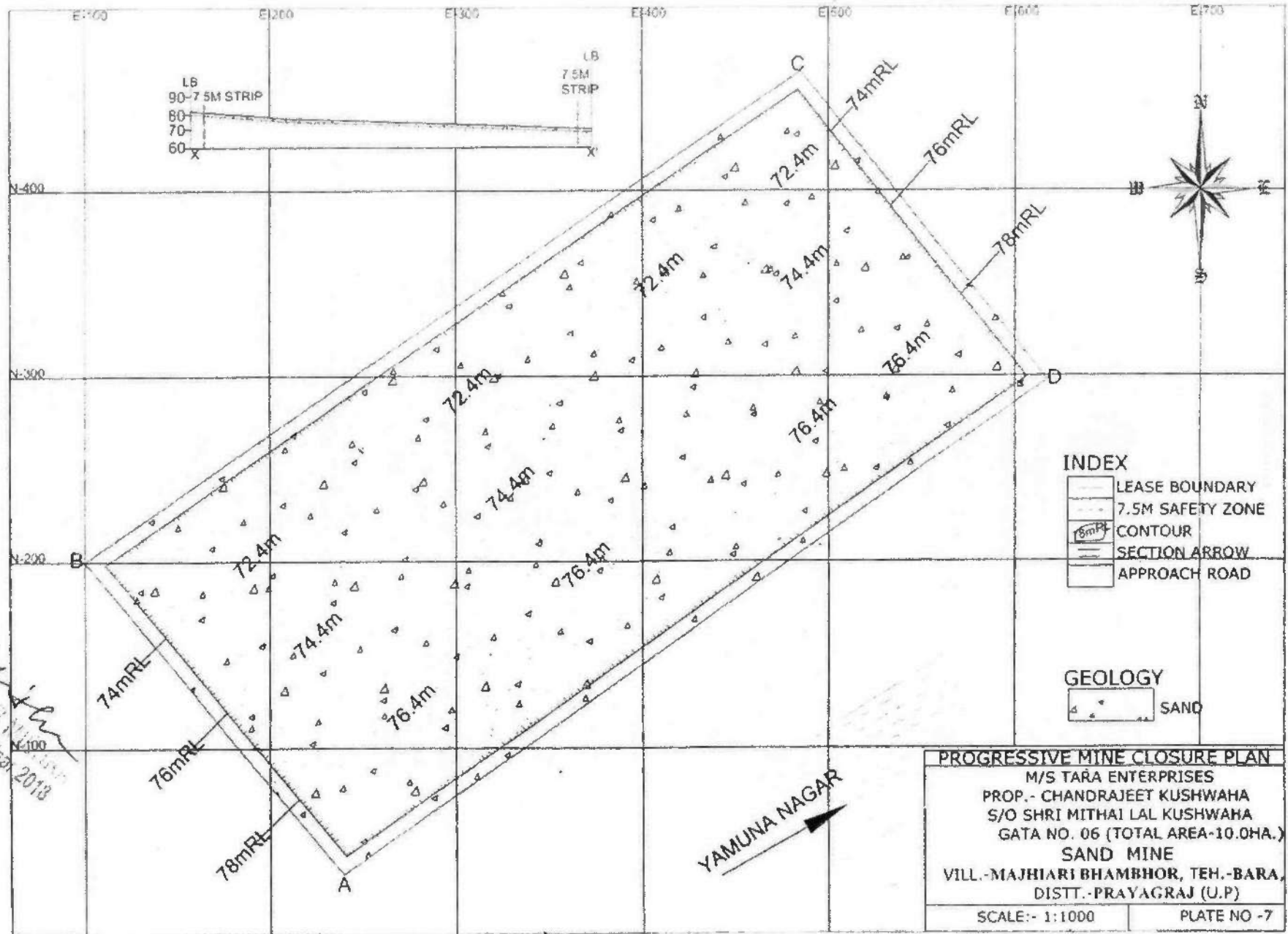


Shri Mithai Lal Kushwaha
 DR. VILAS KUMAR
 RQP/SP/2010/06/001/2010

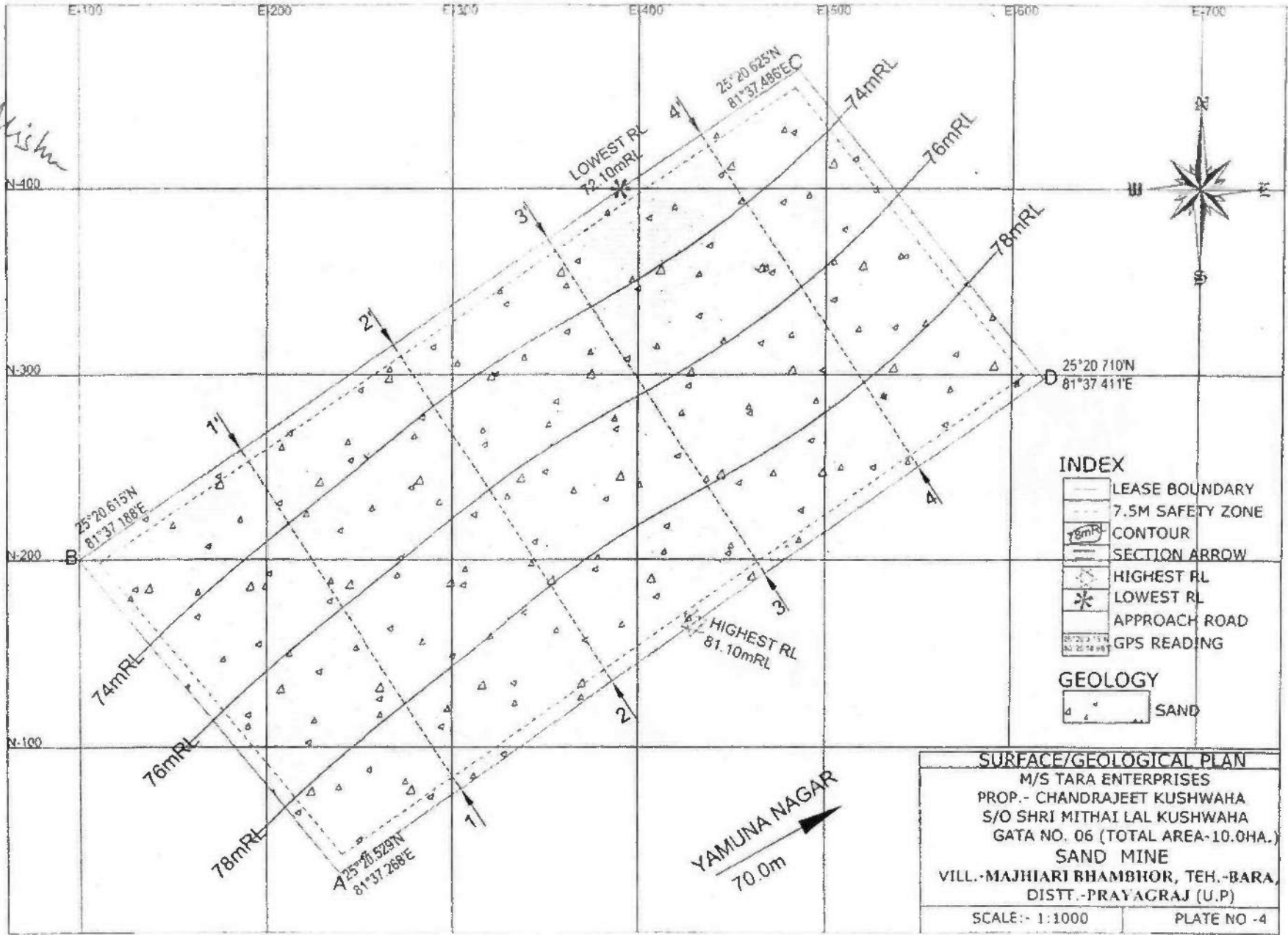
YAMUNA NAGAR

Suman Mishra
 Dt. VILAY KULIAH
 RORUP/DOWAL/...





Humar Mishra



INDEX

	LEASE BOUNDARY
	7.5M SAFETY ZONE
	CONTOUR
	SECTION ARROW
	HIGHEST RL
	LOWEST RL
	APPROACH ROAD
	GPS READING

GEOLOGY

	SAND
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SURFACE/GEOLOGICAL PLAN
 M/S TARA ENTERPRISES
 PROP.- CHANDRAJEET KUSHWAHA
 S/O SHRI MITHAI LAL KUSHWAHA
 GATA NO. 06 (TOTAL AREA-10.0HA.)
 SAND MINE
 VILL.-MAJHIARI BHAMBHOR, TEH.-BARA,
 DISTT.-PRAYAGRAJ (U.P)

SCALE:- 1:1000 PLATE NO -4

REPLENISHMENT STUDY REPORT FOR
"Ordinary Sand Mining Project"

AT

Khand No. 06
 Village- Maghiyari, Bhambhor
 Tehsil: Bara & District: Prayagraj, U.P.

Proposed production - 1, 60, 000 Cum per year

APPLIED LEASE AREA - 10.00 Ha.

CATEGORY- 'B1'

ToR letter No. -216/Parya/SEIAA/7169/2022 dated 12/10/2022
Replenishment Study Period -
Pre & Post monsoon season of year 2024

APPLICANT

M/s. Tara Enterprises
 Proprietor: Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha
 R/o - 51, R.K Puram, Havelia, Awas Vikas Jhunsi,
 District-Prayagraj, U.P

PREPARED BY

Dr Vijay Kumar Mishra

GEOGREEN ENVIRO HOUSE PVT. LTD.

(A QCI / NABET Approved EIA Consultant & ISO 9001:2015 Certified Company)

Reg. Address: C 1/20, Viraj Khand, Gomti Nagar, Lucknow,

Uttar Pradesh 226 010, Phone: +91-9415215163, 9161202020

Website: www.geogreen.in, Email: vkm.geo@gmail.com

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 Director
 Geogreen Enviro House Pvt. Ltd.
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Introduction:

The proposed project is for ORDINARY SAND MINING PROJECT Sand Mining from Yamuna River bed located at Yamuna River Bed, Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, U.P Area: 10.0 ha.

Applicant: M/s. Tara Enterprises

Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha

Mining of Ordinary Sand is proposed in the Yamuna river bed, the applied lease area is 10.00 ha (Govt. Land). Proposed production is 1,60,000 Cu.m per annum of Ordinary Sand.

The letter of intent was issued by District Magistrate Prayagraj, letter no. 9577/khanij/2021-22

Dated: 04/01/2022. Validity period of applied lease is five years.

The mining plan was approved by Directorate of Geology and Mines; UP vide letter no. 2022/5/5/120215 dated: 19/05/2022.

Toposheet No. – G44P11

Type of Land	Area in Ha.
Riverbed, Govt. waste land	10.00

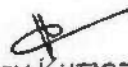
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PROJECT DETAIL

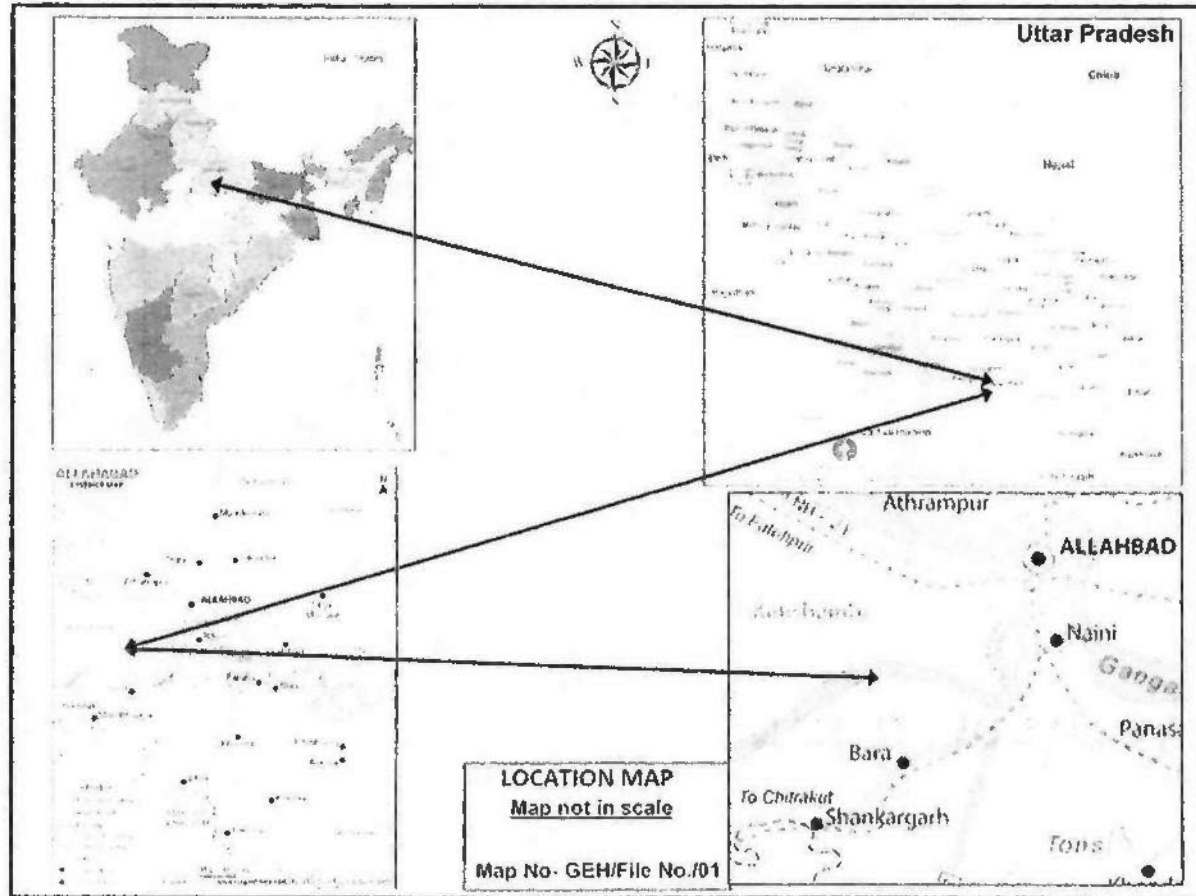
S.No	Particulars	Details		
1.	On Line Proposal No.	SIA/UP/MIN/418783/2023		
2.	EC identification No	EC23B001UP163081		
3.	File No. Allotted By SEIAA, U.P	7648 - 7169		
4.	Project Type	New		
5.	Category	B1		
6.	Project/Activity including Schedule No.	1(a) Mining of minerals		
7.	Name of Proponent	M/S Tara Enterprises Prop.- Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha.		
8.	Full Correspondence Address Of Proponent	R/o 51, R.K Puram, Havelia, Awas Vikas Jhansi, District-Prayagraj, U.P		
9.	Name of Project	Ordinary Sand Mining Project		
10.	Project Location (Plot/ Khasra/ Gata No.)	Khand No.- 06		
11.	Name of River	Yamuna River Bed		
12.	Name of Village	Maghiyari, Bhanbhor		
13.	Name of Tehsil	Bara		
14.	Name of District	Prayagraj		
15.	Name of Minor Mineral	Ordinary Sand		
16.	Sanction Lease Area	10.00 ha.		
17.	Max & Min Mrl within Lease Area	76.0 mRL- 72.0mRL		
18.	Pillar Coordinates	Boundary	Latitude (N)	Longitude (E)
		A	25° 20.529' N	81° 37.268' E
		B	25° 20.615' N	81° 37.188' E
		C	25° 20.625' N	81° 37.486' E
		D	25° 20.710' N	81° 32.083' E
		D	25° 16.895' N	81° 31.840' E
		D1	25° 16.923' N	81° 37.411' E

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Director
Geological Survey of India, P.O. Lucknow

19.	Total Geological Reserve	3,00,000 m ³
20.	Mineable Reserve	1,60,000 m ³
21.	Total Proposed Production (in five year)	8,00,000 m ³
22.	Sanction Period of Mine Lease	5 Year
23.	Ultimate Depth of Mining	1.78 meter (average).
24.	Name of the QCI Accredited Consultant with QCI No. and Period of Validity	Geogreen Enviro House PVT. Ltd. NABET/EIA/24-27/RA0344 Valid till 24th February, 2027
25.	Nearest Metalled Road From Site	SH-95 -9.9Km, in North-West Direction from mine site.
26.	Water Requirement	9.67 say 10 KLD
27.	Any Litigation Pending Against The Project Or Land In Any Court.	No
28.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	Cluster Certificate has been issued vide letter no. 988/Khanij/2022-23 Dated: 28/06/2022.
29.	Details Of Lease Area In Approved DSR	10.00Ha.
30.	Length And Breadth Of Haul Road	500.00 m X 6.00 m
31.	No. of trees to be planted	10000

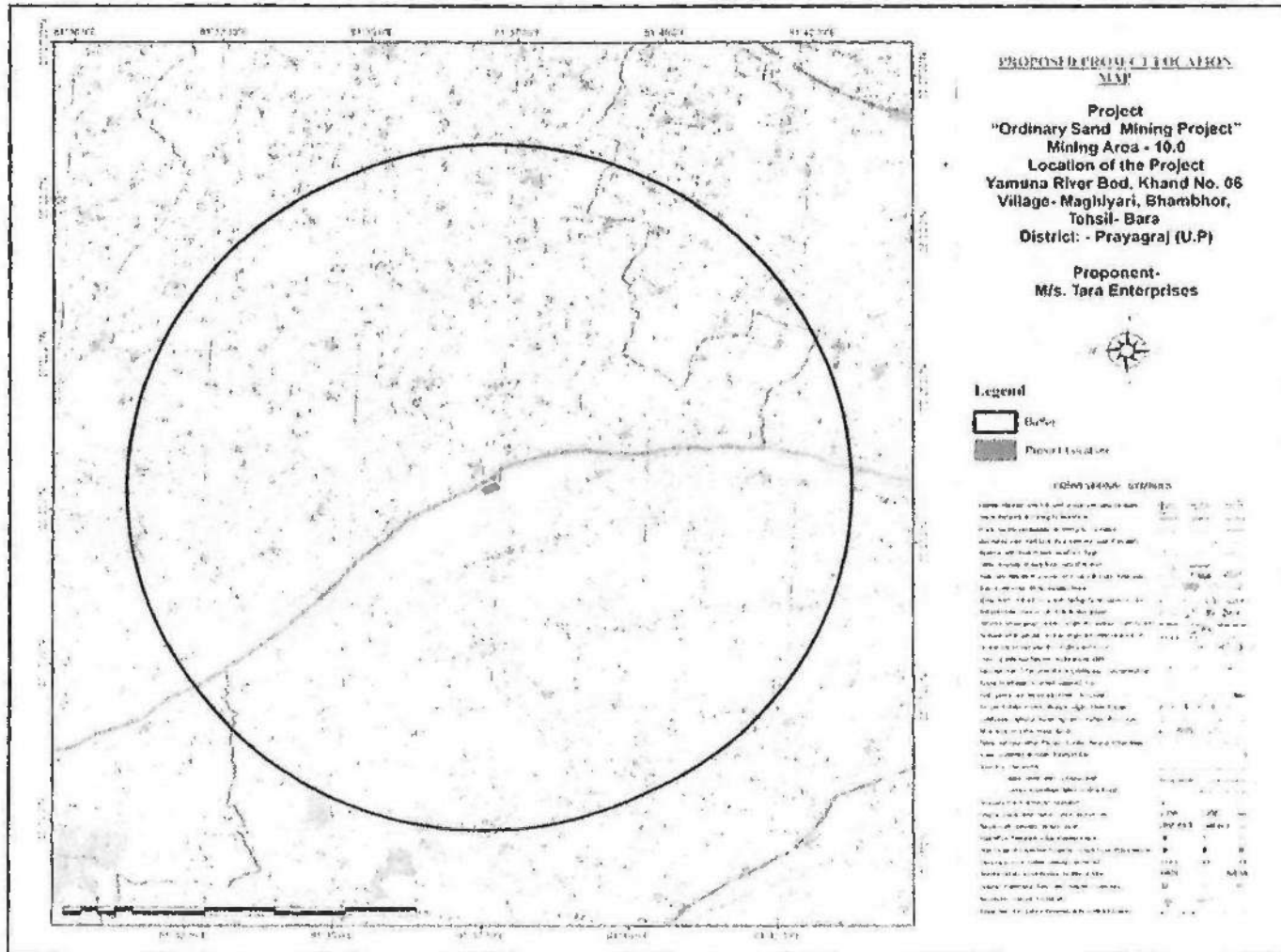

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 Lucknow

LOCATION MAP



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TOPO MAP



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 Director
 Geospatial Information & P.W. Dept.
 Lucknow

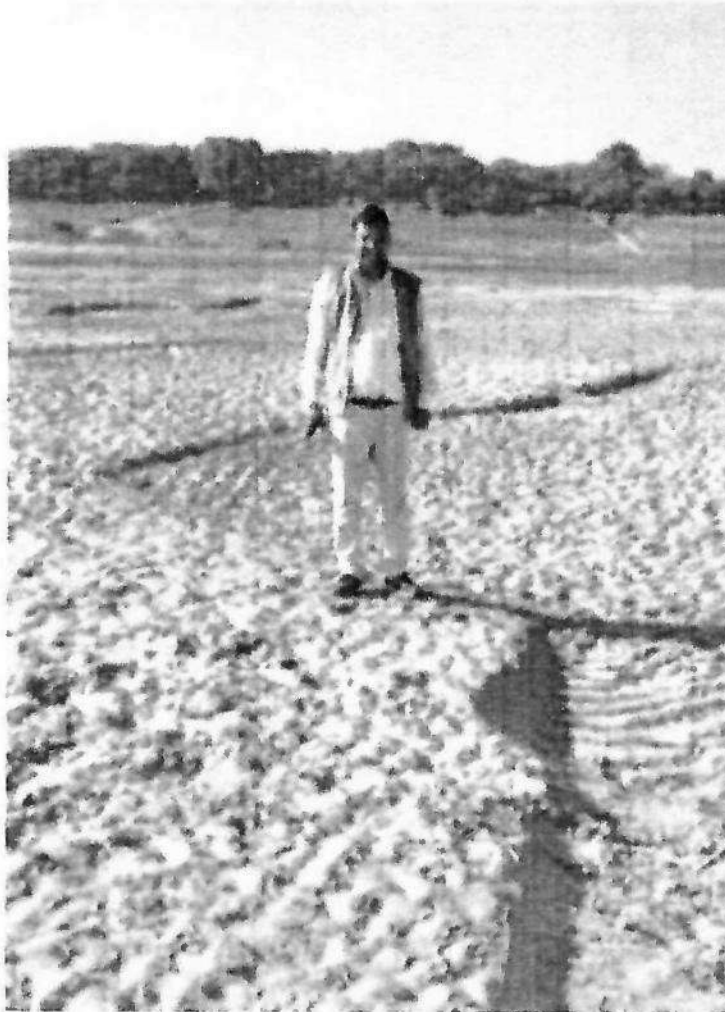
Site Specific Geomorphic Map with Exploratory Pit and Lease Area



~~Dr. Vijay Kumar Mishra~~
Director
Geological Survey of India
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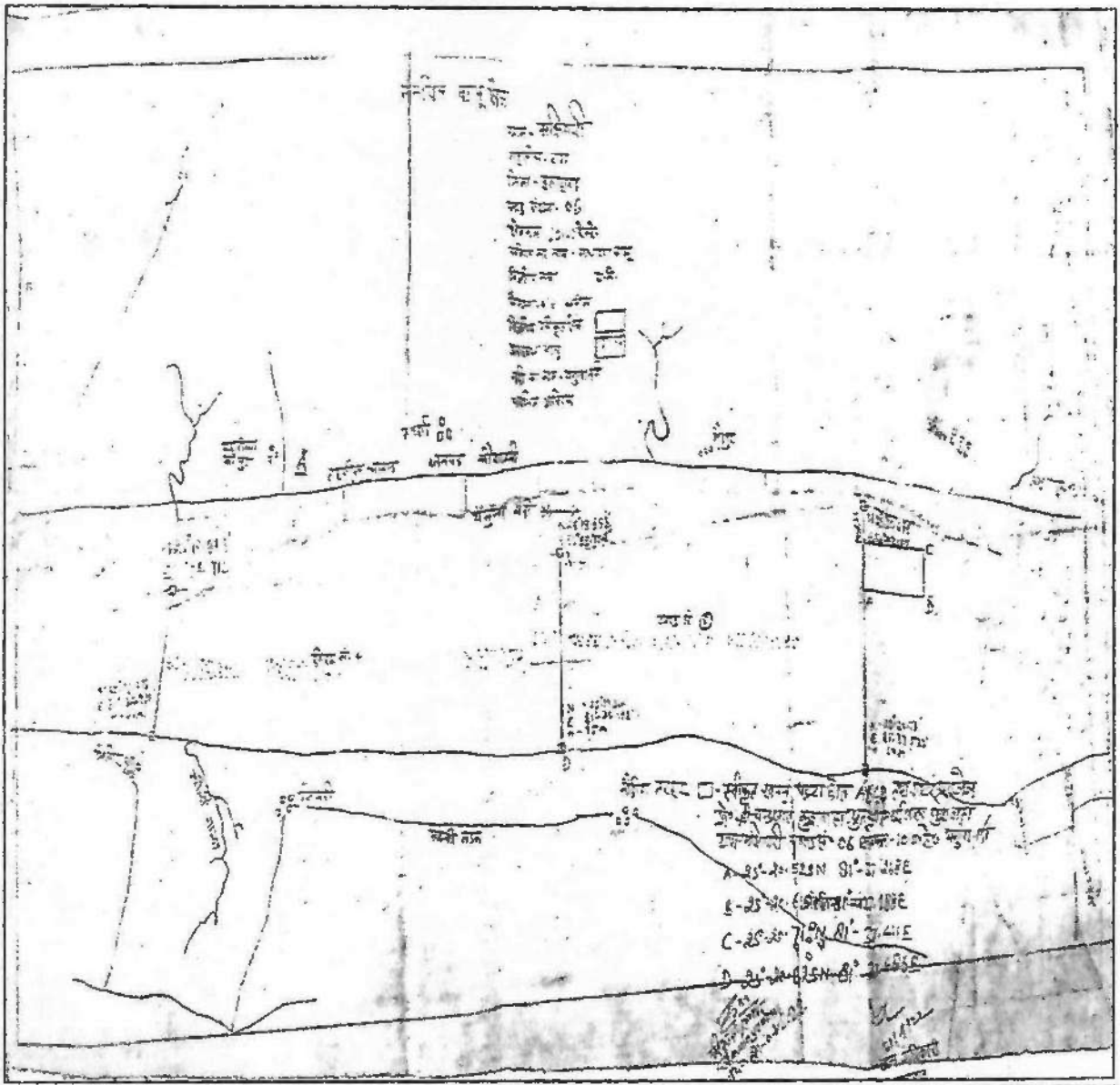
PHOTOGRAPHS OF APPLIED LEASE AREA

SITE PHOTOGRAPH



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Green Energy Division
Ministry of New & Renewable Energy

Khasra Map



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Stages of Environmental Clearance

Application for prior Environmental clearance for the above project was submitted to the Secretary SEAC, Directorate of Environment, Lucknow, UP on 1/07/2022 and 04/08/2022 for determination of Terms of Reference (ToR) for the preparation of EIA Report.

Proposal for ToR was considered in State Level Expert Appraisal Committee meeting held on 1/09/2022 and TOR letter was issued by SEAC, UP vide letter No. 216/Parya/SEIAA/7169/20221 dated 12/10/2022, for preparation of EIA/EMP report.

In accordance with ToR letter Baseline Study was carried out during March 2022 to May 2022 and draft EIA/EMP report submitted to State pollution control Board for conducting Public Hearing.

Public Hearing was conducted on 08/02/2023, at at Tehsil Parishad Bara District- Prayagraj, Uttar Pradesh, for the purpose of grant of Environmental Clearance (EC) for “**Ordinary Sand Mining Project**” Having Mine Lease Area- 10.0 Hectares, and production capacity of 1,60,000 m³ per year of Sand.

The final EIA/EMP Report was submitted online to for seeking environment clearance whose proposal no. is SIA/UP/MIN/418783/2023 dated 18 Feb 2023.

The proposal for EC was appraised by EAC in its meeting held during 27-03-2023. In the minutes of the meeting committee recommended the proposal for the grant of EC.

After that Ministry examined the proposal and informed the PP to conduct a scientific replenishment study and submit the report to the Ministry for further consideration before

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EAC.

After that replenishment study was done for pre-monsoon 2024, post monsoon study will be done after monsoon season of year 2024.

Replenishment Study:

Topography, Drainage pattern, General Geology & Local geology

The district may be divided in the three distinct Physical parts. The trans-Ganga or the Gangapar Plain, the doab and trans-Yamuna or the Yamunapar tract hich are formed by the Ganga and its tributary, the Yamuna, the latter joining the former at Allahabad, the confluence being known as sangam. Trans Ganga tract comprises poor sandy soil (full of kankar) with stretches of sodic lands popularly known as 'USAR'. In tehsil Bara, the water table is high and the water in excess lakes which form the most noticeable feature of the area, especially in northern part. The Trans Yamuna tract forms a part of Bundelkhand region. The district is mainly characterized with Ganga, Yamuna alluvial plain and Vindhyan Plateau. G.S.I. (2001) has identified the following geomorphic features.

1. Active Flood Plain: It is quite localized and confined only to the river system.
2. Older Alluvial Plain: It is characterized by depositional and erosional terraces found in patches along the active plain.
3. Rocky Surface (Denudational hills): These are prominent in Trans Yamuna area formed mainly of quartzitic nature.

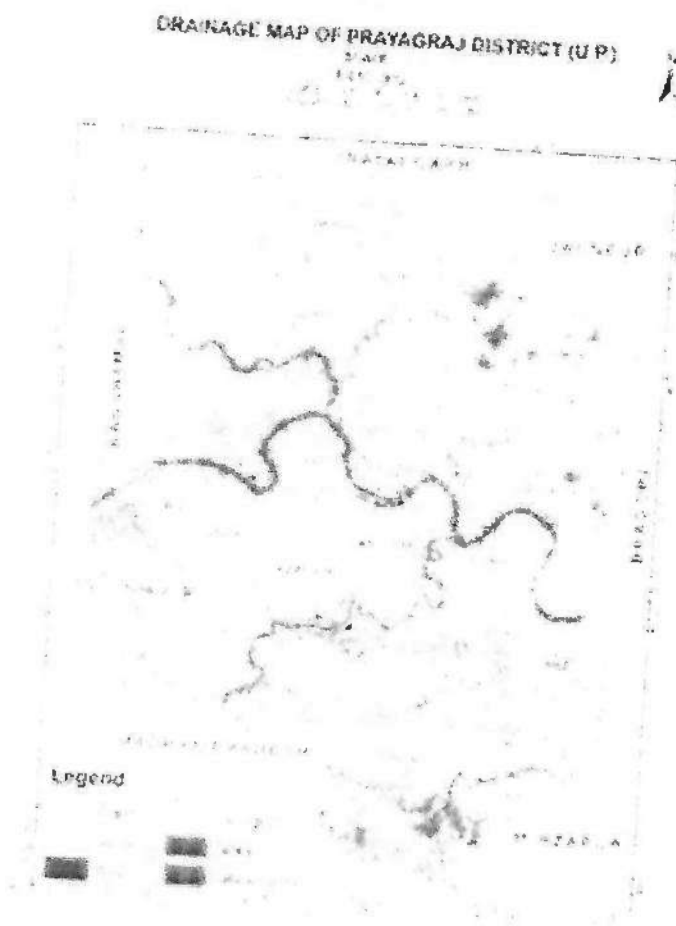
Drainage:

The Northern half of the district occupies part of Ganga basin and Sothern part of the district occupies the part of Yamuna and Tons Sub- basin. The rivers of the district belong to the

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main drainage system of the Ganga. The most important tributaries are Yamuna and Tons while those of minor systems include Sai and Yamuna.

The Ganga enters the district in the Kaurihar Block. It maintains a meandering course. Yamuna, the second major river, enters the district in the extreme west in the Sankargarh block and flows narrowly before joining to the Ganga at Sangam in the proximity of Prayagraj city. Yamuna has more channel constant and steeper banks. Yamuna has a more rapid stream and flowing fast down a greater bed slope than the Ganga. Its water is comparatively cleaner than Ganga most streams water of the joining the Yamuna are mere drainage channels or ravines.



Geology

Regional Geology:

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Geologically the district is mainly occupied by the units of Vindhyan system comprising of Tirohandomite/lime stone and Kaimur Sandstones of Kaimur Group with isolated out crops of Bundelkhand granite. A generalized geological set up in the district area is as under:

Group	Age	Formation	Lithology
Quaternary	Recent to Upper	Newer Younger	Sequences of clay and fine sand with silt
	Pleistocene	Alluvium	
Newer Alluvial	Early to late	Older Alluvium	Alternate sequence of silt, clay and sand with Karar
	Pleistocene		
Unconformity			
Vindhyan Super Group	Meso to Neo Proterozoic	Upper Vindhyan (Bhander Series)	Rewa Group Shale and Sand stone Kaimur Group Quartzite

Archean group is mainly represented by the occurrence of Bundelkhand granite gneissic complex in the south & south-western part of the district. The coarse to medium grained granites are well exposed as extensive out crop in and around Sitapur Mafi, Laxman Pahar, Bharatcup, Dugwan, Marfa & South of Karwi block.

The major part of the district is occupied by semi-consolidated sedimentary formations which are mainly represented by sandstones, shales and Tirohan limestone/dolomite of the Vindhyan Super Group, Kaimur sandstones in central part, south & south-eastern & eastern part of the district are occurring in the form of extensive out crops with flat top & very steep escarpments in Manikpur block. The Tirohan limestones of the Semri Group are exposed beneath overlying Kaimur sand stone in south & southern parts of Karwi & Manikpur blocks. The Rewashales are exposed in small patches at the extreme south-eastern boundary of the district. As the ground water potential within the sandstones & overlying alluvial deposit in the district is limited but the cavernous limestone occurring beneath the sandstones are expected to contain sizable quantities of ground water.

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 Geology & Enviro. P. & S. Div. III
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The quaternary group of sediments represented by unconsolidated alluvium occurs north of the Kaimur & Rewa hillocks & Bundelkhand complex hills to the vicinity of Yamuna River in north- west & west of Pansini & Baghain Rivers.

Local Geology:

Prayagraj district comes under the doab region of Ganga and Yamuna rivers covered by older Alluvial. The development of soils in the district can be ascribed to different erosion and depositional agencies. Different morphological units have different types of soil. The soil ranges from pure sand to stiff clays and including all combination of the two extreme litho units. The pure sand is called Bhur and clay is called Matiar when the sand is mixed with clay in equal proportion, the soil may be termed as Dumat or Loam – a good agricultural soil.

Geomorphic Units	Lithology
Recent flood plain of stream	Yellow colored clay, silt Sand of various grades.
Terrace Zone Sand and kankar beds	Yellow and grey colored silt
Older Alluvial Plains Sand and kankar beds.	Yellow grey colored silt

Estimation of Reserves Approved Mining Plan:

The method of cross section has been adopted for computing the reserve. The mining lease boundary, proven & mining limits are marked on the plan which is there after transferred to cross section for determining the different categories of reserve

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Summary of resources available in the applied area as below:

Lease Area	10.00 Ha
Mineable Area	9.0 Ha.
Peripheral strip (10%)	1.0Ha (10% of total area)
Geological Reserve	3,00,000 Cu.m
Mineable Reserve/ Total Vol. of Mineral	1,60,000 Cu.m
Proposed Production per annum	1,60,000 Cu.m
Production capacity as per LOI	1,60,000 Cu.m
Method of Mining	Manual & Semi Mechanized

Annual production of only 1,60,000 Cu.m Sand/Moram will be replenished every rainy/ monsoon period.

Method of mining:

Mining activity in river bed of Yamuna River will be opencast and semi mechanized. The proposed volume of scrapping of Ordinary Sand is 1,60,000 m³/year upto the depth of 1.78 m, the maximum depth of mining will not be more than 3m. The mining method will be bar scalping/scrapping using bar scrapper for Ordinary Sand scrapping from the lease area and collecting in designated area. Loader will be used for loading of Ordinary Sand in to the trucks/trolley for further transportation to the Local market. Bar scrapping is the method approved in SSMMG, 2016 issued by MoEF& CC, GOI.

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Bar scalping or skimming is extraction of Ordinary Sand from the surface of bars. Historical scalping commonly removed most of the bar above the low flow water level, leaving an irregular topography. Present method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from a specified level above the river's water surface at the time of extraction. Bar scalping is commonly repeated year after year. Mining will be done by Semi-mechanized/manual method of mining from the mine lease area..

Production Detail & Replenishment:

Proposed project is a new Mine & LOI has been issued to PP on 04/01/2022

As per the approved mining plan, Dt. 19/05/2022 Mineable reserve were 1,60,000 Cu.m

Production carried out:

S. No.	Month & Year	Production in cubic meter
1.	Dec. 2023	12915
2.	Jan. 2024	16828
3.	Feb. 2024	25314
4.	Mar 2024	31342
5.	Apr. 2024	17720
6.	May. 2024	23476
7.	June 2024	32300
	Total	1,59,895

In the approved mining plan production was proposed for 5 years and in the present season since December 2023- June 2024 mining was done only for **07 months** and highest production achieved is 32300 cum during the period June 2024.

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 Geogreen Envo Private Pvt. Ltd.
 Lucknow

As per the order, replenishment study was carried out for the pre-post monsoon 2024 in the mining blocks where mining was done.

Summary Of Cubic Meter- Total Purchase Qty (Nov-23 to Oct-24) – 1,60,000cum.

Total Production- 1,59,895 cum.

Balance Quantity- 105cum.

REPLENISHMENT OF THE AREA

The rate of gross or absolute silt production (erosion) in the watershed and the ability of the stream system to transport the eroded material in a river and then to a reservoir has the direct relation with the quantity of sediment delivered into a reservoir. The rate of gross erosion is dependent upon many physical factors like climatic conditions, nature of soil, slope of the area, topography and the land use. Hydro-physical conditions of the watershed govern the capability of transporting the eroded material. It has been observed that the average rate of sediment production decreases as the size of drainage area increase and the larger watershed the lesser is the variation between the rates. The larger watershed presents more opportunity for deposition of silt during its traverse from the point of production. The watershed with maximum land use class of forest generate very low rate of production unless the forest are degraded or open forest. The cultivated watersheds with unscientific farming produce very high rate of silt production. The total amount of eroded material, which reaches a particular hydraulic control point, is termed as sediment yield. The sediment control of inflow is governed by Character of run-off; Susceptibility of soils; the extent and density of vegetative cover in the area; and the hydraulic efficiency of the drainage system.

The rotational mining is being adopted to facilitate the replenishment of the excavated pits during rainy season. Thus the mineable area has been divided in five blocks i.e. the upstream block and the downstream block. The Mining of these blocks is suggested on rotation basis in

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Lucknow

such a way that pit of previous year mining will act as depository for the monsoon season. Sand is extracted from the sand lot during one year; more than the extracted quantity of the same are automatically replenished by rainfall in the monsoon by the river itself on account of its flow and velocity.

Source of sand in proposed River bed area:-

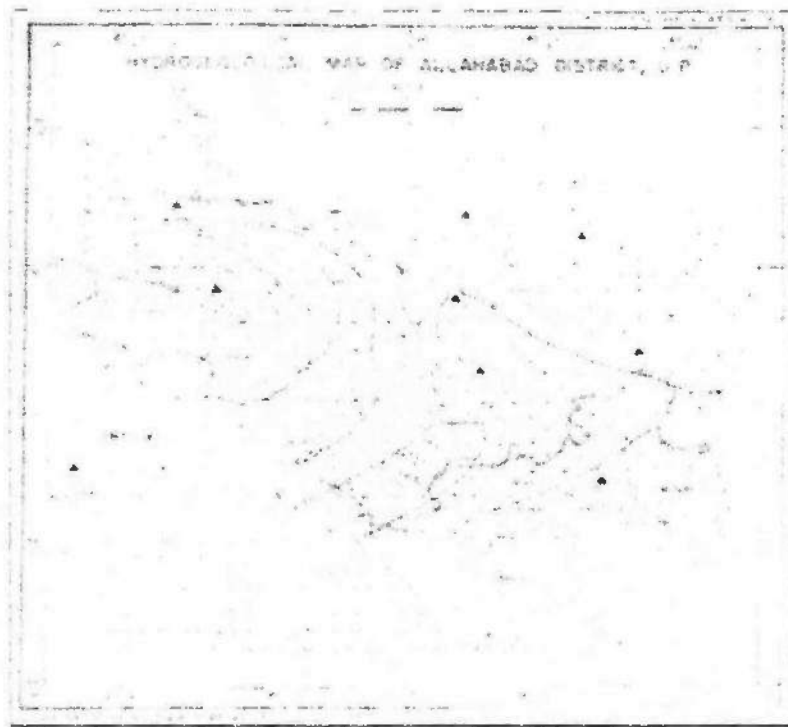
Water Course & Hydrology:

Ground water in the district occurs both in alluvium and the weathered and jointed sandstone in area which are underlain by hard rocks. Two-broad based hydrogeological units namely unconsolidated (Alluvium) and consolidated (Hard Rock) have been identified. The unconsolidated or alluvial formations occur in the Trans- Ganga and Doab region. Localized patches of Trans Yamuna region are also covered by the unconsolidated formations. Occurrence of consolidated formations is restricted primarily Trans – Yamuna tract and this sizable area flanks the southernmost segment of the district.

Alluvium Area: Ground water occurs within the primary porosity of alluvial sediments in the north, the aquifer materials are medium to coarse grained sands. The shallow aquifer materials are medium to coarse grained sands. The shallow aquifer occurs under unconfined condition while deeper aquifers are under semi confined to confined conditions.

Ground water flow: Water table elevation map prepared, available data indicates that ground water flow is towards the river Ganga in the north and river Yamuna in the south i.e. both the rivers are effluent in nature.

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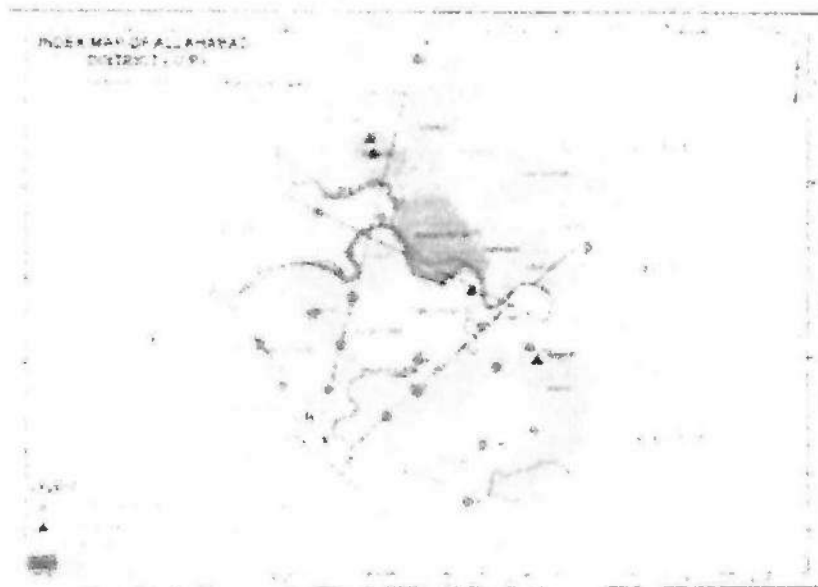
Hard Rock Area: The Ground water in the widely covered Vindhyan Plateau region primarily occurs under unconfined condition within the secondary porosity of the formation. However, exploration data indicates that Kaimur sandstone found at depths does have enough potentiality. These sandstones after leaching of cementing material get disintegrated and reduce to silica sand which are loose and act as promising repository of ground water. Below the sandstone particularly in the western part of the plateau region shales have been encountered which possess reasonable development of secondary porosity and projects moderate prospect of occurrence of ground water.

Earlier studies indicated presence of four sets of vertical joints of variable dimensions in the sandstone and have reasonable yield prospects. Sand Horizons are conspicuously exposed in the extreme NW part where silica sand are being mined and used in ceramics. These sand beds may be termed as Marker Horizon." Above the Marker Horizon, friable sandstone or loose sandy matrix occurs which are the weathering products of the Kaimur Sandstone. Below the marker horizon occurs compact sandstone which is normally fractured and yield

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fairly good quantity of fresh water. Hydro geological Scenarios in the hard rock region is highly variable. Geomorphology, besides geology, plays an important role in the occurrence and movement of ground water.

Sub-Surface Geology: Sub – surface geology has been deciphered from the study of lithological logs and electrical logs of the boreholes drilled by central ground water board. In order to decipher the sub – surface disposition of aquifer system, 5 numbers of linear sections and two numbers of Fence Diagrams were prepared.



Method of Replenishment Study:

For the said project replenishment study has been done during the pre-monsoon (June 2024) and will be done for post-monsoon season after the monsoon 2024 by **Differential Global Positioning System (DGPS)**

Differential Global Positioning System (DGPS)

A GPS system that is capable of being more accurate by taking into account position correction information. In present day surveying, normal GPS (Global Positioning System) is not giving accurate readings .So, for greater accuracy, a Differential GPS is the only available system to be implemented. To operate this, two GPS units are required. In this system, a base

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station with a known position sends error correction data to a mobile unit. The error correction data is being sent wirelessly through a radio link. The data can then be viewed on a laptop computer for statistical analysis.

Differential Global Positioning System (DGPS) is an enhancement to Global Positioning System that uses a network of fixed, ground-based reference stations to broadcast the difference between the positions indicated by the satellite systems and the known fixed positions. These stations broadcast the difference between the measured satellite pseudoranges and actual (internally computed) pseudoranges, and receiver stations may correct their pseudoranges by the same amount.

The survey work has done with the help of Differential Global Positioning System survey. Starting DGPS Survey by making two permanent reference point (Base Stations) by setting up, initialization of all the parameters of BASE Unit. One BASE point has been established. Than Initialization of the ROVER Unit in the same manner. And each boundary pillars was established and fixed after 2 Hour of reading on static mode and that's how boundary points and ground control points has been fixed.

After the successful completion of the survey, All the RAW data collected from the field will be post process in the GNSS software, than Validation of the collected data by several methods & Geo-referencing of Cadastral map/ SOI Toposheets maps using software. Superimposition of output files on Georeferenced Vectorized map, SOI Toposheets.

Functional Description:-

- a) An exact geographical position is determined.
- b) Reference station placed at this point.
- c) Since at a known position, able to calculate errors from GPS satellites.
- d) Sends error corrections across a wireless radio link to remote station.
- e) Remote station receives error corrections and also position information from same

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satellite constellation that reference station sees.

- f) Remote station uses both satellite data and error corrections to calculate position

Survey Method:-

Methodology: The broad methodology adopted under this project is as follows: -

- (a) Establishment of GCP control network by DGPS
- (b) Acquisition of digital satellite data of Google Earth Pro (Orthoimage generation).
- (c) Delineation & confirmation of river boundary maps & Digitization of maps
- (d) Plot level vectorisation & map generation from orthoimage
- (e) Integration of image derived vectors and river boundary, other vectors map linking
- (f) Survey and mapping of difficult areas/ ground truth collection
- (g) Integration of vectors and preparation of base maps
- (h) Map printing (output generation)

7. Sampling:-

(a) Sand Sampling:

Objective: To prepare dry sand samples from the field for various laboratory tests.

Apparatus:

- Wooden Mallet.
- Non-corrodible trays.
- Pulverizing apparatus such as mortar and a rubber covered pestle or a mechanical device consisting of mortar and a power driven rubber covered pestle.
- A suitable riffle sampler or sample splitter for quartering the samples
- Thermostatically controlled oven of capacity 250 0C.
- Balance of capacity 500 grams and sensitivity 0.01gram.
- Balance of capacity 10kgs and sensitivity 0.5 gram.

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- Balance of capacity 15Kgs and sensitivity 1 gram.

Procedure:

- Dry the sand sample as received from the field in the air or under the sun.
- Remove the organic matter like tree roots and pieces of bark from the sample.
- Separate matter other than sand, like shells from the sand mass.
- Break the clods with a wooden mallet to hasten drying.
- In wet weather a drying apparatus may be used but the temperature of the sample during heating shall not exceed 60 0C.
- When an oven is used for drying, the temperature in the oven shall not exceed 110 0C.
- The amount of drying depends upon the proposed test to be conducted on the particular sample.
- The type, temperature and duration of drying of sand samples for different tests are given in
- After the specified period of drying, cool the material to the room temperature.
- Break the big clods with the help of wooden mallet.
- Pulverize the sand sample to pass through the specified sieves of the particular test to be conducted.
- Mix the entire sand thoroughly and spread on a flat surface.
- Divide the sample into four quadrants and mix the diagonally opposite quadrants.

Method for Quartering

The quartering method shall be used when splitters are not available. Quartering simply requires a quartering cloth and a stick or rod and is done as follows-

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- i. Pour contents from sample bucket cloth on to the quartering cloth.
- ii. Level sample on quartering using a rod.
- iii. Insert rod under the middle of the sample Quartering cloth and lift both Ends of rod to divide the sample in To two equal parts.
- iv. Repeat step iii, dividing in to four quarters.
- v. Retain any two diagonally opposite parts for testing.
- vi. If the sample is still not small enough, repeat the quartering procedure using either of the two diagonally opposite halves.

PRECAUTIONS

- Care shall be taken not to break individual grains during pulverization of sand. Sand containing organic or calcareous matter should not be dried at a temperature above 600C.
- In the case of coarse gravels or gravelly sand quartering by forming a cone shall not be done.

(b) Specific Gravity:

DEFINITION

Specific gravity is defined as the ratio of the mass of a given volume of the substance to the mass of an equal volume of water.

APPARATUS

- Density bottle
- Vacuum desiccators of size 200mm to 250mm in diameter containing anhydrous silica gel or any suitable desiccating material.
- Thermostatically controlled oven of capable of.
- Analytical balance of sensitivity 0.001grams.
- 2 mm IS sieve.

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 Anna University, Chennai

- A wash bottle preferably made of plastic.

CALCULATIONS

- If distilled water is used as an air free liquid, calculate the specific gravity of the soil particles 'G' from the equation

$$m_2 - m_1$$

$$G = \frac{\text{-----}}{\text{-----}}$$

$$(m_4 - m_1) - (m_3 - m_2)$$

- .If kerosene or white spirit is used as an air free liquid, calculate the specific gravity of the soil particles 'G' from the equation

$$GL (m_2 - m_1)$$

$$G = \frac{\text{-----}}{\text{-----}}$$

$$(m_4 - m_1) - (m_3 - m_2)$$

GL = Specific gravity of the liquid used at the constant temperature.

m₁ = mass of the density bottle with stopper.

m₂ = mass of density bottle + dry soil.

m₃ = mass of density bottle, soil and water.

m₄ = mass of density bottle and water.

PRECAUTIONS

- Soil should not be dried more than 800C if there is any doubt in change of specific gravity by loss of water of hydration during oven drying.
- The largest source of error in the test is due to the difficulty in ensuring the complete removal of air from the sample. To ensure this the density bottle with soil submerged in water should be kept in vacuum desiccators.
- This test requires temperature between 22°C to 32°C and therefore shall be

Dr. Vijay Kumar Mishra
 Director
 Geo-Environ House Pvt. Ltd.
 Lucknow

conducted in concrete laboratory where temperature is maintained at $27 \pm 2^\circ\text{C}$.

8. Instruments Use: - DGPS, inch tap, Brinton Compass, etc.

Dr. Vijay Kumar Mishra
Director
Geogreen Enviro House Pvt. Ltd.
Lucknow

Result:

Sections (pre-monsoon) are superimposed and volume has been calculated & given in below table.

Volume calculation

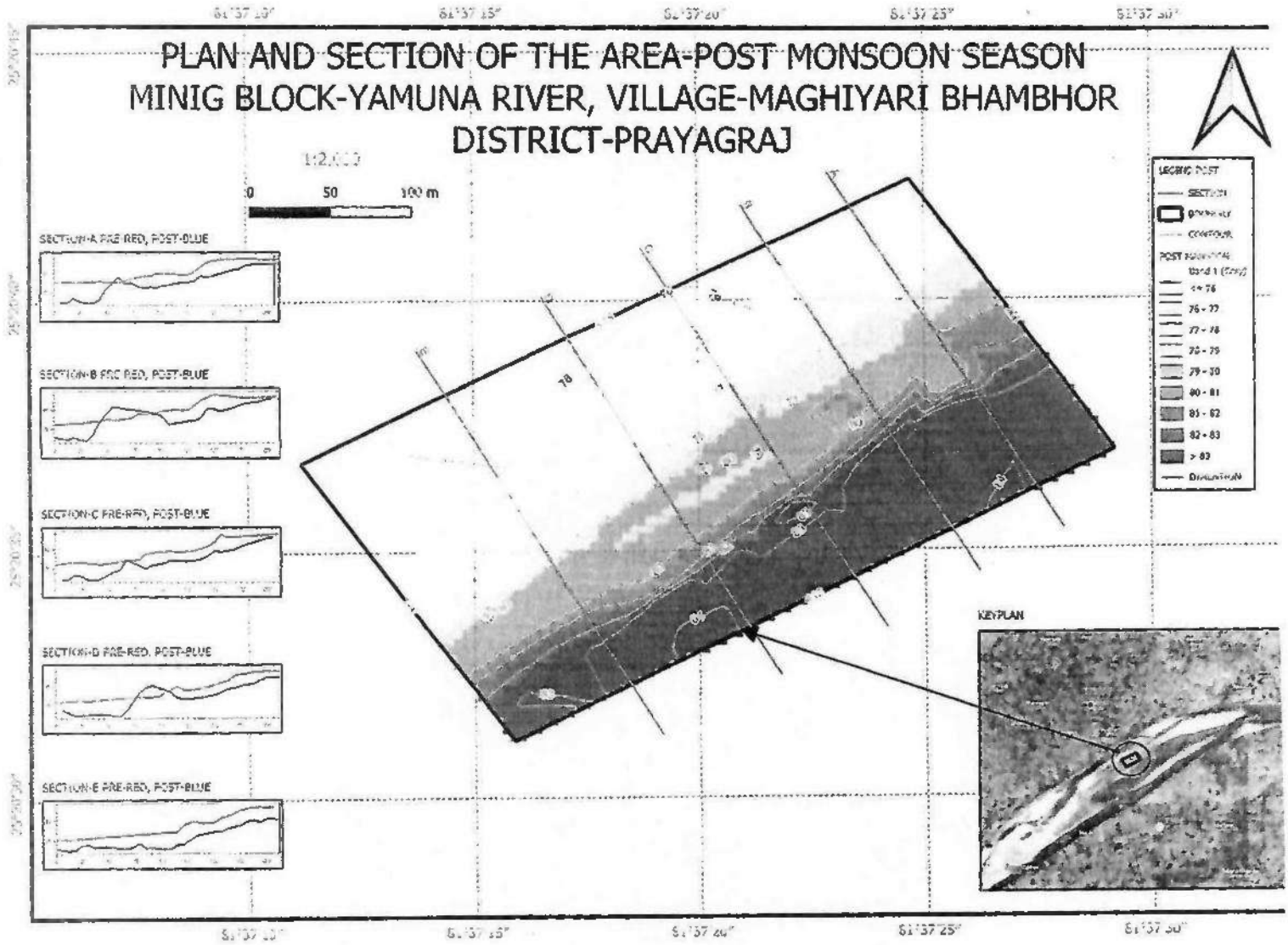
S.N.	Lease Area	Estimated Mineable Reserves (as per approved mining plan)	Annual Production capacity (as per approved mining plan)	Average thickness of Pre monsoon season	Remaining reserves (Average) on the project site before onset of monsoon 2024	After Post monsoon MINEABLE Reservers 2024Oct.
1.	10 hac	1,60,000 Cu.m	1,60,000 Cu.m	1.78 m	105 cum	N140,000CUM

Conclusion:

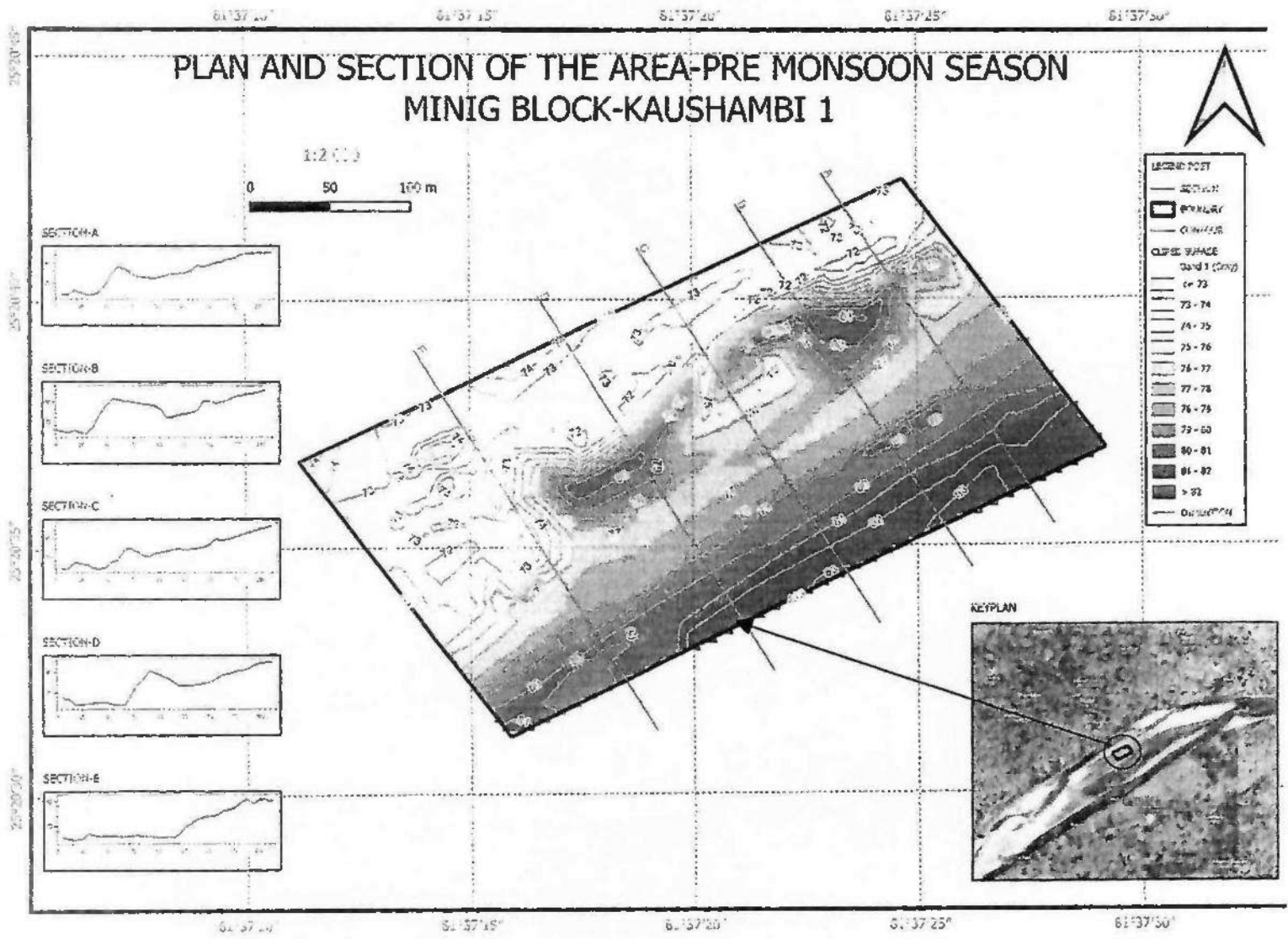
The replenishment of Sand will be calculated after the monsoon study of the season 2024 by volumetric survey method and amount of sand deposited in the post monsoon season will be calculated. The amount of average sand remaining on the project site quantified during the pre-monsoon study is 1,60,000 m³ in respect to the total mining reserves available after monsoon 2024 which is 1,45,00 m³

In the applied lease area replenishment depends upon the rainfall, if adequate amount of sand will not replenish during monsoon then excavation of sand will be limited to the quantity which will be equivalent to the replenished material up to a depth of 1.78 m only.

Dr. Vijay Kumar Mishra
 Geotechnical Engineer
 Director
 Geotechnical Engineering Pvt. Ltd.
 Lucknow



Dr. Vijay Kumar Mishra
[Signature]
 Geologist
 Lucknow



Dr. Vijay Kumar Mishra
 Director
 Geogreen Enviro. & Pvc. Ltd.
 Lucknow

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट

(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): यमुनानगर (कमिश्नरेट प्रयागराज) P.S. (थाना): लालापुर Year (वर्ष): 2024
FIR No. (प्र.सू.रि. सं.): 0082 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 12/11/2024 18:44 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21
3	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	3
4	सार्वजनिक संपत्ति नुकसान निवारण अधिनियम, 1984	5
5	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	72(1)
6	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	58
7	उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021	3(1)

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): सोमवार Date from (दिनांक से): 11/11/2024 Date To (दिनांक तक): 11/11/2024

Time Period (समय अवधि): पहर 1 Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 12/11/2024 Time (समय): 18:44 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 028 Date and Time (दिनांक और समय): 12/11/2024 18:44 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर, 07 कि. मी. Beat No. (बीट सं.):

(b) Address (पता): घटनास्थल मझियारी आमद, चायल यमुना नदी के किनारे, बहद ग्राम मझियारी

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): श्री वैभव कुमार सोनी

(b) Father's Name (पिताका नाम): कृष्ण कुमार सोनी

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1994

(d) Nationality (राष्ट्रीयता): भारत

UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	न्यू कटरा रोड खनिज भवन , उत्तर प्रदेश, भारत
2	स्थायी पता	न्यू कटरा रोड खनिज भवन , उत्तर प्रदेश, भारत

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-79993XXXXX

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	अज्ञात		पिता का नाम : अज्ञात	1. अज्ञात,अज्ञात

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल तरहीर हिन्दी.....सेवा में थानाध्यक्ष महोदय थाना लालापुर कमिश्नरेट प्रयागराज विषय प्रथम सूचना रिपोर्ट दर्ज किए जाने के संबंध में महोदय अवगत कराना है कि जनपद प्रयागराज तहसील बारा थाना लालापुर क्षेत्रान्तर्गत स्थित ग्राम मझियारी आमद चायल के यमुना नदी के किनारों पर बालू के खनन की प्राप्त शिकायतों के क्रम में नायब तहसीलदार बारा,खान निरीक्षक,ACP बारा तथा पुलिस बल द्वारा संयुक्त रूप से शिकायती क्षेत्र का निरीक्षण किया गया। निरीक्षण के समय यमुना नदी के किनारे पर साधारण बालू का 3 छोटे छोटे ढेर में अवैध डम्प पाया गया। मौके पर डम्प की पैमाइश की गयी मापानुसार लगभग 40- 50 घन मी० सा० बालू पाया गया। उक्त स्थल का जियोकार्डिनेट 25.2039 N अक्षांश तथा 81.3825 E देशांतर है। प्रथम दृष्टया नाविकों द्वारा नावों के माध्यम से नदी जलधारा से खनन कर किनारों पर बालू डम्प करना परिलक्षित होता है। उक्त स्थल पर पहुँचने हेतु मार्ग का निर्माण भी देखा गया। मौके पर स्थल पर कोई भी व्यक्ति/मशीन अवैध खनन अथवा परिवहन करते नहीं पाया गया। खननकर्ताओं का उपरोक्त कृत्य 30प्र० उपखनिज परिवहन नियमावली 2021 के नियम 3,58 तथा 72 व खान व खनिज (विकास एवं विनियमन) अधिनियम की धारा 4 व 21 तथा लोक सम्पत्ति क्षति निवारण अधिनियम 1984 की धारा 3 वर 5 का स्पष्ट उल्लंघन एवं दण्डनीय अपराध है। अतः आपसे अनुरोध है कि खननकर्ताओ (नाम व पता अज्ञात) के विरुद्ध उपरोक्त वर्णित धाराओं तथा नियमों व L.P.C/BNS की सुसंगत धाराओं में प्रथम सूचना रिपोर्ट दर्ज करने की कष्ट करें। संलग्नक मौके पर GPS कोर्डिनेड के साथ ली गई 2 फोटो ग्राफ भवदीय हस्ता० अपठनीय दिनांक 11/11/2024 ,वैभव कुमार सोनी S/O श्री कृष्ण कुमार सोनी पद खान निरीक्षक मो०नं० 79993XXXXX पता न्यू कटरा रोड खनिज भवन प्रयागराज // नोट- मै हे०मु० मनोज कुमार यह प्रमाणित करता हूँ कि नकल तरहीर व कायमी मेरे द्वारा अक्षरशः बोल बोल कर कम्प्यूटर पर का० अजीत कुमार पटेल से अंकित कराया गया।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

- (2) Directed (Name of I.O.) (जांच अधिकारी का Rank (पद): उपनिरीक्षक/
नाम): SOUMYA DEVI अवर निरीक्षक

No. (सं.): 231235370 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge,
Police Station (थाना प्रभारी के
हस्ताक्षर)

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

Name (नाम): AJAY KUMAR
MISHRA

Rank (पद): SI (Sub-Inspector)

No. (सं.): 152034087

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	अज्ञात	1994		-		
चेचक: नहीं						

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/ Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20


These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के



☰ Gmail

🔍 in:sent

Compose 

Inbox 25

Starred

Snoozed

Sent

Drafts 2

More

Labels

M/s Tara Enterprises EC letter No- EC23B001UP163081 Date of Issue EC 04/05/2023



Chandrajeet Kushwaha <tarachandrprises@gmail.com>
to tg035

Dear Sir please find attachment of Six Monthly EC Compliance report
area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bham
2023 to March 2024

2 Attachments • Scanned by Gmail

 0.0. Cover letter....

 final june mb.pdf

To
The Regional MoEF&CC,
Ministry of Env., Forest and Climate Change
Kendriya Bhawan, 5th Floor, Sector "H" Aliganj,
Lucknow U.P – 226020.

Date: 16 /11/2024

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance of "Ordinary Sand Mining Project from Yamuna river bed" having mine area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.). Compliance Period **April 2024 to September 2024.**

Ref: Environment Clearance Identification No.- EC23B001UP163081 File No. -7648/7169 Date of Issue EC 04/05/2023.

Dear Sir,

This has reference to the State Level Expert Environmental impact Assessment Authority Uttar Pradesh (U.P.). EC letter No- **EC23B001UP163081 File No. -7648/7169 Date of Issue EC 04/05/2023** vide which we have been asked to submit the Compliance with the specific and general conditions Compliance Period: **April 2024 to September 2024.**

In view of above, we are approaching you by submitting a copy of the following information/ documents for your kind perusal:

Point-wise compliance of the stipulated environmental conditions/ safeguards.
Environmental monitoring report.

We fully assure you that we will comply with all conditions as specified in the Environment clearance granted us.

Thanking you,
Yours Sincerely,

Chandrajeet

M/s Tara Enterprises
Mr. Chandrajeet Kushwaha
(Proprietor)

Copy to:

1. The Regional Officer, MOEF, Lucknow, U.P.
 2. The District Magistrate, Mining Division Prayagraj, U.P.
- The Regional Officer, U.P. Pollution Control Board, Jhansi Prayagraj U.P.



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M/S TARA ENTERPRISES Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha
(Proprietor), File No.- 7648/7169, Project Name of Project- "Ordinary Sand Mining Project"
from Yamuna river bed.

Six Monthly EC Compliance Status Report for " Ordinary Sand Mining Project from yamuna river bed" having mine area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

**Project Proponent: M/s Tara Enterprises
Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha
(Prop.)
R/O:- 51, R.K Puram, Havelia, Awas Vikas Jhansi,
District- Prayagraj, U.P.**

EC Letter No.: EC Identification No. - EC23B001UP163081 File No. – 7648/7169 Date of Issue EC - 04/05/2023.

Compliance Period: April 2024 to September 2024

S.No.	General Condition	Reply
1.	This environmental clearance is subject to allotment of mining lease in favour of project Proponent by District Administration/Mining Department.	Complied.
2.	Forest clearance shall be taken by the proponent as necessary under law.	Forest clearance not required.
3.	Any change in mining area, Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	There is no change in mining area Khasra no. , production capacity, mining technology is given in EC. (Annexure 2 attached).
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Complied & Precise mining area is demarcated by the mining department. (Sanyukta Seemabaddh Aakhya attached as Annexure 1.
5.	Mining and loading shall be done only within day hours' time.	Mining activity carried out during day hours.
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment.	Complied.
7.	It shall be ensured that standards related to	Air quality parameters and

	ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	effluents within the prescribed norms as per MOEF. Water sprinklers are used for dust suppresser. (Air quality report attached as Annexure 3).
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Complied.
9.	Parking of vehicles should not be made on public places.	Complied.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	Yes
11.	No wildlife habitat will be infringed.	There is no wild- life in the lease area.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	No change in soil characteristics.
13.	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	No change in river pattern.
14.	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	No Fauna dependent.
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Compliance (Flora & Fauna).
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	No water extraction is done so it is not required.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this	Adequate measures for dust suppressor, Water sprinkler used for dust suppressor.(Annexure 4 attached).

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	activity should be completed before the start of sand mining.	
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.	CER budget has been allocated for the betterment of the village.(Annexure 5,6,7,8 attached).
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Complied.
20.	Separate stock piles shall be maintained for excavated top soil should be utilized for green cover/tree plantation.	Complied.
21.	Dispensary facilities for first-aid shall be provided at site.	Yes, First aid attached as a annexure7.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Complied.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Complied.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Complied.
25.	A Copy of the clearance letter shall be sent by the proponent to concerned Panchayat, zila Parisad/ Municipal Corporation and Urban Local Body.	Yes
26.	Transportation of materials shall be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	Complied.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should	No waste water is generated. The mining is carried out during day hours.(moveable toilets and

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	conform to the standards prescribed by MoEF/CPCB.	water tankers are provided)
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C. B	Noise parameter under the norms. Noise report attached as Annexure 9.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	Complied.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	Complied. CER
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programmed can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Complied.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	Complied.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.	Complied.
34.	Action plan with respect to suggestion /improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Complied.
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to	Not Required

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	this project.	
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the Workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	Complied.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	No river water extraction is done.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	No ground water withdrawal is carried out.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	Complied.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	PUC Vehicles are used for transportation.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labor at site).	Mining will be carried out only day hours. Such facilities are not required.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Complied.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/	Complied.

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	Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.	Complied.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	The green cover development /Tree plantation is done. (Green belt attached as Annexure 6).
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Complied.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	All the safety measures like helmet, mask belt, boots ect. have been provided.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Complied.

S.No.	Specific Conditions	Reply
1.	District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.	Complied.
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Complied
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Not required
4.	The mining lease holders shall, after ceasing mining	Complied.

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	operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	
5.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	No ground water extracted.
6.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Complied.
7.	In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the and management of water bodies having a total surface area of more than 140ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.	Complied.
8.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	Complied.
9.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	Complied.
10.	Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.	Complied.
11.	Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of	Complied.

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	CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.	
12.	Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas	Complied.
13.	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	Complied.
14.	Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.	Complied.
15.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	Complied.
16.	Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.	Complied.
17.	The project proponent shall install solar light in their site office.	Solar light attached as a Annexure 10.
18.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Complied and attached.
19.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Complied.
20.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.	Complied.
21.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	PUC Vehicles are used for transportation.
22.	The project proponent should explore the possibilities of rainwater harvesting.	Complied.

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23.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.	Complied.
24.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	Complied.
25.	As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department.	Complied.
26.	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	
27.	Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.	Proposed depth 1.78 m, the maximum depth of mining will not be more than 3.0 m or above the ground water table whichever comes first. (Source: http://cgwb.gov.in/Regions/GW-year-Books/GWYB-2014-15/GWYB%202014-15%20U.P.pdf)
28.	Project proponent/Consultant should revise the CER/EMP report as per MoEF guideline and submit the compliance with detail expenditure and photograph at the time of submission of certified compliance report as per ELA notification.	The estimated cost of the project is Rs. 63.73 Lac and provision of Rs 10.96 Lac (Capital + Recurring Cost) has been kept for the EMP. Also, a budget of Rs.6.10 Lac has been earmarked for the CER activity.
29.	The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.	Complied.
30.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	Complied.
31.	Environment management in according to environmental status and impact of the project.	Complied.
32.	During the school opening and closing time transportation of minerals will be restricted.	Complied.
33.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Complied. Green belt attached as Annexure 6.
34.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	Complied.
35.	Pakka motorable haul road to be maintained by the project proponent.	Complied.
36.	A separate Environmental Management Cell with suitable	Complied.

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	qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	
37.	Permission from the competent authority regarding evacuation route should be taken.	Complied.
38.	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	Base line data attached as Annexure 11.
39.	Provision for cylinder to workers should be made for cooking.	NO Provision of cooking under mine site.
40.	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	Under Limit
41.	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Complied.
42.	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Complied.
43.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Complied.
44.	Provision for two toilets and hand pumps should be made at mining site.	Mobile toilets & water supply by tank attached as Annexure 8.
45.	Drinking water for workers would be provided by tankers.	Drinking water for workers would be provided by tankers
46.	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	Complied.
47.	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	Complied.
48.	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Complied.
49.	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	Complied. First and health checkup attached as Annexure 7
50.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	CER Annexure attached.
51.	The excavated mining material should be carried and transported in such a way that no obstruction to the free	Complied.

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	flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	
52.	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	Complied.
53.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	NO sensitive zone near mine site within 10km sensitive zone.
54.	If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	Complied.
55.	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	Not required.
56.	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Compliance, mining done according to mining plan
57.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	Mines reclustered.
58.	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.	Complied.
59.	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	Complied.
60.	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control	Complied.

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	and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.	
61.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Complied.
62.	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	Complied.
63.	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	Complied.
64.	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Complied.
65.	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, Ph, Fecal Coliform and Total Suspended Solids (TSS))].	Air quality parameter report attached as Annexure 3, 11.
66.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul Roads.	Complied.
67.	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Air quality parameter report attached as Annexure 3, 11.
68.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Complied
69.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Air quality parameter report attached as Annexure 3, 11.
70.	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared /worked	Complied

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	out on the basis of lease area among users.	
71.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	Mobile toilets will be provided by project proponent. (attached as Annexure 8)
72.	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Complied, dustbins will be providing on project site. (attached as Annexure 8)
73.	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Complied.
74.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	Complied.
75.	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	Complied.
76.	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Complied.
77.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Complied.
78.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	Complied.
79.	Waste water from potable use be collected and reused for sprinkling.	Complied. No waste water generated.
80.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Complied.

कार्यालय जिलाधिकारी प्रयागराज।

(खनन अनुभाग)

पत्रांक 4177 / खनिज / 2021-22

दिनांक 06/11 / 2022

आशय-पत्र (Letter of Intent)

तारा इण्टरप्राइजेज

प्रो० श्री चन्द्रजीत कुशवाहा

पुत्र श्री मिठाई लाल कुशवाहा

पता-51, आर०के० पुरम्, हबेलिया

आवास विकास, ईसी, प्रयागराज।

शासनादेश संख्या-2168/86-2019-57(सामा०)/2017 दिनांक 09.10.2019 व शासनादेश संख्या-1144/एम-1ए-15/2019 दिनांक 11.10.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-4176/खनिज/2021-22 दिनांक 09.12.2021 द्वारा जनपद प्रयागराज के नदी तल में उपलब्ध साधारण बालू के कुल 07 रिक्त क्षेत्रों को 30प्र० उपखनिज(परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत 05 वर्ष के लिए खनन परिहार पर स्वीकृत किये जाने हेतु घोषित/विज्ञापित किया गया था। सेवा प्रदाता संस्था एम०एस०टी०सी० लि० (भारत सरकार का उपक्रम) द्वारा सम्पादित ई-निविदा सह ई-नीलामी की प्रक्रिया के दूसरे चरण की समाप्ति के उपरान्त निम्नलिखित विवरण के अनुसार आपकी बोली सर्वोच्च पायी गयी है:-

विवरण

सहस्रील	ग्राम	नदी	क्षेत्र का विवरण				वार्षिक अनुमानित खनन योग्य साधारण बालू की मात्रा (घनमीटर/वर्ष)	
			खण्ड संख्या	क्षेत्रफल (हेक्टेयर)	जियोक्वार्टिनेट्स			
					अक्षांश	देशान्तर		
1	2	3	4	5	6	7	8	
आर०	मडियारी, भमौर	सगुना	06	10.00	A	25° 20' 529" N	81° 37' 268" E	1,60,000
					B	25° 20' 615" N	81° 37' 188" E	
					C	25° 20' 625" N	81° 37' 486" E	
					D	25° 20' 710" N	81° 37' 411" E	

ई-नीलामी बोली में प्राप्त सर्वोच्च दर (रु०/ घनमीटर)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि (रु०)	प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 45 प्रतिशत (प्रथम वर्ष के हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 20 प्रतिशत प्रथम चक्र के रूप में एवं प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रु०)	जमा प्रीबिड अर्नेस्ट मनी (रु० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रु० में)
09	10	11	12	13
139.00	2,22,40,000.00	1,00,08,000.00	26,00,000.00	74,08,000.00

एम०एस०टी०सी० लि० द्वारा दी गयी सूचना के आधार पर आप द्वारा इस कार्यालय में प्रस्तुत अभिलेख वरिष्ठ प्रमाण पत्र व हैरिगत प्रमाण पत्र जनपद प्रयागराज का है, जिसका स्थापन मूल अभिलेख से किया गया, जो सही पाया गया।

अतः उपरोक्त विवरण के अनुसार साधारण बालू खण्ड संख्या-06 (ग्राम मडियारी, भमौर) रकबा-10.00 हेक्टेयर हेतु 30प्र० उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा दिये जाने हेतु आशय पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्मित की जा रही है :-

शर्तें -

1. प्रथम वर्ष के लिए दस बीलामी धनराशि का गणना पट्टा क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा 1,00,000 (पिनमीटर) को ई-निविदा/सह ई-नीलामी की दर 139.00 (रूपया प्रति धनमीटर) से गुणा कर विनवली गयी है।
2. लॉटर ऑफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूत जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 45 प्रतिशत (तालिका कॉलम-11 के अनुसार) के समतुल्य धनराशि निर्धारित लेखा शीर्षक 0853 अलौह स्नान एवं धातु कर्म उद्योग में लॉटर ऑफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर प्री विड अनेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा बालान की मूल प्रति कार्यालय जिलाधिकारी, प्रयागराज, खान अनुभाग को प्रेषित करना होगा। प्री विड अनेस्ट मनी की धनराशि एम0एस0टी0सी0 द्वारा जनपद प्रयागराज के जिलाधिकारी को चेक/ड्राफ्ट के माध्यम से अथवा ऑनलाइन हस्तांतरित की जायेगी। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-13 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत आशय पत्र (Letter of Intent) निरस्त करते हुये उसके द्वारा जमा अनेस्टमनी जमा कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. पट्टे के प्रथम वर्ष की शेष किस्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सफल धनराशि पर प्रत्येक वर्ष नियमावली-2021 के पंचम अनुसूची के अनुसार जमा की जायेगी।
4. न्यूनित आवेदक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का विद्योकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा-स्वाम्य लगायेगा और इसका अनुपालन करेगा।
5. न्यूनित आवेदक नियम-35 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
6. न्यूनित आवेदक द्वारा नियम 35 के अनुसार क्षेत्र के भूमि-उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
7. आशय पत्र (लेटर ऑफ इन्टेन्ट) जारी होने के एक माह के भीतर अनुमोदन हेतु दस प्रतिभूति एवं प्रथम किस्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्ष के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
8. नियम-35(4) के अन्तर्गत पर्यावरण की रक्षकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-35(4) के अन्तर्गत की दशा में जिलाधिकारी द्वारा नियम-60(7) के अन्तर्गत जारी लॉटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
9. नियम-35(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर पट्टा विलेख का निष्पादन करना अनिवार्य होगा। नियम-35(5) के अन्तर्गत की दशा में प्रस्तावक द्वारा जमा प्रथम किस्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लॉटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
10. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में प्रथम वर्ष के लिए निर्धारित बीलामी पट्टा की सफल धनराशि का कुल 45 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन पट्टा स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रोत्तर कार्यावाही की जायेगी।
11. ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र/खण्ड में आंकलित उपखनिज की मात्रा एवं खनन स्थल के लिए पहुँच मार्ग आदि के सम्बन्ध में गौके का निरीक्षण कर आप द्वारा आश्वस्त हो कर ही ई-निविदा सह ई-नीलामी में भाग लिया गया है, भाग लेने के पश्चात इस सम्बन्ध में किसी भी प्रकार का दावा स्वीकार नहीं किया जायेगा।
12. पट्टे के अवेज दिने गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कोऑर्डिनेट्स अंकित किया जायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टाधारक अपने स्वयं के व्यय पर एक सीमा चिह्न को और खम्भों को लगायेगा जो पट्टा विलेख से सलग्न नक्शे में दर्शाये गये सीमांकन को प्रतिबन्धित करने के लिए आवश्यक होगा।
13. पट्टाविलेख के निष्पादन के दिनांक से तत्काल खनन सक्रियता प्रारम्भ किया जाना होगा और तत्पश्चात आम दुश्कर कोई खनन किये बिना ऐसी खनन सक्रियता का सम्भाल उचित और दृष्टापूर्ण रीति से कुशल तरीके से की जायेगी।
14. न्यूनित आवेदक नियम 36 के अनुसार वाहनों के प्रवेश व निःकाश पर नियमों के लिए स्वयं के व्यय पर 300 किली केशन पर दृश्यता सिग्नलिंग के योग्य चार पी0टी0जी0डी सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-पत्र एम0एफ0-11 पर अंकित चार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका

- सम्बन्धित रूप से रखे-रखान करेगा एवं यदि उसी बालू रूप में अनुपस्थित रहेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कमरे और आर0एफ0आइ0डी0 कमरों द्वारा की गयी सगस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के अन्तर्गत के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मंगे जाने पर उक्त रिकार्डिंग का उपलब्ध करायेगा।
16. वयनित आवेदक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को विनियम ई-एम0एम0-11 पर जचित वार कांड को बैंक गेट पर फटने तथा दर्ज डाला होव करने के लिए आर0एफ0आइ0डी0 स्कैनर लगायेगा तथा सही संसाधन अनुबक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में निगमावली-2021 के नियम-60 के अन्तर्गत शारित का कार्रवार होगा।
 17. वयनित आवेदक 03 मीटर की गहराई अथवा अतःतर में रो जा कम हो, रो अधिक गहराई में खनन साक्रियता नही करेगा। नदी की जल द्वारा में खनन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नही किया जायेगा।
 18. जिलाधिकारी द्वारा विनिश्च सूखा क्षेत्र में खनन नहीं किया जायेगा।
 19. सर्वोक्त क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर सािनेजो का विक्रय मूल्य प्रदर्शित करेगा।
 20. यदि वयनित आवेदक द्वारा नियमों, खनन पट्टा पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के प्रयत्न जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है तथा उसका नाम वगली सूची में आज दिया जायेगा।
 21. मा0 उक्त न्यायालय, मा0 राष्ट्रीय हाईवे अतिक्रमण अथवा मा0 राजीव न्यायालय एवं समय-समय पर जारी शारितारदेशों में परिशि आदेशों का अनुपालन किया जायेगा।
 22. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरुप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इतकी सम्पूर्ण निम्नोदारी पट्टाधारक को होगी एवं यदि इस सम्बन्ध में कोई ब्याय होता है तो उसका गहन पट्टाधारक द्वारा किया जायेगा।
 23. राज्य सरकार अथवा केन्द्र सरकार द्वारा किये नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि पर्याप्त की जाती है तो वह पट्टाधारक को मान्य होगी।
 24. जलाशय, तालाब, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से अनुमान 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
 25. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त खनन पट्टा मिलेख निर्धारित करणर ही खनन कार्य प्रारम्भ करेगा।
 26. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तों जो जिलाधिकारी, प्रयागराज एवं निदेशक, भूतत्व एवं सानिकर्म, उ0प्र0 द्वारा जचित समझी जायेगी उसे लागू किया जायेगा, जो वयनित आवेदक को मान्य होगी।
 27. खनन स्थल पर निर्धारित निशिक्षो का तीन मशीन एवं सी0सी0टी0वी0 कैमरा लगवाकर उसका इन्टीगेशन कमाण्ड सेन्टर से किया जाना होगा।
 28. पट्टा समाप्ति के उपरान्त पर्यावरणीय सौकरता अनुमती प्रस्तावक को अन्तरित किये जाने में प्रस्तावक/वगे कोई अपात्त नही होगी।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

पताक व विनाक उपरोक्त।

पताजपि-निम्नलिखित को सूचनार्थ एवं आवश्यक जनेवाही हेतु प्रेषित।

1. सनित, भूतत्व एवं सानिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं सानिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. पतासे अधिकारी, भूतत्व एवं सानिकर्म विभाग, क्षेत्रीय कार्यालय, प्रयागराज।
5. आस्था एन्वयक, एम0एस0टी0सी0 लिमिटेड, दिवाय जल सेन्टर कोर्ट, विस्डिंग 3/सी 5 फार्क रोड, विधित उपखान के सामने, हजलमंज, लखनऊ।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

कार्यालय जिलाधिकारी (खनन अनुभाग) जनपद-प्रयागराज

पत्रांक: १४४ / खनिज / 2022-23

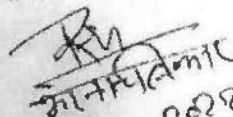
दिनांक: 28/1 / 2022

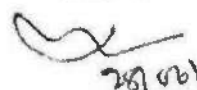
क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि मे० तारा इण्टरप्राईजेज प्रो० श्री चन्द्रजीत कुशवाहा पुत्र श्री मिट्ठाई लाल कुशवाहा पता-51 आर०के० पुरम, हवेलिया, आवास विकास, झूंसी, प्रयागराज को पत्रांक 4577 / खनिज / 2021-22 दिनांक 04.11.2022 के माध्यम से जनपद-प्रयागराज के तहसील-बारा स्थित यमुना नदी साधारण बालू खण्ड संख्या-06 (ग्राम-मझियारी, भंभौर) हेतु रकबा-10.00हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (एल०ओ०आई०) निर्गत किया गया है। ओ०ए०नं०-186/2016 सतेन्द्र पाण्डे बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्याधिकरण द्वारा पारित आदेश दिनांक 13.09.2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०ए० संख्या-L-11011/175/2018-IA-II(M) दिनांक 12.12.2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत है:-

- अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 5 हेक्टेयर तक है। अतः श्रेणी बी-2 से आच्छादित होता है। NA
अथवा
- ब) प्रश्नगत खनन क्षेत्र खण्ड सं०-06(ग्राम-मझियारी, भंभौर) की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 5 हेक्टेयर से अधिक है। अतः परियोजना श्रेणी बी-1 से आच्छादित नहीं होता है।
अथवा
- स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र नहीं हैं। अतः परियोजना श्रेणी बी-1 का क्लस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी बी-2 से आच्छादित नहीं होता है-NA
अथवा
- द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100हे० से कम निम्नांकित एकल खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण श्रेणी बी-1 से आच्छादित नहीं होता है- NA
अथवा
- ध) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में 100हे० से अधिक निम्नांकित एकल खनन क्षेत्र नहीं हैं। सम्बन्धित प्रकरण श्रेणी ए से आच्छादित नहीं होता है-NA

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई०ए०सी० भारत सरकार/एस०ई०आई०ए०ए०, यू०पी०/डी०ई०आई०ए०ए० से निर्गत पूर्व-पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।


जनपद-प्रयागराज
28-6-2022

भवदीय,

28/06/22
खान अधिकारी
प्रयागराज।



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

ENVIRONMENTAL
CLEARANCE

To,

The Proprietor
M/S TARA ENTERPRISES
Plot no- 51,R.K Puram, Hawelia, Aawas Vikas,Jhunsi,Prayagraj -211019

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/418783/2023 dated 18-Feb-2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP163081
2. File No.	7648-7169
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Ordinary Sand Mining Project"
7. Name of Company/Organization	M/S TARA ENTERPRISES
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/05/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/418783/2023 & SEIAA, U.P File no-7648/7169

Sub: Environmental Clearance for Ordinary Sand Mining Project”, located at Yamuna River Bed, Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P., (Leased Area: 10.0 ha.), M/s Tara Enterprises.

Dear Sir,

This is with reference to your application / letter dated 01-07-2022, 04-08-2022, 18-02-2023, 24-03-2023 above mentioned subject. The matter was considered by 738th SEAC in meeting held on 27-03-2023 and 722th SEIAA in meeting held on 26-04-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 27-03-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Ordinary Sand Mining Project”, located at Yamuna River Bed, Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P., (Leased Area: 10.0 ha.), M/s Tara Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 216/Parya/SEIAA/ 7169/2022, dated 12/10/2022.
3. The Public Hearing was organized on 08/02/2023. Final EIA Report was submitted by the Project Proponent on 18/02/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/418783/2023		
2.	File No. Allotted By SEIAA, UP	7648/7169		
3.	Name Of Proponent	M/s. Tara Enterprises Mr.Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha		
4.	Full Correspondence Address Of Proponent And Mobile Number	R/o 51, R.K Puram, Havelia, Awas Vikas Jhansi, District-Prayagraj, U.P		
5.	Name Of Project	Ordinary Sand Mining Project		
6.	Project Location (Plot/Khasra/Gata No.)	Yamuna River Bed, Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Maghiyari, Bhambhor		
9.	Tehsil	Bara		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Sand		
12.	Sanctioned Lease Area	10.0 Ha.		
13.	Mineable Area	9.0 Ha		
14.	Max. & Min mRL Within Lease Area	72-76 mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)

		158	25° 20.529' N	81° 37.268' E
		B	25° 20.615' N	81° 37.188' E
		C	25° 20.625' N	81° 37.486' E
		D	25° 20.710' N	81° 37.411' E
16.	Total Geological Reserve	3,00,000 Cu.m		
17.	Mineable Reserve	1,60,000 Cu.m /year		
18.	Total Proposed Production as per LOI	1,60,000 Cu.m /year		
19.	Proposed Production	1,60,000 Cu.m /year		
20.	Sanctioned Period Of Mine Lease	05 Years		
21.	Method of Mining	Manual & Semi mechanized		
22.	Working Hours/Day	08 hrs max (Day Time)		
23.	No. of Workers	55		
24.	No. of Vehicles Movement/Day	25 trucks once a day (To & Fro)		
25.	Type of Land	Govt. Land /Non forest		
26.	Ultimate Depth of Mining	1.78 meter		
27.	Nearest Metalled Road From Site	SH-95 -9.9Km, in North-West Direction from mine site.		
28.	Water Requirement	9.67 say 10 KLD		
29.	Name of The QCI Accredited Consultant With QCI No. And Period Of Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/2124/RA0215 Valid till Feb 24, 2024		
30.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
31.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	Cluster Certificate has been issued vide letter no. 988/Khanij/2022-23 Dated: 28/06/2022.		
32.	Details Of Lease Area In Approved DSR	10.0 Ha.		
33.	Length And Breadth Of Haul Road	500.00 m X 6.00 m		
34.	No. of trees to be planted	10000 Saplings		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 27-03-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-04-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,60,000 Cu.m /year for lease area of 10 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).

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4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
 5. Mining and loading shall be done only within day hours' time.
 6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
 7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
 9. Parking of vehicles should not be made on public places.
 10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
 11. No wildlife habitat will be infringed.
 12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
 13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
 14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
 15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
 16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
 17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
 18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.

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24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

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39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

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6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 50 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.
 15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
 17. The project proponent shall install solar light in their site office.
 18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

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21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 22. The project proponent should explore the possibilities of rainwater harvesting.
 23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
 26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
 28. Project proponent/Consultant should revise the CER/EMP report as per MoEF guideline and submit the compliance with detail expenditure and photograph at the time of submission of certified compliance report as per EIA notification
 29. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
 30. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 31. Environment management in according to environmental status and impact of the project.
 32. During the school opening and closing time transportation of minerals will be restricted.
 33. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 34. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 35. Pakkamotorable haul road to be maintained by the project proponent.
 36. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 37. Permission from the competent authority regarding evacuation route should be taken.
 38. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 39. Provision for cylinder to workers should be made for cooking.
 40. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 41. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 42. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 43. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 44. Provision for two toilets and hand pumps should be made at mining site.
 45. Drinking water for workers would be provided by tankers.
 46. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 47. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
 48. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

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49. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
 50. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
 51. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
 52. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
 53. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
 54. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 55. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 56. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 57. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
 58. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 59. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 60. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 61. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 62. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 63. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 64. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the

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- purpose, schedule of health examination of the workers should be drawn and followed accordingly.
65. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
 66. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 67. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 68. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 69. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 70. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 71. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 72. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 73. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 74. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
 75. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
 76. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 77. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 78. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 79. Waste water from potable use be collected and reused for sprinkling.
 80. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

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You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member
Secretary
Member Secretary
Date: 5/4/2023 7:13:24 PM
Page 11 of 11

Production chart

Khand No. 06 (Majhiyari, Bhabhaur) Prayagraj

<u>Sr No.</u>	<u>Month</u>	<u>Cubic Meter</u>
1	Dec-23	12915
2	Jan-24	16828
3	Feb-24	25314
4	March-24	31342
5	Apr-24	17720
6	May-24	23476
7	Jun-24	32300

Total Production: -

1,59,895/-

Summary Of Cubic Meter

Total Purchase Qty (Nov-23 to Oct-24):-

1,60,000 m3

Total Production:-

1,59,895 m3

Balance Qty:-

105 m3

Chandrajeet
 (Chandrajeet Keshwaha)
 Prop
 M/S Tara Enterprises

Address - PLOT NO. 51 R.K. PURAM HAVELIYA AWAS VIKAS, PRAYAGRAJ U.P. 211019

Email Id apppk0200g@gmail.com

Contact - 9415670663

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Ambient Air)

Sample Code No.: GTL-AA-744/B Report No.: AAQ-17082024-744/B Issue Date: 17/08/2024

Project name - Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village - Maghiyari, Bhambhor, Tehsil - Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	12.08.2024-13.08.2024	Sample Received :	14.08.2024
Sample Quantity:	30 ml	Analysis Duration:	14.08.2024-17.08.2024
Sampling Location:	On Project Site	Ambient Temperature :	38°C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	94.2	IS - 5182 (Part 23)	100 µg/m ³
2.	PM _{2.5}	µg/m ³	45.6	Volume-1 CPCB	60 µg/m ³
3.	SO ₂	µg/m ³	14.3	IS - 5182 (PART-2)	80 µg/m ³
4.	NO ₂	µg/m ³	28.6	IS - 5182 (PART-6)	80 µg/m ³

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

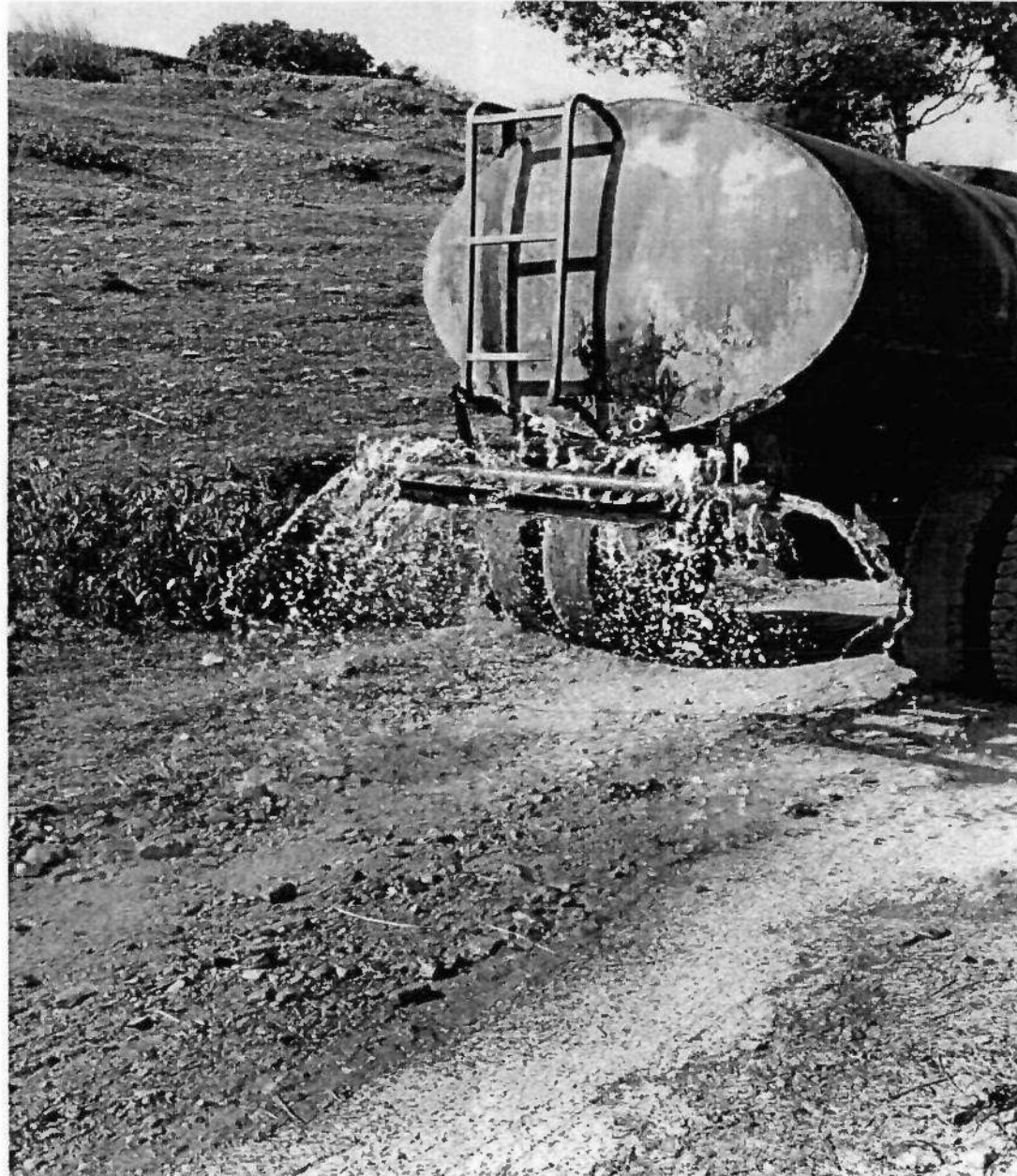
Prepared by
Shivani

Review by
A

For Geogreen Testing Laboratory
Vijay Kumar Mishra
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

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Water Sprinkler





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M/S TARA ENTERPRISES Mr. Chandrajeet Kushwaha S/O Sh. Mithai Lal Kushwaha
(Proprietor), File No.- 7648/7169, Name of Project-Ordinary Sand Mining Project from
Yamuna river bed.

Corporate Environment Responsibility Budget				
S. No.	Activity	Quantity	Unit Cost (Rs.)	Total Cost (Rs.)
1.	Provision of 2 Computers in Each Primary School in village 1- Munirpur 2-Sewadha, 3-Amilia Tarhar, 4-Lalapur, Tehsil-Bara, District-Prayagraj, U.P	8	25000	250000
2.	Solar Lamp in village Panchayat Bhawan and Primary School in 1- Jagdishpur, 2- Tatarganj	4	25000	120000
3.	Provision of Toilets in village Panchayat Bhawan 1- Munirpur 2-Sewadha, 3-Amilia Tarhar, 4-Lalapur, Tehsil-Bara, District-Prayagraj, U.P	4	50000	240000
4.	Installation of Hand pump(Bharat Marka) in village Panchayat Bhawan in Munirpur	1	110000	
Total				6,10,000

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Green Belt





KRISHNA HOSPITAL & TRAUMA CENTER

SPECIALIST IN - TRAUMA SURGERY
ILIZAROV TECHNIQUE
JOINT REPLACEMENT ARTHOPLASTY
SPINE SURGERY, POLIO SURGERY

Registration No: RMEE2107837

Dr. M.S. Baghel
M.B.B.S, M.S, Orthopaedics
Bone & Joint Diseases,
Orthopedics Surgery Specialist

Name Age/Sex Date: 27-06-2024

A health checkup camp was organised by
TARA ENTERPRISES PROP. CHANDRABET KUSHWAHA
in village BHAMBHAK TSH. BARA DIST.
PRAYAGRAJ The camp aimed to provide
health awareness and provide basic medical
assistance to former student and local
community members. We have examined all
patient BP, SUGAR, BMD monitoring of all
approx 60 patient and advise all to needed
Treatment and provide basic medication.

Dr. M.S. Baghel
M.B.B.S, M.S
Reg. No. 42751

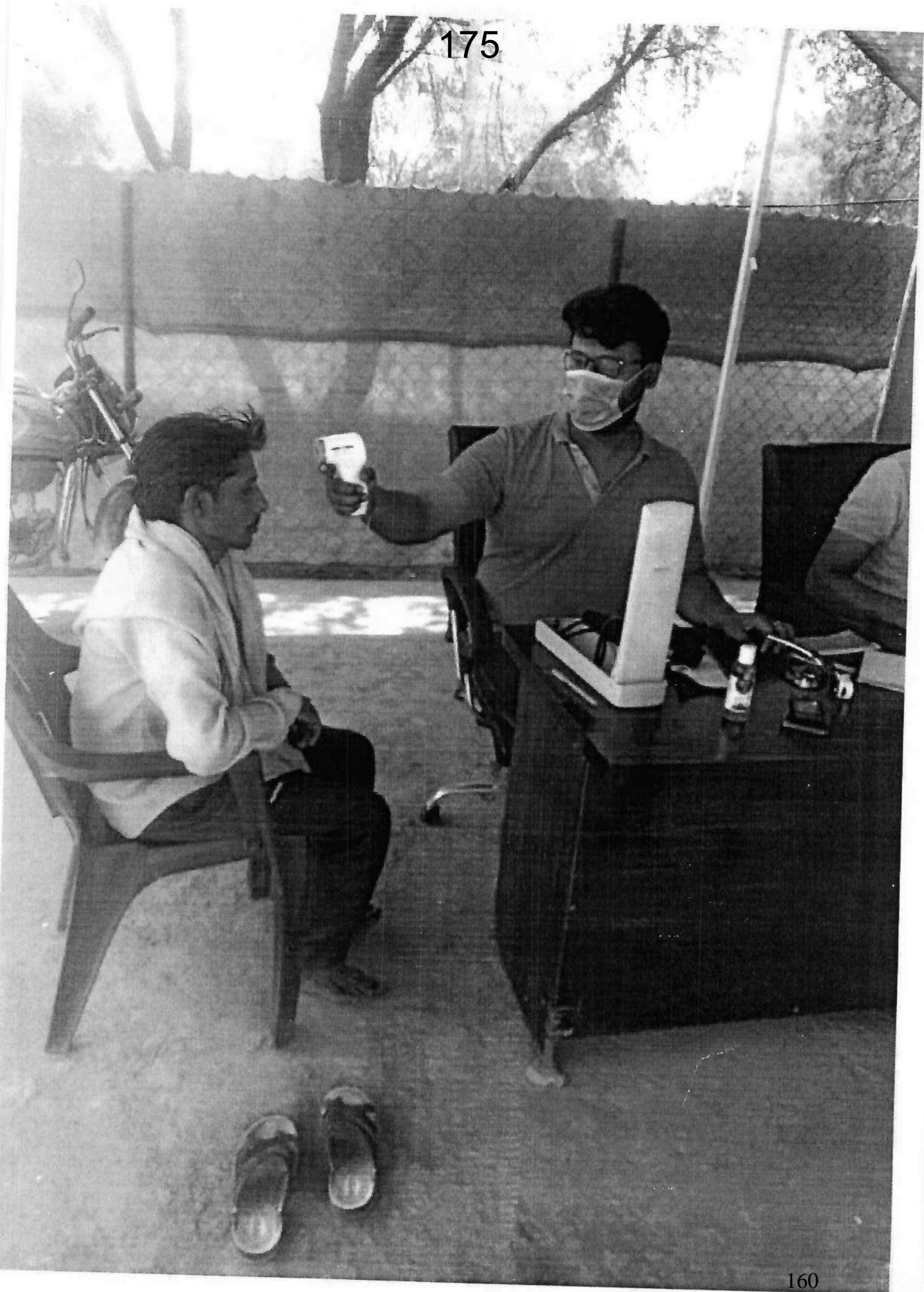
आवश्यक निर्देश :-

- Prognosis & Precaution as explained
- प्लास्टर के बाद सूजन आने पर तुरन्त दिखायें।
- प्लास्टर के बाद हाथ या पैर की उंगलियां थलाते रहें।
- प्लास्टर के बाद हाथ पैर को ऊर्चा रखें।

ADDRESS: STANLEY ROAD, PRAYAGRAJ

TIMING: 11.30AM TO 2.00PM | 7.00 PM TO 8.00PM

CONTACT: +91 7985762076 | 9793436534 | 9450603275







GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)

Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com

Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Ambient Noise)

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/56

Sample Code No.	GTL/NQ/722/A	Report No.	NQ17082024-722/A
Environment Condition	Weather Clear	Issue Date	17/08/2024
Sample Drawn by	GTL Team	Condition of the Sample	Ok
Sample Drawn on	12.08.2024- 13.08.2024	Nature of Sample	Noise Quality
Sampling Location	On Project Site	Ambient Temperature	38 ⁰ C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

AMBIENT NOISE RESULT

Noise Location	Day			Night		
	L _{max}	L _{Min}	L _{eq}	L _{max}	L _{Min}	L _{eq}
On Project Site	73.3	57.0	65.1	55.2	40.8	48.3

Ambient Noise Standard

Area Code	Category of Area	Limit in dB (A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by

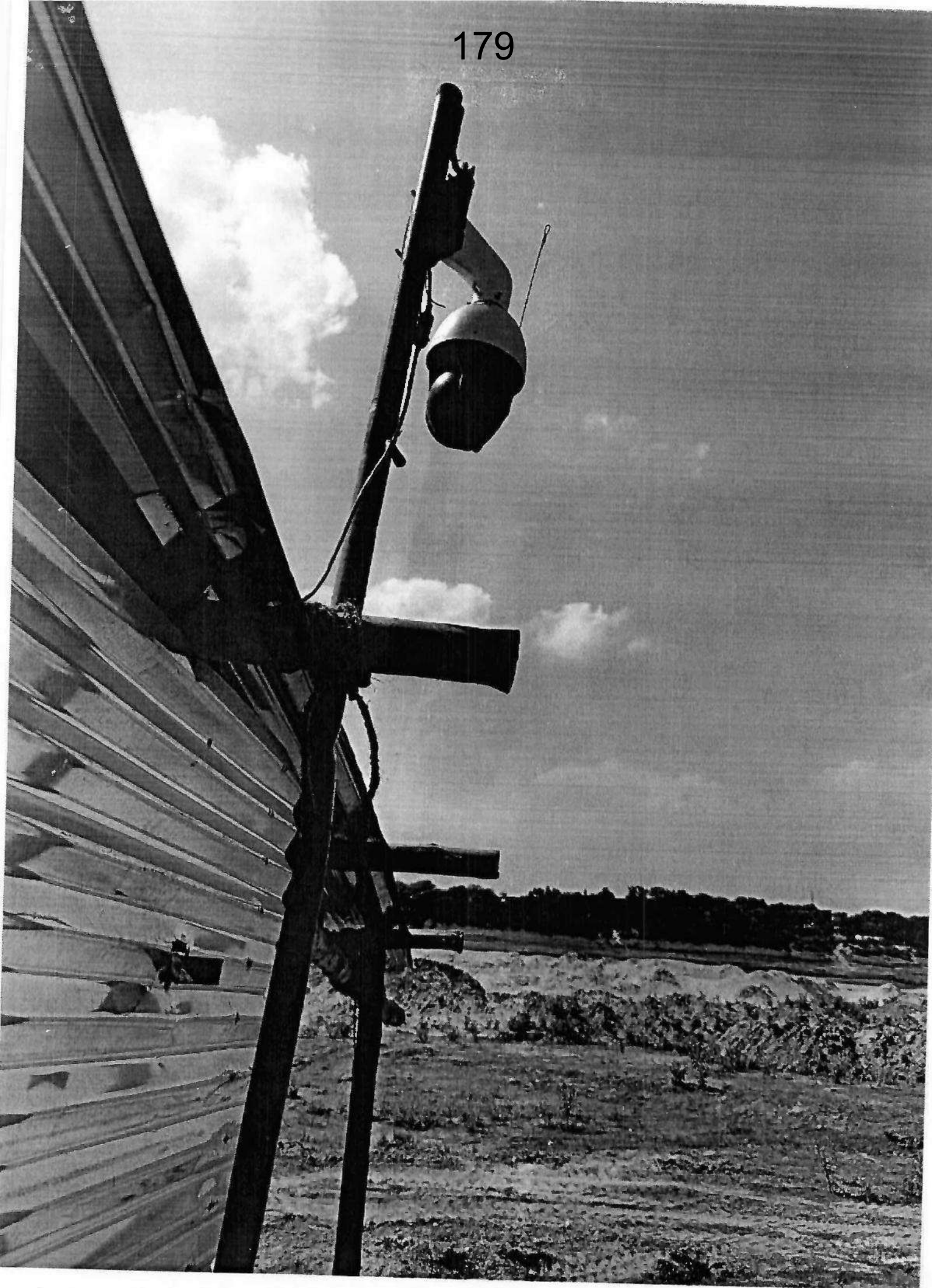
Srivani

Review by

J

For Geogreen Testing Laboratory

Vijay Kumar Mishra
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)



GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.ll@gmail.com
Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Ambient Air)

Sample Code No.: GTL-AA-744/B Report No.: AAQ-17082024-744/B Issue Date: 17/08/2024

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	12.08.2024-13.08.2024	Sample Received :	14.08.2024
Sample Quantity:	30 ml	Analysis Duration:	14.08.2024-17.08.2024
Sampling Location:	On Project Site	Ambient Temperature :	38 ^o C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	94.2	IS – 5182 (Part 23)	100 µg/m ³
2.	PM _{2.5}	µg/m ³	45.6	Volume-1 CPCB	60 µg/m ³
3.	SO ₂	µg/m ³	14.3	IS – 5182 (PART-2)	80 µg/m ³
4.	NO ₂	µg/m ³	28.6	IS – 5182 (PART-6)	80 µg/m ³

NOTE:

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2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by
Suman

Review by
A

For Geogreen Testing Laboratory
Suman
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Ambient Noise)

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/56

Sample Code No.	GTL/NQ/722/A	Report No.	NQ17082024-722/A
Environment Condition	Weather Clear	Issue Date	17/08/2024
Sample Drawn by	GTL Team	Condition of the Sample	Ok
Sample Drawn on	12.08.2024- 13.08.2024	Nature of Sample	Noise Quality
Sampling Location	On Project Site	Ambient Temperature	38° C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

AMBIENT NOISE RESULT

Noise Location	Day			Night		
	L _{max}	L _{Min}	L _{eq}	L _{max}	L _{Min}	L _{eq}
On Project Site	73.3	57.0	65.1	55.2	40.8	48.3

Ambient Noise Standard

Area Code	Category of Area	Limit in dB (A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by

Shivam

Review by

[Signature]

For Geogreen Testing Laboratory

[Signature]
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

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Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Soil)

Project name - M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06,
Village - Maghiyari, Bhambhor, Tehsil - Bara, District - Prayagraj, (U.P.)

Report no. SQ17082024-391/B

Format no. GTL/SF/51

Sample No.	:	GTL/SQ/391/B
Date of Sampling	:	13.08.2024
Date of Receipt	:	14.08.2024
Sample Description	:	Soil
Sample Condition	:	OK
Start Date of Analysis	:	14.08.2024
End Date of Analysis	:	14.08.2024
Date of Reporting	:	17.08.2024
Sampling Location	:	On Project Site
Sample Collected by	:	GTL Team
Environmental Condition at Lab	:	Temp. 25 ± 2 °C Humidity 50 ± 10 %
Ref. of Sampling Procedure No.	:	GTL-P-16
Name & Address of the Customer	:	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha

S. No.	Parameter	Units	Value	Protocol
1.	pH	-	8.99	ISO-10390
2.	Electric Conductivity	µs/cm	308.8	ISO-11265
3.	Organic Matter	%	1.52	IS-2720 P-02
4.	Moisture Content	%	4.81	IS- 2720 P-20
5.	Available Phosphorus	Kg/Ha	10.5	ISO-11263
6.	Potassium	Kg/Ha	128	IS- 9497
7.	TOC	%	2.62	Manual of soil
8.	Calcium	Me/100g	13.1	IS-2720 P-23
9.	Water Holding Capacity	%	28.1	IS-14765
10.	Sulphate	mg/kg	0.42	IS-2720 P-27

Prepared by,

Shubomi

Review by

[Signature]

For Geogreen Testing Laboratory

[Signature]
Dr. Vijay Kumar Mishra

Quality Manager

(Authorized Signatory)

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Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Water)

Project name – M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/50

Sample Code No.	GTL/WS/4076/A	Report No.	WS17082024-4076/A
Sample Code Given By Client	None	Issue Date	17.08.2024
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	13.08.2024	Nature of Sample	Ground Water
Sample Received on	14.08.2024	Test Duration	14.08.2024– 17.08.2024
Sampling Location	On Project Site	Sample Quantity	2.0 liter
Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

S. No.	Parameter Tested	Units	Result	Desirable Limits	Maximum Permissible Limits	Test Protocol
				(IS 10500:2012) Second revision		
1	pH Value	-	6.99	6.5 – 8.5	No Relaxation	APHA 4500- H+,B
2	Turbidity	NTU	0.5	1.00	5.0	APHA 2130 B
3	Electrical Conductivity	µs/cm	466.8	-	-	APHA 2510 B
4	Total Dissolve Solid	mg/L	282.0	500	2000	APHA 2540
5	Total hardness as CaCO ₃	mg/L	212.0	200.0	600.0	APHA 2340-A
6	Calcium as Ca	mg/L	56.11	75	200.0	APHA 3500-Ca B
7	Magnesium as Mg	mg/L	17.42	30	100	APHA 3500 B
8	Alkalinity as CaCO ₃	mg/L	256.0	200.0	600.0	APHA 2320 B
9	Chlorides as CL ⁻	mg/L	15.99	250.0	1000.0	APHA 4500 Cl ⁻ B
10	Iron as Fe	mg/L	Nil	0.3	No Relaxation	APHA 3500 Fe B
11	Fluoride as F ⁻	mg/L	0.33	1.0	1.5	APHA 4500 F ⁻ D
12	Chromium as Cr ⁶⁺	mg/L	0.003	0.05	No Relaxation	IS 3025(P-52)

NOTE:

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2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by

Suhani

Review by

[Signature]

For Geogreen Testing Laboratory
[Signature]
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

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TEST REPORT

(Water)

Project name – M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/50

Sample Code No.	GTL/WS/4076/M	Report No.	WS17082024-4076/M
Sample Code Given By Client	None	Issue Date	17.08.2024
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	13.08.2024	Nature of Sample	Ground Water
Sample Received on	14.08.2024	Test Duration	14.08.2024– 17.08.2024
Sampling Location	On Project Site	Sample Quantity	2.0 liter
Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

S. No.	Parameter Tested	Units	Result	Desirable Limits	Maximum Permissible Limits	Test Protocol
				(IS 10500:2012) Second revision		
1	Mercury as Hg	mg/L	BDL	0.001	No Relaxation	IS 3025(P-48)
2	Arsenic as As	mg/L	BDL	0.01	0.05	IS 3025(P-37)
3	Total Coliform	MPN/100ml	Absent	-	-	IS: 1622
4	Faecal Coliform	MPN/100ml	Absent	-	-	IS: 1622

Statement of conformity: The submitted sample conforms to Indian standard (10500:2012)/ 24rd EDITION APHA 2022 parameters at sr. no.1 to 16, Applying decision rule based on guard band with 95% confidence level.

NOTE:

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Prepared by

G. Mishra

Review by

J

For Geogreen Testing Laboratory
Vijay Kumar Mishra
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

185 GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

AMBIENT AIR TEST REPORT

Sample Code No.: GTL-AA-667/A Report No.: AAQ-27032024-667/A Issue Date: 27/03/2024

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at
Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	22.03.2024- 23.03.2024	Sample Received :	23.03.2024
Sample Quantity:	30 ml	Analysis Duration:	23.03.2024– 27.03.2024
Sampling Location:	On Project Site	Ambient Temperature :	28 ^o C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	90.4	IS – 5182 (Part 23)	100 µg/m ³
2.	PM _{2.5}	µg/m ³	44.2	Volume-1 CPCB	60 µg/m ³
3.	SO ₂	µg/m ³	15.1	IS – 5182 (PART-2)	80 µg/m ³
4.	NO ₂	µg/m ³	27.8	IS – 5182 (PART-6)	80 µg/m ³

NOTE:

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Checked by _____

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
 Quality Manager
 (Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

NOISE TEST REPORT

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06,
Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/56

Sample Code No.	GTL/NQ/626/A	Report No.	NQ27032024-626/A
Environment Condition	Weather Clear	Issue Date	27/03/2024
Sample Drawn by	GTL Team	Condition of the Sample	Ok
Sample Drawn on	22.03.2024- 23.03.2024	Nature of Sample	Noise Quality
Sampling Location	On Project Site	Ambient Temperature	28 ^o C
Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

AMBIENT NOISE RESULT

Noise Location	Day			Night		
	L _{max}	L _{Min}	L _{eq}	L _{max}	L _{Min}	L _{eq}
On Project Site	71.1	55.0	63.5	57.8	41.2	49.5

Ambient Noise Standard

Area Code	Category of Area	Limit in dB (A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

NOTE:

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Checked by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
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GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

SOIL TEST REPORT

Project name - Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06,
Village - Maghiyari, Bhambhor, Tehsil - Bara, District - Prayagraj, (U.P.)

Report no. SQ27032024-372/A

Format no. GTL/SF/51

Sample No.	:	GTL/SQ/372/A
Name & Address of the Customer	:	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha
Date of Sampling	:	23.03.2024
Date of Receipt	:	23.03.2024
Sample Description	:	Soil
Sample Condition	:	OK
Start Date of Analysis	:	23.03.2024
End Date of Analysis	:	27.03.2024
Date of Reporting	:	27.03.2024
Sampling Location	:	On Project Site
Sample Collected by	:	GTL Team
Environmental Condition at Lab	:	Temp. 25 ± 2 °C Humidity 50 ± 10 %
Ref. of Sampling Procedure No.	:	GTL-P-16

S. No.	Parameter	Units	Value	Protocol
1.	pH	-	8.64	ISO-10390
2.	Electric Conductivity	µs/cm	257.7	ISO-11265
3.	Organic Matter	%	2.33	IS-2720 P-02
4.	Moisture Content	%	3.34	IS- 2720 P-20
5.	Available Phosphorus	Kg/Ha	13.1	ISO-11263
6.	Potassium	Kg/Ha	137	IS- 9497
7.	TOC	%	5.75	Manual of soil
8.	Calcium	Me/100g	15.6	IS-2720 P-23
9.	Water Holding Capacity	%	27.2	IS-14765
10.	Sulphate	mg/kg	0.55	IS-2720 P-27

Checked by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Website : www.geogreen.in



Certi. No. TC-13356

WATER TEST REPORT

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/50

Sample Code No.	GTL/WS/3558/A	Report No.	WS27032024-3558/A
Sample Code Given By Client	None	Issue Date	27/03/2024
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	23.03.2024	Nature of Sample	Ground Water
Sample Received on	23.03.2024	Test Duration	23.03.2024 – 27.03.2024
Sampling Location	On Project Site	Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha
Sample Quantity	2.0 liter		

S. No.	Parameter Tested	Units	Result	Desirable Limits	Maximum Permissible Limits	Test Protocol
				(IS 10500:2012) Second revision		
1	pH Value	-	7.39	6.5 – 8.5	No Relaxation	APHA 4500- H+,B
2	Turbidity	NTU	1.4	1.00	5.0	APHA 2130 B
3	Electrical Conductivity	µs/cm	707.6	-	-	APHA 2510 B
4	Total Dissolve Solid	mg/L	358.8	500	2000	APHA 2540
5	Total hardness as CaCO ₃	mg/L	308.0	200.0	600.0	APHA 2340-A
6	Calcium as Ca	mg/L	84.96	75	200.0	APHA 3500-Ca B
7	Magnesium as Mg	mg/L	23.22	30	100	APHA 3500 B
8	Alkalinity as CaCO ₃	mg/L	336.0	200.0	600.0	APHA 2320 B
9	Chlorides as CL ⁻	mg/L	24.99	250.0	1000.0	APHA 4500 CL ⁻ B
10	Iron as Fe	mg/L	0.1	0.3	No Relaxation	APHA 3500 Fe B
11	Fluoride as F ⁻	mg/L	0.45	1.0	1.5	APHA 4500 F ⁻ D
12	Mercury as Hg	mg/L	BDL	0.001	No Relaxation	IS 3025(P-48)
13	Arsenic as As	mg/L	BDL	0.01	0.05	IS 3025(P-37)
14	Chromium as Cr ⁶⁺	mg/L	0.001	0.05	No Relaxation	IS 3025(P-52)

NOTE:

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Checked by

For Geogreen Testing Laboratory
En. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

TEST REPORT

(Ambient Air)

Sample Code No.: GTL-AA-744/B Report No.: AAQ-17082024-744/B Issue Date: 17/08/2024

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	12.08.2024-13.08.2024	Sample Received :	14.08.2024
Sample Quantity:	30 ml	Analysis Duration:	14.08.2024–17.08.2024
Sampling Location:	On Project Site	Ambient Temperature :	38 ⁰ C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	94.2	IS – 5182 (Part 23)	100 µg/m ³
2.	PM _{2.5}	µg/m ³	45.6	Volume-1 CPCB	60 µg/m ³
3.	SO ₂	µg/m ³	14.3	IS – 5182 (PART-2)	80 µg/m ³
4.	NO ₂	µg/m ³	28.6	IS – 5182 (PART-6)	80 µg/m ³

NOTE:

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Prepared by

Srivani

Review by

A

For Geogreen Testing Laboratory

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Quality Manager
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GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

TEST REPORT

(Ambient Noise)

Project name – Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/56

Sample Code No.	GTL/NQ/722/A	Report No.	NQ17082024-722/A
Environment Condition	Weather Clear	Issue Date	17/08/2024
Sample Drawn by	GTL Team	Condition of the Sample	Ok
Sample Drawn on	12.08.2024- 13.08.2024	Nature of Sample	Noise Quality
Sampling Location	On Project Site	Ambient Temperature	38 ^o C
Issue To	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

AMBIENT NOISE RESULT

Noise Location	Day			Night		
	L _{max}	L _{Min}	L _{eq}	L _{max}	L _{Min}	L _{eq}
On Project Site	73.3	57.0	65.1	55.2	40.8	48.3

Ambient Noise Standard

Area Code	Category of Area	Limit in dB (A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

NOTE:

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Prepared by

Shivam

Review by

J

For Geogreen Testing Laboratory

Vijay Kumar Mishra
Dr. Vijay Kumar Mishra
Quality Manager
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GEOGREEN TESTING LABORATORY

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Certi. No. TC-13356

TEST REPORT

(Soil)

Project name - M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06,
Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Report no.SQ17082024-391/B

Format no. GTL/SF/51

Sample No.	:	GTL/SQ/391/B
Date of Sampling	:	13.08.2024
Date of Receipt	:	14.08.2024
Sample Description	:	Soil
Sample Condition	:	OK
Start Date of Analysis	:	14.08.2024
End Date of Analysis	:	14.08.2024
Date of Reporting	:	17.08.2024
Sampling Location	:	On Project Site
Sample Collected by	:	GTL Team
Environmental Condition at Lab	:	Temp. 25 ± 2 °C Humidity 50 ± 10 %
Ref. of Sampling Procedure No.	:	GTL-P-16
Name & Address of the Customer	:	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha

S. No.	Parameter	Units	Value	Protocol
1.	pH	-	8.99	ISO-10390
2.	Electric Conductivity	µs/cm	308.8	ISO-11265
3.	Organic Matter	%	1.52	IS-2720 P-02
4.	Moisture Content	%	4.81	IS- 2720 P-20
5.	Available Phosphorus	Kg/Ha	10.5	ISO-11263
6.	Potassium	Kg/Ha	128	IS- 9497
7.	TOC	%	2.62	Manual of soil
8.	Calcium	Me/100g	13.1	IS-2720 P-23
9.	Water Holding Capacity	%	28.1	IS-14765
10.	Sulphate	mg/kg	0.42	IS-2720 P-27

Prepared by
*Shivani*Review by
[Signature]

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)

Phone : +91 9415215163, 9161202020 Email : geogreen.lf@gmail.com

Website : www.geogreen.in



Certi. No. TC-13356

TEST REPORT

(Water)

Project name – M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/50

Sample Code No.	GTL/WS/4076/A	Report No.	WS17082024-4076/A
Sample Code Given By Client	None	Issue Date	17.08.2024
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	13.08.2024	Nature of Sample	Ground Water
Sample Received on	14.08.2024	Test Duration	14.08.2024– 17.08.2024
Sampling Location	On Project Site	Sample Quantity	2.0 liter
Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

S. No.	Parameter Tested	Units	Result	Desirable Limits	Maximum Permissible Limits	Test Protocol
				(IS 10500:2012) Second revision		
1	pH Value	-	6.99	6.5 – 8.5	No Relaxation	APHA 4500- H ⁺ ,B
2	Turbidity	NTU	0.5	1.00	5.0	APHA 2130 B
3	Electrical Conductivity	µs/cm	466.8	-	-	APHA 2510 B
4	Total Dissolve Solid	mg/L	282.0	500	2000	APHA 2540
5	Total hardness as CaCO ₃	mg/L	212.0	200.0	600.0	APHA 2340-A
6	Calcium as Ca	mg/L	56.11	75	200.0	APHA 3500-Ca B
7	Magnesium as Mg	mg/L	17.42	30	100	APHA 3500 B
8	Alkalinity as CaCO ₃	mg/L	256.0	200.0	600.0	APHA 2320 B
9	Chlorides as CL ⁻	mg/L	15.99	250.0	1000.0	APHA 4500 Cl ⁻ B
10	Iron as Fe	mg/L	Nil	0.3	No Relaxation	APHA 3500 Fe B
11	Fluoride as F ⁻	mg/L	0.33	1.0	1.5	APHA 4500 F ⁻ D
12	Chromium as Cr ⁶⁺	mg/L	0.003	0.05	No Relaxation	IS 3025(P-52)

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by

S. K. Singh

Review by

[Signature]

For Geogreen Testing Laboratory

[Signature]
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

193 GEOGREEN TESTING LABORATORY

AN ISO 9001:2015, OHSAS : 2007 Certified Laboratory

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Website : www.geogreen.in

TEST REPORT

(Water)

Project name – M/s Ordinary Sand Mining Project from Yamuna river bed area 10.00ha. located at Khand No. 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District - Prayagraj, (U.P.)

Format no. GTL/SF/50

Sample Code No.	GTL/WS/4076/M	Report No.	WSI7082024-4076/M
Sample Code Given By Client	None	Issue Date	17.08.2024
Sample Drawn by	GTL Team	Condition of the Sample	Sealed
Sample Drawn on	13.08.2024	Nature of Sample	Ground Water
Sample Received on	14.08.2024	Test Duration	14.08.2024– 17.08.2024
Sampling Location	On Project Site	Sample Quantity	2.0 liter
Client's Name & Address	M/s Tara Enterprises Mr. Chandrajeet Kushwaha S/o Sh. Mithai Lal Kushwaha		

S. No.	Parameter Tested	Units	Result	Desirable Limits	Maximum Permissible Limits	Test Protocol
				(IS 10500:2012) Second revision		
1	Mercury as Hg	mg/L	BDL	0.001	No Relaxation	IS 3025(P-48)
2	Arsenic as As	mg/L	BDL	0.01	0.05	IS 3025(P-37)
3	Total Coliform	MPN/100ml	Absent	-	-	IS: 1622
4	Faecal Coliform	MPN/100ml	Absent	-	-	IS: 1622

Statement of conformity: The submitted sample conforms to Indian standard (10500:2012)/ 24rd EDITION APHA 2022 parameters at sr. no.1 to 16, Applying decision rule based on guard band with 95% confidence level.

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Prepared by

Sudhanshu

Review by

J

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra

Quality Manager

(Authorized Signatory)